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really sincere about it, would you give us an assurance today that you will not give consent to the Bill so that your sincerity about freedom of the press can be really judged by your action ?

SHRI Ρ. VENKATASUBBAIAH: So far as Bills of any Government- are concerned. the Central Government absolutely impartial and is if any Bill is in conformity with the consti tutional provisions, it will be duty considered and sent for assent to the President. There is no discrimenation between Tripura and Tamil Nadu. My honourable friend may not h« under that illusion. Secondly, about the constitutionality or otherwise. of this Bill it can be challenged in a court of law. That is what I have already sated. It is for the courts to decide whether this Bill is within the framework of the Constitution.

SHRI G.C. BHATTACHARYA : *n* the *one* hadnyou say you will change the Constitution, on the other hand, you say you go to the court. How are you saying this ?

MOTION FOR EXTENSION OF TIME FOR THE PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE VISVA-BHARTI (AMENDMENT) BILL- 1978

SHRI BISHAMBHAR NATH PANDE (Utter Pradesh) Sir, I beg to move—

"That the time appointed for the presentation of theReport of the Joint Committee of the Houses on *the* Visva-Bharti (amendment) Bill 1978, be further extended un to the last day of the Hundred and Twenty-fifth Session of the Rajya Sabha."

The question was put and the motion was adopted.

I. MOTION SEEKING RE-VOCATION OF PROCLAMATION OF PRESIDENT ISSUED ON 19TH MARCH 1982, UNDER ARTICLE 356 OF THE CONSTITU TION IN RELATION TO THE STATE OF ASSAM

n. STATUTORY RESOLUTION SEEKING APPROVAL FOR CONTINUANCE IN FORCE OF PROCLAMATION OF PRESIDENT ISSUED ON 19TH MARCH 1983, UNDER ARTICLE 356 OF THE CONSTRUNON IN RELATION TO THE STATE OF ASSAM

m. STATUTORY RESOLUTION SEEKING APPROVAL OF THE ISSUE OF NOTIFI CATION OF THE GOVERN MENT OF ASSAM, POLI TICAL (A) DEPARTMENT, NO. PLA, 906/82/3, DATED THE 5TH MAY, 1982, DECLARING CERTAIN SERVICES TO BE ESSENTIAL SERVICES WITHIN THE STATE OF ASSAM

IV. THE BUDGET (ASSAM), 1982-83—GENERAL DIS-CUSSION

V. THE ASSAM APPROPRIA-TION (NO. 2) BILL, 1982

SHRI-: SHIVA CHANDRA JHA (Bihar): Sir, I beg to move—

"That this House recommends to the President that the Proclamation issued by he President on the 19th March, 1982, under Article 356 of the Constitution, in relation to the State of Assam, be revoked.' 287 *Calling Attention re.*

[THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN) in the chair]

उपसभाध्यक्ष महोदय, ग्रसम में जो राष्ट्रपति शासन का समय बढ़ाया जा रहा है, यह मैं समझता हूं कि 18वीं बार है और देश में 68वीं बार है । केरल में जब प्रेसिडेंट रूल बढ़ाया जा रहा था उसी समय मैंने कहा था कि ग्रसम में जो प्रेसिडेंट रूल होगा वह 67वां टाइम होगा, ग्रब जो 6 महीने के लिए फिर बढ़ाया जा रहा है, बह 68वां समय है सारे देश में ।

उपसभाध्यक्ष महोदय, इस सरकार को आदत है प्रोपेंसिटी ट्यूज प्रेसिडेंट रूल । पंडित जवाहरलाल ग्रोर लाल बहादुर शास्ती के काल में आजादी के बाद यदि राष्ट्रपति शासन कितनी दफा लाग किया गया उस पर गौर करेंगे तो ऐवरेज बैठता है दो साल में, यदा-कदा पंडित जी श्रौर लाल बहादूर शास्त्री के काल में राष्ट्रपति फासन लागु किया जाता था जायज बातों के लिए । लेकिन जब से इंदिरा गांधी का शासन शुरू हुग्रा 1966 से, तब से लेकर ग्रव तक ग्रगर ग्राप जोड़ेंगे राष्ट्रपति शासन कितनी दफा लागू किया गया तो ऐवरेज बैठता है चार-पांच महीने । हर चार-पांच महीने में राष्ट्रपति शासन लागु किया गया हैइनके काल में ग्रीर यह ख्वाहिश, यह तुष्णा कब से बढ़ी, उसकी तफसील में जाने पर साफ हो जाएगा कि केरल में जब नम्बुदरिपाद की सरकार थी और इंदिरा गांधी कांग्रेस की प्रेसिडेंट थी, उस वक्त उस जिन्दा सरकार को इन्होंने घसीटकर सड़क पर फेंक दिया । नम्बूदरिपाद जब कुल्लू मैनाली गये, जहां जवाहरलाल जी विश्वाम कर रहे थे, उन्होंने बड़ी वकालत की, लेकिन पंडित जी का जो तरीका था. नरोवा कूंजरोवा और वहां राष्ट्रपति शासन लाग् कर दिया गया, नम्बूदरिपाद की सरकार

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गिरांदी गई । तब से यह तृष्णा बढ़ी ग्रीर 1966 से जब से इनका कॉल शुरू होता है, जनता पार्टी के काल को छोडकर तब से हर चार पांच महीने में राष्ट्रपति शासन इनके काल में लागू हुन्ना । तो एक अयारिटेरियन टेंडेंसी, इनबिल-नेशन साफ है । असम में झाप 6 महीने के लिए क्यों आप वढ़ा रहे हैं । असम की जो समस्या है उसका पहला **और** बड़ा निराकरण है कि आप वहां चनाव करायें । संकटकाल, एमरजेंसी काल जब देश में था उसका पहला ग्रीर बड़ा 🚽 निराकरण भी, सोल्युशन भी चनाव कुराना था । जब इमरजेंसी का समय था तो 1976 के नवम्बर में यहां सें प्रधान मंत्री श्रीमती इन्दिरा गांधी ने ऐलान किया कि चुनाव होने जा रहे हैं। लोकनायक जयप्रकाश नारायण ने कलकत्ता से इसका स्वागत किया । हम लोग मीसा में जेल में बन्द थे । यह एक बड़ा अच्छा पहला कदम था । इससे समस्या का हल निकला, रास्ता निकला । लेकिन असम की समस्या आप कम्पली-केटिड कर रहे हैं, उसको ग्रौर बिगाड़ रहे हैं। मैं यह कहना चाहता हं कि यदि 🐗 इस समस्या को हल करना चाहते हैं तो आप शीझ ही वहां चुनाव करायें । लेकिन जो चुनाव ग्राप करायें वह निष्पक्ष रूप से होने चाहियें । यदि आप जो वहां की वोटर लिस्ट है, इक्टोरल लिस्ट है उसको ठीक नहीं करेंगे तो चुनाव निष्पक्ष नहीं हो सकते । जो हिन्दुस्तान का सिटिजन नहीं है उसका नाम यदि वोटर लिस्ट में है तो वह नैसे वोट दे सकता है, उसको कैसे वोट देने का अधिकार है । यही वहां के आन्दोलन-कारियों की मांग है, वहां के नौजवानों की मांग है कि जो हमारे नागरिक नहीं हैं उनको वोटरलिस्ट से हटाग्री । क्या ग्रापने यह काम कर दिया ? सब ग्रांदोलनकारी हमारे यहां आए थे ।

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दो ंटे से ज्यादा उनसे मेरी बातचीत हई । मैंने उनसे कहा कि एक-एक व्वाइंट करके उठाग्री । ठंडे दिमाग से ग्रपनी सारी बातें उठाग्रो ग्रौर फिर उसके बाद कोई बात न उठाना यह पहली गारण्टी मुझे दे दो तब मैं बात करूंगा। एक-एक बात उन्होंने उठाई और दो घंटे से ज्यादा उनसे बात हई । ग्राखिर में मैंने उनसे कहा कि जो काम करना है साइंटिफ्कि दुष्टिकोण से करना चाहिये। हमारे नेताओं ने हमें यही सिखाया । हमारा दुष्टिकोण वैज्ञानिक होना चाहिये चाहे छोटा मसला हो या बडा मसला हो, देश के अन्दर का मसला हो या ग्रन्तर्राष्टीय मसला हो । यदि हम अपना दब्टिकोण ठीक रखेंगे तो हल हमें मिल जायेग, रास्ता निकल आयेगा, देश तम्हारा साथ देगा । ये सब बातें मैंने उनसे कही । उन लोगों को विल्कूल जायज मांग है कि जो नागरिक नहीं हैं उनको बोटर लिस्ट से हटाया जाए । क्या ग्रापने यह काम किया ? जब से ग्रांदोलन चल रहा है क्या अपने यह काम कम्पलीट किया ? इसको ग्रापको पूरी मस्तैंदी से करना चाहिये ग्रौर चुनाव कराना चाहिये । ब्रसम की सारी सिच्यू-एझन को एक विनी पिंग बना दिया । ग्रासाम को इग्नौर किया गया डेवलपमेंट के मामले में और दूसरे मामले में । हर तरह से असम की उपेक्षा की गई । ग्राधिक दुष्टि से देखते हैं, विकास की दृष्टि से देखते हैं सारे देश के स्तर पर, तो साफ है जितना कुछ यहां होना चाहिये था वह नहीं हुआ। अब असम में वह इलाका नहीं है ग्रब वह इलाका चिरा-पंजी मेघालय में पड़ जाता है। चिरा-पंजी में सीमेंट की फैक्टरी लग रही है। मझे पता लगा है कि इसको हटाया जा रहाहै । ऐसी घटनाएं ग्रसम में भी होती हैं। वहां ग्रागोकं पेपर मिल है। जब एक दिन मैंने सवाल पूछा था

तो मंत्री महोदय ने कहा था कि हम कागज थोडा ही मंगाते हैं । कागज की इमारे यहां कमी नहीं है । हमारे यहां ग्रजोक पेपर मिल है वह तुम तोड़ रहे हो। उसकी एक यूनिट बिहार में भी है। इसी दुष्टि से बेकारी की समस्या भी बढ़ रही है । जिस रूप में भी ग्राप देखेंगे, पता लगेगा कि ग्रसम की उपेक्षा ही हो रही है। रेल गाड़ी जो असम के नाम पर है 'असम मेल' उसको भी हालत आज खराव है । इसको यहां कहने की जरूरत नहीं है । हर तरह से ग्रसम को इग्नोर किया गया । बहां से राष्ट्रीय ग्रांदोलन में जिन्होंने भाग लिया उनमें विपिन चन्द्र पाल और लाल बाल पाल हैं। लाल, बाल और पाल ने हमें देश की आजादी के ग्रान्दोलन में प्रेरणा दी है। श्री विपिन चन्द्रपाल का सम्बन्ध आसाम था . . . (व्यव्धान)। लाला लाजपतराय और विधिन चन्द्र पाल से हमें प्रेरणा मिली। इन लोगों ने हमें समाजवाद की प्रेरणा दी । रानी हिंडोला ने भी हमारे देश की आजादी के ग्रान्दोलन में भाग लिया । पंडित जवाहरलाल नेहरू ने अपनी अटोबाईग्राफ़ी में रानी हिंडोला को सेल्लट दो है। रानी हिंडोला जब 16 साल की थी तो गांधी जी के असहयोग आन्दोलन में उसने भाग लिया और तब तक जेल में रही जब तक देश आजाद नहीं हुआ। था। इस तरह से ग्रीर भी बहुत से लोग उस क्षेत्र में हुए हैं। उनका कंट्रिब्य्शन, उनका योगदान भारत को ग्राजादी के लिए, भारत की सांस्कृतिक एकता के लिए किसी से कम नहीं है। खास करके जो हम मैथिली क्षेत्र के लोग हैं, नार्थ बिहार के लोग हैं उनका ग्रासाम से ऐतिहासिक सम्बन्ध रहा है। उनकी भाषा और हमारी मैथिली, दोनों सिस्टर लैंग्वेजेज हैं। आसामी, बंगला, उडिया और मैथिली, ये सभी एक ही परिवार की भाषाएं हैं। इससे आसाम के साथ हमारा सम्बन्ध बढ जाता है ।

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इसलिए मैं यह कहना चाहता हं कि

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ग्राप यह जो राष्ट्रपति शासन की अवधि रहे हैं, यह संविधान के ग्रादशों बढा के ग्रनुरूप नहीं है । मैं चाहता हं कि आप इसको बढ़ाना रोक दें ग्रीर चुनावों तैयारी करें। ग्रव बहुत हो गया की ग्रापने ग्रासाम को बहुत तंग किया **हे**, है। वहां के नवजवान बहुत तंग हो चुके हैं। आप यह थाद रखियें, आसाम के नवजवान भी उसी परिवार के हैं जिस परिवार के नवजवानों ने हमारे देश की के लिए लड़ाई लडी थी। ग्राजादी आपको याद होगा, आज 9 ग्रगस्त के दिन ग्रंग्रेज साम्राज्यवादियों के खिलाफ सन् 1942 में हमारे देश के नवजवानों ने आन्दोलन किया था। हिन्दुस्तान के एक कोने से दूसरे कोने तक 9 ग्रगस्त को विद्यार्थियों ने कांति की थी। ये नवजवान कौन थे? ये नवजवान वही लोग थे जिन्होंने लोक-नायक जय प्रकाश जी के मातहत आन्दोलन য়হ कर जो तानाशाही इमरजेन्सी में आई थी उसको खत्म किया। उस वक्त जो एक मीसा का काला शासन था, जो धब्बा भारत के संविधान में लगा था उसको समाप्त करने के लिए हमारे नवजवानों ने ही आन्दोलन किया था। इन लोगों की इमेज पर भी एक धब्बालगाथा। लेकिन जिस तरह की कालिमा इमरजेन्सी के काल में लगी वह कभी मिट नहीं सकती है। इमरजेन्सी के बाद चुनाव करा कर उसके लिए रास्ता निकल ग्राया था। इसीलिए मैं कहता हूं कि ग्राप ग्रासाम में भी चुनाव कराइये । उसके लिए आप इलेक्ट्रोरल रोल्स को ठीक कराये भौर विद्यार्थियों से मिल कर कोई रास्ता निकालें। इसलिए यह जो राष्ट्रपति शासन को बढ़ाने का प्रस्ताव ग्रापकी तरफ से लाया गया है, इसका मैं पूर्णतः विरोध करता हुं और चाहता हूं कि राष्ट्रपति झासन को रिवोक कर दिया जाये।

THE MINISTER OF HOME AFFAIRS (SHRI R. VENKA-TARAMAN): Sir, I beg to move the following Resolution:—

"That this House approves the continuance in force of the Proclamation issued by the President *on* the 19th March, 19825 under article 356 of the Constitution, in relation to the State of Assam, for a further period of six months with affect from the 19th September 1982."

Sir, as the honourable Members are aware, the President's Rule was promulgated in the State of Assam with effect from the 19th March 1982 on the recommendation of the Governor of the State and the State Assembly was dissolved. The Proclamation issued by the President under article 356(1) of the Constitution was approved by the Lok Sabha on the 27th March 1982 and by the Rajya Sabha on the 29th March 1982. The Proclamation is now in force up to September 18, 19⁸² .on which date the sixmonth period stipulated under article 356(4) of the Constitution will expire. There is no prospect of elections to the Lesrislative Assembly of Assam being held before September 18, 19. The agitation on foreigners' issue is still continuing and discussions in the three rounds of combined meetings of representatives of Government, Leaders of Opposition in Parliament and AASU/ AAGSP to find a satisfactory solution have remained inconslusive. Efforts, however, are continuing and another round of combined meeting would be held soon.

Hon'ble Members are aware that I have been having informal talks with the Leaders of various groups in Parliament. We have discussed the subject in the meeting of the Leaders of Opposition Parties/Groups in Parliament on 6th August, 1982.

As the Parliament is not likely to be in session in the month of

September, it has become necessary to obtain the approval of both the Houses of Parliament for ex tending the term of President's rule in Assam for a further, period of six months from 19th September, 1982. The term of the President's rale so extended will expire on 18th March, 1983. Necessary action for completing elections before this date is proosed to be taken at the appropriate time.

The Resolution was approved by !he Lok Sabha on 5th August, 1982.

With this I would request the House to consider and approve this Resolution.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS fSHRI NIHAR RAN-JAN LASKAR): Sir, I beg to move the following Resolution:—

"That in pursuance of sub-section (2) of Section 2 of the Essential Services Maintenance (Assam) Act, 1980 (41 of 1980), as amended by the Essential Services Maintenance Act. 1981 (40 of 1981), this House approves the issue of the notification of the Government of Assam, Political (A) Department No. . PLA. 906/82/3, dated the 5th May, 1982 declaring the following services to be essential services within the State of Assam for the purposes of the Essential Services Maintenance (Assam) Act, 1900:-

(i) All services in any undertaking or establishment owned or controlled by the State Government for storage, supply and distribution of foodgrains and other essential commodities.

(ii) All sevrices in any undrtaking or establishment owned or controlled by the St ate Government for storage, supply and distirbution of agri-cultual inputs and machinery. (iii) All services in any undertaking or establishmennt owned or controlled by State Government for publication, production and distribution for text books.

(iv) All services in any undertaking or establishment owned or controlled by the State Government for storage, supply and distribution for seeds for agricultural operation."

Sir, as the House knows that the All Assam Students Union and the All Assam Gana Sangram Pa-rishad who have been spearheading the Assam agitation oh the foreigners' issue, had been giving caUs, from time to time, for Assam *Bandh* and non-cooperation of Government and semi-Government public corporation employees and employees of various statutory Boards and Corporations. These calls, led to serious disrupsion of public life, working of public/Government offices and caused grave hardship to the community.

AASU/AAGSP The save call for 24-hours Assam BANDH on 6-5-1981. The services connected with storage, supply, dis tribution of foodgrains and other agriculessential commodities, tural input and machinery, publication and production of books for the student community and seeds for agricultural operations were not essential services under the Essenial Services Maintenance. (Assam) Act, 1980 as on 5th May, 1982. As these services had been affected by BANDHS on previous occasions, it was apprehended by the State Government that there was every likelihood of these services being affected in the context of the call for Assam BANDH on 6-5-82. The State Government was of the opinon the strikes in the aforesaid services would prejudicially affect maintenance of supplies and services

necessary for the life of the community and would result in infliction of grave hardship to the community. They, therefore, declared these services as essential services within the State of Assam in exercise of powers under subclause (v) of clause (b) of sub-section (1) of section 2 of the Essential Services Mainteance (Assam) Act, 1980 as 'amended by the Essential Services Mainteanance Act, 1981. The State Government also issued an order on the 5th May, 1982 prohibiting strikes in the essential services so notified.

This measure was approved by the Lok Sabha on 5tn August 1982.

4. With this I commend that the Resolution approving the issue of the notification by the Government of Assam be passed by this House.

4 PM

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1982-83 as passed by the Lok Sabha be taken into consideration."

This Bill arises out of a sum of Rs. 619.53 crores voted by the Lok Sabha on the 5th August, 1982, and Rs. 357.62 crores charged on the Consolidated Fund of the State of Assam. These required sumsare to meet the expenditure of the Government of year 1982-83 and Assam. for the include the sums already authorised in Assam Appropriation (Vote-on the Account (Act, 1982. Full details of the provisions are available in the Demands circulated to the Members.

The Questions were proposed

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now, the Motion, the Statutory Resolutions. The Budget and the Assam Appropriation Bill are open for discussion. Mr. Sukomal Sen. Your party has got 16 minutes and there is one more speaker. Please keep that in mind.

SHRI **SUKOMAL** SEN (West Bengal): Mr. Vice-chairman, Sir, we are entering into discussion on a Very serious and delicate topic. In the present state of affairs, extention of President's rule in the State of Assam is inescapable and inevitable. But I Very much oppose the Resolution of Mr. Laskavfor dec laring certain services as essential extending the scope of Essential Services (Maintenance) Act because this is against democracy. It will put further restrictions on the Go vernment employees and the people of Assam. Sir, the problem of Assam has been ligering on and we & there is no immediate

prospect for a satisfactory solution of of this difficult poblem. The fact is that Assam and severel other parts of the county have been ignored by the Union Government economically and industrially and still they are being ignored. There are certain genuine grievances in the minds of the Assamese people. Their economic and industrial backwardness have created a sense of deprivation and nobody can deny it. The Government should have taken appropriate action to remedy the saltation to satisfy the Assame people's claims so that the sense of deprivation is removed. But these measures have not been taken. As a result, the genuine grievances of of the Assamese people are now sought to be misdirected by the ' present agitation and we find that the State has been engulfed in a serious situation Normal,

functioning of the Government, normal activity of the people are being seriously curbed. But there is one thing- I -want to draw the attetion of the Government and also of the House that Assam agitationists have put forth certain demands. They are -working upon the genuine sentiments of the Assamese people and they are trying to direct their and strength energy towards disintegration of the entire •North-East region. And 1 find that forces of destabilisatioa are working. And some hands of the imperialist are there who are working behind the agitation, trying to misdirect the entire people towards the secessionist and separatist movement. I do not feel that the people in Assam in general arc separatist minded. Just on the contrary, their role was different. They are part and parcel of the Indian Union, foght for the Indian freedom, fought for the integration of the entire country. But during the recent days, their entire sentiments have been worked up and their sentiments are being channelised in the Wrong direction. And can we deny, can we ignore the hands of the imperialists behind all these things. In the North-East region. We find that the imperalists are working. "Not only in the North-East region, if we look at the Khalistan movement, we will find that some people based in Canada or the USA are doing all mischief in Punjab, they are rousing the people for the demand of Khalistan. If we look at the present state of affairs in Jammu and Kashmir, we will find imperialsts' hand there also. So, with the advent of freedom in 1974, if we feel that we have been free from the imperialist danger that will be a wrong thing. We cannot forget what is happening In the countries around, what is happening in Pakistan, what is happening in Bangladesh, what is happening in Sri Lanka or what is happening in the Latin

American countries. Everywhere the imperialists are polling their nose, imperialist conspiracies are taking place and thay are working hard, the net of the imperialist is being widened and spread throughout the world and so our country is also not free from all this imperialist danger. and particularly the role of the churches is dangerous in the North-East region. The churches are also working as of the imperialist agen-gies. Sir, I will just quote a circular issued by a church in Nowgong of Assam. It is the Catholic Mission of Nowgong, Assam, which issued this letter to the Catholic communities. This circular was reprinted in our Party journal and I am quoting some lines from this circular. It says :

"Every year the Mission celebrates its annual Congregation." Then about the Congregation, it says : "Today we want to give you a special advice. The prime enemy of Catholic church is communism. That is why Christian priests are put in jails in those Countries and are killed". Then the circular goes on to say : "The Communists help people at times only to win them over to their side. No Catholic ever, even by mistake joins the unions led by the CPM ortheCPI. Communists are opposed to religion. They will not tell the facts to the ignorant masses."

Sir, in this way, the churches entering into the civic and political life of the people and they are urging the people to fight against democracy and Communism. And not only the churches, now we find that other religious organisations like the Viswa Hindu Parishad are also working in that region. Recent ly, in the convention that was held at Silchar, the President of that con-ention of the Viswa Hindu Pa

speech that Muslims urged in his should be ousted from the Indian soil. It is said, Hindus are not foreigners, Hindus who have come from acress the they may remain in Assam. border. But the Muslims who are*staving in Assam, they should be ousted since it is a Hindu rashtra. So, on the other side, the Hindu religious organisations, like the Vishwa Hindu Parishad, are fanning out the passions amongst the people and creating a disturbing situation in the region. And this is happening not only in Assam. We find that in Mizoram and in other the North-Eastern region States in these imperialists are working. {Time Bell rings). And recently, as the newspaper reports go, the self-styled President of the Seven States Liberation was arrested in Army Manipur. And what is the indication? What is the seven states liberation army and who is the president ? How was he arrested in Manipur ? What was their Manipur What was their programme ? The programme was to destabilise the entire North-Eastern region There is no denying the fact that the imperialists are openly WOT king in that region. On the other hand, the Government is keeping silent on it. Are we to believe that our Defence Minister or the Home Minister are not aware of what is happening in that region? Btit who are the foreign powers who are working behind it. Why these foreign powers are not being named ? Why are they not being identified? All these things are important and these are my points to the Ministers who are sittinghere.

Now, another point is the detec-t ion of the foreigners. Who were the foreigners ? We fully appreciate the point that on the Indian soil a Pakistani citizens, or a Bangladeshi citizen or a Sri Lankan citizen or any other outside citizen sbuld not have any firm footing. They might come as visitors and go back. But what are

the modalities of deciding who are the foreigners who are staying in Assam? We find that in the name of identifying the foreigners the Assam evicting the Indian administration are citizens, Indian citizens who have been living there for 20 years to 30 years or even more than that or even Indian citizens who have genuine citieenship certificate of India, they are being evicted fiem Assam-I will give some instances: Over 200 families were ruthlessly evicted in Longai, Badhshahi ^nd Roshanabad in Cachar district in Assam. Their houses were burnt, cattle were lifted end properties, destroyed and the evictees were left stranded under heavy monsoon rains. Their paddy crops seized. Most of the victims have were been arrested. At Badshahi and Longai Re-srve 86 Hindus, 112 Muslims and 26 Tribal families were evicted. At Roshanabad 91 Muslim families were evicted. In this way many pwople have been arested and some of them have been sent out of the borders of Assam to Bangladesh by the Assam police. One Shamboo Nath Saha citizen of India. he was a living Barpeta. On the 28th of May at was arrested by the Inspector of he Police Barpeta and sent out of the borders of Assam. And his wife has been moving from one Government department to another Government department for bringing back her husband, who is a genuine citizeri of India, but to no avail. In this way many Indian citizens are being harassed. Ι will also give reference to a report public had in the Amrita Bazar patrika of June The Pat-rika says: A systematic 12. policy is being followed by the Government.. (Time Bell rings).

THE VICE CHAIRMAN (SHRI R. RAMAKRISHAN): Your time is over. Please conclude. Otherwise your colleague may not be able to speak. SHRI SUKOMAL SEN: He may not speak.

Calling Attention re.

. AN HON.. MEMBER: He may.

SHRI SUKOMAL SEN: Sir, a systematic policy is being followed by the Assam Government under the latest rules, under the Preseidents' rule, to evict poor cultivators, belonging to the Scheduled Castes, backward classes and other weaker sections belonging to linguistic and religious linguistic minorities. Over 9,600 such families in two districts have been affected.

"Many are on the Verge of eviction in the other districts of the State.

A vigoreus policy of eviction directed against these sections of the toiling masses was initiated at the district and the sub-divisional levels on the 'foreign nationals' issue in 1979-80. The Prime Minister, Mrs. Indira Gandhi, after being apprised of the situation had to intervene in the matter in March, 1980 and all evictions were stayed by the Union Home Ministry. It was decided by the then Governor and his adviser that no eviction would be carried out by the district and sub-divisional authorities without the prior permission, from the State Government.

This decision remained in force-, during the first Congress (I) Ministry-of Mrs. Syeda. Anwara . Taimur. But this policy was reversed during President's Rule oi July 1, 1981 to January 13,1982 and the stipulation . about prior permission from the . Government for eviction by the -district|sub-divisional authorities was withdrawn giving a free hand to officers at lower levels to do as they liked."

Everybody knows that the Assam Administration is Very much in league with the agitationists. The agita-tionists and the Assam Administration are conspiring .to evict Indian citizens from the soil of Assam. Sir, this state of affairs is going on in Assam and Iwouldrequestthe Union Government to see that the gt r.u'r.e <u>Ir.dk</u> n citit ens are not harassed, beaten, tortured, arrested and evicted, so that the minority community, whether linguistic or religious, feels secure on the soil of Assam.

Sir, the Government propose to expand the scope of ESMA. This means, further repression on ' the Government employees. The Government employees in Assam are facing a difficult situation. Government is threatening them The that if they respond to the call of the agitationists and abstiin from work, they would be punished, they would be put under suspension. But there-is a good section of the employees which wants to join duty and attend to the work. They are being threatened that if they join duty, if they join their work, they will face dire consequences ; they are being threatened by the agitationists like this. As a result, the Governmentemph>yees are facing a dilemma. If they join work, they will be beaten by the agitationists. If they do not join work they will be punished by the Government, they will be put under suspen-sion-and they will face many harassments. Sir, the Ass; m Goerr.ment has failed to give protection to its employees who are interested in doing > •their work in the offices. As a result, the employees have been -put in a very situation. The Assam State difficult Employees' Fede- .: ration is trying to mobilise the emph> - ' ees in favour of joining work and in ensurfrig smooth administration, j On the other hand, the Karjnachari Parishad, the newly floated body, by the agitationists...

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHAN): Mr. Sep., if you sit down now,, your party will have one minute so that your party colleague can start and get two or three minutes mote.

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SHRI SUKOMAL SEN : Sir. I am just concluding. As I said, the Government employees are actually being attacked by the agitationist the Karmachari Prishad, newly floated by the agitationists, are urging the Government cmplo-employees not to do anv work. The Government is not in a position to give any protection to the employees. Therefore, if the scope of the ESMA is further expanded on the one hand, on the other if the Government fails to give protection to its employees, it will mean further danger to the Government employees in Assam.

Now, I com" to the other point. This is about holding elections in Assam and democratic process starting the in Assam. Here, you are again going to extend the President's Rule in the State of Assam. It will continue up to March next year. But how long it will continue? If it continues beyond March, 1983, it Will create some Constitutional crisis. But where is the prospect of holding elections in Assam? We find that the ruling party is not very serious about holding elections in Assam. Theyhave not vetappointed the Chief Electoral Officer. They have not yet started the preliminary . work for preparing the electoral rolls. As a result, elections are a far cry in Assam. Actually, the people of Assam as such are not against elections. May be, there are some pockets, there are some parts here and there, where the agitationists have some concentration, have some influence on the people and may obstruct elections. But in the greater part of Assam, people are in favour of holding free and fair elections in the State. But the Government lias not On the taken steps in that direction. contrary, the Government is interested, I find the ruling party is intei'rsttd in installing

a minority Ministry in Assam. So long as Assam- Legislature was there they were interested in installing a minority Ministry. They were trying to manipulate and manouVre here and there so that democratic process in that region was not established. Not only in Assam, in Mizo-ram also the ruling party has an electoral alliance with the MNF. The president of the ruling party there is a very rich man. He has a strong support of the MNF. Similarly Tripura also is suffering from the same trouble. There also you find the ruling party is in league with TUJS. As a result of this, the secessionist deas of the TUJS are being encouraged by the ruling party itself. Until and unless the ruling party changes its policy, there is no immediate prospect of beginning a democratic process in Assam. So, I would urge upon the hon. Minister to see that steps are taken so that by March, 1983 we can hold a fresh election in Assam. About the cut-off year, I would again suggest that something is going on behind the scene.

The agitationists are demanding 1961 to be the cut-off year and the *Indian Express* has come out with a report that there are people who are suggesting a compromise that 1967 should be the cut-off year. I repeat the point that there is no ground for deviation from 1971 to the cutoff year and the Government should stick to it, persuade the agitationists and make it clear to the Assamese people that the 1971 would be the cut-off year. On that basis some solution has to be found out in Assam so that election can be held in the near future.

With these words, I thank you all.

SHRIBIJOYKRISHNAHANDIOJUE(Assam): Mr. Vice-Chairman, Sir, well, I am very oftenamused to seewhenever pome 1 or.

Members speak on Assam situation they seem to have blown hot and cold in the same breath. It is not only thistime.lhaVelistenedto a number of debates in this House. Sir. the allegation is in the air that the Government is not sincere about finding a solution to the foreigners issue. But it is also a fact that on the slightest pretext, imagining things which farfetched and tailoring convenient excuses, they would take the first opportunity to keep away from the Government's effects to handle the issue at various forums. A few days ago, on the 6th August, all political parties were invited by the hon. Home Minister to discuss the Assam issue, but a few political parites did not participate on the plea that the agitation leaders might suspect some kind of an unholy alliance if the discussion was not h"ld in th~ir presence, as if the Government and the political parties never met on previous occasions to discuss the Assam issue. Because tripartite talks are under way, it does not mean that: ny two of the three parties cannot meet at any stage to discuss the issue. Moreover, the agitation leaders never at any moment expressed their disapproval of such meet. Rather they came to Delhi to put across their view point to different political parties a few days before the discu-cussion was scheduled to start. And what is interesting is that the political parties did discuss the issue with the agitation leaders, without, of course, the Government which is also a party to the tripartite talks. So, does that, in any way, jeopardise the tripartite talks?

There is nothing wrong ir exploring more than one avenue to find a solution particularly since the role of the political parties is that of a medi-atingagency between the Government and the agitation leaders. So, Sir, the allegation that Government is not sincere about resolving the issue is politically motivated. Rather the rejection of the Government's asking for cooperation to prepare the ground for the next round of tripartite talks shows who is sincere and who is not sincere.

Sir, the allegation that Govern-nvnt is not sincere about the dialogue is a' serious allegation, because by alleging that Government is net sincere about the dialogue, they are g['] ving the misleading impression to the people about the purpose and the desired outcome of the dialogue. It is indirectly saying that the dialogue is futile. If the solution, Sir, has not so far been found, it is not due to lack of sincerity on the part of the Government, but due the magnitude of the problem with all its complications which have been growing over the last 50 years and not just. 35 years, as has been thought by many. I am afraid such indued propagarda against the dialogue will help only those forces which aie out to scuttle i'.

.Mr. Vice-Chairman, Sir. it is amusing to see someone talking about the importance of the dialogue and at the same time belitting the import ance of the dialogue. It is easy to Quote, or rather to be more precise misciuote statistics, even though no one can say the last word on it. That is precisely what is sought to be ascertained. It is interesting to note that statistics grow galore as one's enthusiasm grows too. I would however like to quote the Prime Mininster that the minorities are not just statistics; they are human beings. So, Sir, nobody can lose sight of the human aspect of the problem, nobody can lose sight of. Resides, there are commitments-'national as well as international. During the last 35 years, somany events have rocked the nation. Partition came followed by the atrocities on the minorities on either side of the border leading to one of the greatest influxes ever recorded inhuman history. Then came Bangladesh

[Shri Bijoy Krishna Handique] sending waves after waves of refugees into India through the three States on the border-West Bengal, Tripura and These convulsions are a part Assam of history and nobody can deny it. If we cannot deny it, how can we deny the problem and the magnitude of the problem created by such convulsions? It is not like this that the Government's representatives and the agitation leaders just sitacross the table and walk out with a solution in their pockets as if there is a cut and dried formula. We should bear in mind one important point-that the refugees who came from Pakistan are victims of our political decision 10partition the country, even though it was the inevitable solutior ; we have to admit that. But I do admit that there is some kind if discrimination. Unlike their counter parts migrating from West Pakistan, the refugees from East Pakistan were not declared as Indian citizens. And that is one of the snags. Even then, cannot take advantage of this vou technical lapse or, maybe, expediency for some political reasons, to falsify history and brand them as foreign nationals. For all practical pruposes, we have seen, whether in Assam, whether in west Bengal or Tripura, they are Indian citizens. They have been given rehabilitation loans. They have settled down in the States. They own land and other businesses. How can you throw them out on technical grounds that they have not been declared as Indian citizen when they first came to Assam. These refugees do not need the sanction of a declaration; they have the sanction of histc.y. Sr, it has been pointed out also that Government is not sincere so far as deportations are concerned, that it was never done in the past. It was done. I will give you the statistics. 2.20 lakhs were deported out of 3.52 lakhs detected from 1961 to 1981. Even in 1981, detections and deportations did not stop, That means, while, still the movement was on, 1,165 cases were detected and 1,065 were deported; even from January to 31st May,

^r98o> 594 families were detected and 483 were deported. Yes, there might be here and there, one or two cases, as pointed out by my friend there, where genuine Indian citizens were harassed. Anyway, I would appeal to the hon. Home Minister to look into those case to see that under no circumstances genuine Indian citizens are harassed.

Sir, according to a Government study, the estimated figure of excess population in Assam between 1961 and 1971 is 9,40,000—and this rate of growth of population is rather the normal rate of all-India growth—and out- of 9,40,000, only 28,000 were Muslims. I am sorry I have brough t in this question. I do not wantto bring in any communal matter; I do not want to bring in the Hindus Muslim factor into it. But when you have to analyse the situatiei, kt us know the facts. I will explain why Ihave place the facts before you. Sir, out of these 9,40,000, 9,12,000 were Hindus and 28,000 were Muslims. It has been said that the Government has brought in the Hindu-Muslim factor. Never. After these statisticshave beenrevealed one of my friends has referred to and organisation called the Vishwa Hindu Parishad. Vishwa Hindu Parishad organised a big conference in Gauhati really a big conference, and declared, thatHindus could never be foreigners. And the precursor of this slogan was however ShriBalasahebDcoras while addressing a rally in Calcutta a couple of weeks before this conference. I need not tell you with which political party Vishwa Hindu Parishad is associated.

And, Sir, we are accused that we do not want to deport the foreign nationals as there would be an erosion of our socalled vote bank. It has been said a number of times in this House and outside the House rlso. That is why I take this opportunity of giving the reply. First of ell, I should say that this term "Vote br 1 V' is a very derogatory remark against a section of the electorate. Yet, for the sake ofargumentin their own line, I would like . to say that many are

under the illusion regarding our grip on this so-called vote bark. And just to remove that I cite some data. ¹Sir, the Dhubri parliamentary constituency of Goalpara district, the Gauhati parliamentary constituency of Kamrup distilct and Mangaldo-parliamentary constituercy of Darrangh district, which was constituted after the 1966 delimitationl where this so-called vote bank is alleged to be located, had reluming rot Congress been candidates but the OppcsU-'on candidates till 1971. And the Mangaldoi constituency was won by the Janata candidate in 1977. If you go through the records, you find that the Dhubri Gauhati and Mangaldoi parliamentary constituencies were ruled for ages, by the representatives of FSP, which one later on became of the constitun ts of the Jaiata. We have been accused that Congress is not for deporting foreign nationals because we do not want to break the vote-banks. These are the places where, the common allegation is, the so-called vote banks are alleged to be located, it is not that we own but it is they who own from those constituencies. Sir, I leave it to the august House to judge the so-called vote banks, there is at all, as I have already made it clear, there is such a thing under the Sun. I have made it clear because I do not personally believe that they exist. But to meet their argument, I have raise this point. What I want to' say is that invthis allegation, too, the boot is on the other leg.

• Sir, I reiterate my view that foreigners must go. We have been saying it a number of times. We have said it already here, and we continue to say the same thing, but on *the* plea of deporting foreign nationals no genuine Indian nationals must be made to suffer. It is my firm belief. Sir, that dialogue, and dialogue alone, holds the key to finding a commolny acceptable solution. But one thing, we must bear in mind. There cannot be any pre-condition as a prelude to dialogue. The hon. Prime Minister anounced as far back as 1980

April, that 1971 should be the take-off line, the starting base, not the cut-off date. The scrutiny was proposed to be started from 1971, and if found satisfactory the scrutiny could have been worked backward. Had it been accepted then, I am sure we would have made much headway by ["now. Sir, even if the agitation leaders want that this cut-off date, 1971. should , made negotiable, well, the only place to do so is the negotiating table. Let us sort it cut there. There should be frank discussion about it. If you want that particular date should be negotiable, right, come to the negotiating table and try to find out whether it is possible or not. But one thing must be borne In mind that humanitarian grounds should not be allowed to be ignored by any solution, no matter ' who suggests the solution, whether it is the Government or the representatives of the agitation.

Sirl it is true that there is a valid point that they have made. 1 he refugees came to Assam. Why should they not be dispersed all over the country? Sir, I am referring tothe problem which is 35 years old. inev have been living there for the last-The normal tendency ot 35 years. the' people when the/ leave their country due to abnormal condition is to go to the either side of the border. There are three sides of the Bangladesh border. Most of them came to West Bengal. When they found that West Bengal was overflowing with refugees, many ofthem went to Tripura and then at the same time many came to Assam. So, Sir, it is true that at that time had we t^1 ought about it possibly we could have distributed all the refugees all over the country. But that is a thing of the past. Having not done so, today how do we turn around and say it now ? How can you physically uproot these people who have been living there for ages, for 35 years? Rather, I would like to know about scheme. There was Pakistan Infiltration Prevention Scheme. Sir for the Pakistani Infiltration Prevention Scheme. the Government of India

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gave annually Rs. 1 crore. How many inlltrators were detected under the Schema, may I know? Well, if the report that I have with nn is correct, probably in one year it came down to one. There should bs a proba into the working of this Scheme. I wish the agitation leaders made a demand for a prove into the PIP Scheme.

This contradictory approach, as I said, of blowing; hot and cold in the same breath, is again the approach of some of the hon. Members to the Government's declaration of certain services as essential. Sir, the Government is very often criticised for alleged failure of the law and order macninery, for allegedly allowing some elements to hold the society to ransom, for letting innocent citizens suffer, due to disruption of essential services. But when the Government wants to maintain the essential services so that people do not suffer, the Government is criticised on the ground that it resorts to regression against Government employee?. Sir, in the Resolution certain jervice? are sought to be declared essential services, the minimum of services without which it is not possible to carry on the daily round of existence. This is only an addition. We have already passed an Act last year, listing certain services. Sir, if these services arc maintaind, the question of taking punitive action does not arise at all. We have to bear in mind that ours is a service-oriented State and the Government has a deep commitment to the people. It will be just dereliction of duty and shirking of responsibility if th" fails Government to kesp this commitment. It is a trust mighty big trust reposed in the Government. The way some hon. Members speak, it seems as if the beneficiary if thus Act on essential services is the hon. Home Minister himself. Sir the real beneficiaries are the people and no Government can an'ord to keep its eyes shut and remain passive when people suffer for no fault of theirs due to disruption of services. It is interesting! Sir, to

bear criticism from some hon. Members I would, however, like to quote a distinguished Member of this House on a sirnila^T iseie namely, preventive detention. Why I have raised ths point is that the like preventive detention maintaining of essential services arises out of a particular set of conditions and circnnstances that dislocate the ha'niony and equipoise of society and make people suffer. I quote:

"But so long as there are certain weaknesses in our society, well, it may be necessary for a Government whichever Government is in power, whichever party is in power ------one day one party may be in the Government; another day another party may be in the Government—1—the Government may require the use of those special powers for the benefit of the people themselves."

Sir, this was said in this august House on the 28th August, 1978, by the then janata Law Minister, Mr. Shanti Bhushaiv Sir, I quote Mr. Shanti Bhushan not to justify our action in bringing forward this Resolution. We have our own sense of service to the people. But I do so because the criticism comes from such Members who were in power with such a Law ' Minister directing the "ays to deal with an extraordinary situation.

Sir, I do agree with the hon. Members that the utmost caution and restraint should be taken while taking action against those wh« violate the Essential Services Act. One Essential Services Act is already in forec and we have no report of any reckless use of its powers. Yet, I would request the hon. Home Minister to give strict directions to the State administration so that they exercise caution and restraint in the use of the power. Because, I know what happened in a certain case. That was 8th June when the Gana Sangrama Parishad gave a call for a "light off" protest in Assam. In my town, Jorhat, a number of officers of Assam State Ele ctricity Board including the Superintending Engineer, were arrested and put

in the police lock-up even though they were on Duty. These things must be looked into. There should be some kind of a safety device so that this power is not misused. Continuing the same blowing hot and cold in the same breath, or should I call it running with the hound and holding with the have." that the Government has been accused of too often, even now by my honourable friend there for going ahead with preparations fbr holding elections and trying- to impose elections on the people without resolving the foreigners' issue but at the same the Government has been accused of trying to avoid the election. Sometimes the Government has been accused that while the Government is going ahead with the preparations to hold elections, they want to impose the election on the people of Assam, at the same time they will s ay that the Government is not doing anything to see that the elections can be held on time. Both these propositions are self-contradictory. They do not go together.

Regarding the development of the region, so many things have been always spelt out in the House-railway improvement, TV, royalty of the crude oil to be raised,* tea has its problem; and so on so forth. I have been saying a number of times. There is something basically wrong with the planning there because our approach is piecemeal. I would not have raised this matter today because I have raised it on a number of times in the past, but since the Home Minister was the honourable Finance Minister at the time when I raised this point, and since today he is here as the honourable Home Minster, I would like to pleace it today for his attention on what I feel about this particular region. It is not a question of Assam or Nagaland or Mizoram The entire region should be considered as one zone for intergrated development. Not one single unit; a State or a Union Territory can not be consider in isolation. But to consider it as one zone for integrated development there are certain problems, because there are difference between

the various units of the north-eastern region, even topographically, Topographically it varies from the snowcapped peaks of the Himalayas in Arunachal down to the marshy lands of Assam. Again the people in the different states and Union Territories of the region speak different languages, they speaks different diaiects, they have different social customs, they have different cultural traits. So what is required today is that there should be some investigation some studies considering it as an integrated zone for development, and it is also not possible for any individual scholar cr any individual university to conduct this research work. Even if it is possible sometimes, there is no co-ordinating agency to bring together the relevant data the results of the studies and investigations, for the use of the academicians and planners who are engaged in the exercise of planning; in the entire region. So I sugr-that there should be a centre for economic growth. There are least twentfive all at over the country. Some ofthem are really doing good job. If they can do really good job in other parts of the country, why it cannot do a good job in this region ? I place these matters before the hon. Home Minister for his kind consideration. I can assure my hon. colleagues that we are sincere in our desire to hold elections. I personally belive that normalcy can be restored only through the process of democracy and democratic institutions are today off the rails and if we hold elections then and then alone we can put back on the rails these democratic institutions and the entire democratic process.

With these observations, I appeal also to the leaders of the agaitation to the call of the Government to create a climate congenial for holding elections to keep the democratic process and to bring peace and prosperity and development back to the state which it was badly lacking in the last few years.

SHRI DINESH GOSWAMI (Assam): Mr.Vice-chairmanI as expec-

ted, the Resolution moved by the Home Minister for the continuance in force of the Proclamation issued by the president of India imposing President's Tule in Assam has come up for discussion so far as this statutory resolution is concerned, I will have no objection to it because I do not think election in Assam is actually possible by September. So there is no other way but to support this Resolution.

But so far as the Statutory Resolution moved by Mr. Laskar is concerned, not only Ι strongly oppose it, butlamevenamused by it. Mr. Laskar has said that, he is bieng controlled to add these four items because, of serious disruption of public life because of the bandh. May I rectuest him to go through the news bulletins of the All India Radio and T.V. coverage and to the Home Minister's own observations or the Government's observations that in the last few months and one and half years whenever the b%ndh call has been given, life in Assam has not been disrupted, life is normal there, people have attended offices in their thousands and there has been no disruption and the bandh is a failure ? If that is so, are you telling a lie by saying now that there has been disruption of public life? Or, is your media telling a lie that there has been no disruption of public life and the and the life is normal? The country and Parliament is entitled to know which one is telling the truth-Mr. Laskar or the media. We have a right to know what is the real state of affairs. If there was serious disrutption of public life, then you have misled the entire country your through media and your information and Broadcasting Minister should resign. And if not, if really spsaking there has been no disruption of public life, then you have brought forward this Resolution ro curtail the democratic rights of the people in which case Mr. Laskar should resign. If you both have some respect for democratic norms, then both of you cannot hold your respective positions. But we know that respect for democratic norms is a thing which we should not expect from you.

I ara very happy that Mr. Venkataraman has now taken over the Home Ministry. He is a man who is widely respected in this House. He is a man who is conversant with the laws of this country. And I am sure, while trying to negotiate for solution of the Assam problems, he will try to find out a solution within the framework of the law.

The Home Minister has made a statement, both here and in the other House, that the Government pro poses to hold election in Assam in March, 1982. It is a Constitutional obligation because the alternative to election is emergency. And I for one will not like emergency to be imposed in Assam. I would, there fore, like the elections to be held in Assam. But the Government has not made their position clear as to whether they will hold election in Assameven if the solution to the vexed problem of foreign nationals is not arrived at between the negotiators and the Government. ATe you de termined to hold elections because there are so many press reports that the Government is also contemplat ing to hold election partially only in those constituencies where it is possi ble? Mr. Laskar is reported to have made some sort of announce ment that election will be held in 84 constituencies where Assamese are not in majority. And, therefore, not being in a majority.....

SHRI NIHAR RANJAN LASKAR: I think I have to deny what you are saying. Just wait a minute. Because you mentioned my name, you have also to hear me. I have never said that. I said that election is to be held in Assam and there is no alternative. It is always a question of elections throughout the State. If election is to be held, it should be throughout the State.

Now, Sir, the point that 1 am making is this: Is the Government thinking of holding elections even without waiting for a solution. Mr. Venkataraman has also said to some-I hope, Mr. Venkataraman, you will excuse me if I divulge a secret—that he will rather like not 'to hold the election rather than facing a confrontation between the people and the Government on the issue of foreigners. Therefore, the fundamental Question remains and we would like to know what the stand oi the Government is on this. After all I want elections to be held in Assam. I feel that if the elections are held, without arriving at a solution and thereby hurting the feelings of the people, the sentiments of the people of Assam, three dangerous consequences are likely to follow: One that there is a possibility of a very largescale violence; the scond is that there is a possibility of social fragmentation and communal and linguistic feelings will undoubtedly grow andthethird, about which I have been worried throughout, is that there is a feeling of alienation in Manipur and the plains of Assam, the two cradles, the two places, where Indian nationalism flourished and that ahe-nationwillbe allowedtocontmueand grow if this situation is allowed to remain as it is. Now what is the solution? My friend.Mr.Handiaue has said that we have a national Commitment and that there are humanitarian considerations. I think the issues have been" mixed up. Undoubtedly, there is a national commitment and there are humanitarian considerations and I can understand that. But the Constitution declares who is a citizen and who is is foreigner and the Government uptill now has not announced that they are thinking Constitution. amending the The Constitution is there to determine who is a citizen and who is a foreigner. Once we detect a person, can we say that because of these consider-tion we are not going to detect whether a person is a foreigner or a citizen?

This is the fundamental question to which I have not been able to get an answer from the Government of India up till now. The Ouestion is this: If pe ople have come from Bangladesh, their legal status must first be determined. It the people who have come from Bangladesh are constitutionally citizens of India, then there is no auestion and they have got all the political and legal and constitutional rights. But, if they are not citizens of India, then the first auestion is to detect them, identify that they are not citizens and then the second question comes and that questions is as to what we do with them. Do we turn them out? Do we throw them out? Do we treat them compassionately? Do we act on humanitarian considerations? Do we grant them citizenship? And, if we decide to grant them citizenship, then the question that automatically comes is that they have got a right to vote also. Can any government in any democratic and consitutional set-up say that it is not going to identify a foreigner even if under the Constitution he is a foreigner ? Can the Government say so even if he is, under the law, a foreigner? This is a question to which the Government has not given me an answer up till now ? There may be differences of opinion on this. Well, the Government may decidethat even if somebody is a foreigner, because he has come for political compulsions-there may be economic compulsions also-the Government cannot throw them out, that is will grant them citizenship. But, if you do not identify them and grant them citizenship, how are you going to solve this problem ? Even if you are not solving the problem, in 190 r, somebody else may rake it up. A different Government may come there and may rake it up and say that these persons are citizens under the Indian not Constitution. Therefore, I say, let us do detection, deportation and deletion. We should agree to detection and if we agree to detect,

[Shri Dinesh GosWami]

then the question will be: What do we do with the minorities, the religious minorities, who, because of political persecution have come to India? We will treat them separately and grant them citizenship. That will follow only when we accept the question on detection. The point is that the Government of India has all along been talking that it is not prepared to detect them even if they are foreigners and even if they are not citizens and this is going against the Constitution of this country and till now I have not got an answer and, knowing full well Mr. Venkataraman, I hope he will

5 P.M. give me some answer.

Is his your contention or the Governments of India's contention

that even if a person is a foreigner within the law and Constitution of this country, we will not detect certain categories of foreigners. Once yon detect, the question, is what we do to them. That maybe a separate aspect which we may discuss separately. So far as 1961 and 1971 are concerned. Mr. Han-dique has said that from 1961-71 only 9 lakh people have come and it is a very normal growth. If it is a normal growth and if you are not to d eal with certain very abnormal number of people between 1961-71, why don'ts you detect them ? This is again a contradiction. On the one, hand, Mr. Handique says that there are 9 lakh of people which is a normal growth. There has not been anything abnormal in the rush from Bangladesh. On the other hand, the Home Ministry says how can you deal with lakhs and lakhs of people who have migrated. We would like to now whether there has been any abnormal migration between 1961-71. If there is nothing abnormal, why ".'m't yvi identify, detect and solve the nnblem on the negotiating table ? T am minting out the contradiction. The Government at some has,

point of time, said something. Why can't this House be taken into confidence. It cannot be а market place somebody saying one rupee and some one else saying 4 annas and then we arrive at a compromise of 8 annas- Your and con-titutional questions legal cannot be decided by bargaining at the market place. Important political questions must be discussed and debated and decided within the framework of law and the Constitution. I would like to know whether the Government is thinking of holding elections in March, 1983. my information is correct, no If directions have been given to the Election Commission. You canno' a direction to the Election give Commission without a solution to the problem. But I would like to know whether you have approached the Election Commission. What is their verdict? I feel that so far as deletion is concerned, it will be a subject matter not within the domain of the Government, but within the domain of the Election Commission. AH the time, we have been told that 3 lakh people have come and 2.95 lakh have been deported. Will the Home kindly tell us whether Minister the names of all those persons against whom deportation notices have been issued have been deleted from the voters' list ? This is a positive and pointed question that I am putting to the Home Minister. Right from 195 T. have you deleted the names of those persons against whom you have issued notices of deportion or whether their names still exist on the voters list ? This is my grave with allegation the sense of responsibility on the Government of India that the names of a large number of persons whom vou alwavs say you have deported are still on the voters list. Why have you not corrected those voters' lists ? The Government of India assured us about sealing of borders. Nothing has

happened. There have been explosions. In my city of Gauhati there have been explosions in which 17 innocent people have been killed. Some persons have been arrested. I would like to know whether it is true that one of them came from a neighbouring State and belongs to a Left Party. I do not want to name him. I do not want to generate heat. It Is said by the Assam Administration, that some kingpins have been arrested. We would like to know who are these kingpins, whatever their political affiliations may be. To whom do they belong and what are their political affiliations ?

So far as eviction is concerned, the difficulty is that whenever the foreigners have teen sought to be evicted, there is a hue and cry that the Indian nationals are being evicted and always the evictions are stayed. They say that in these evictions not only linguistic minorities, religions minorities but the people of the majority community have also been evicted. We have not protested. Assamese people came to me and told me that they had been given the orders of eviction. They came to me for help-I said : If you have occupied Government land illegally, we are not going to stay it because, the moment, we stay it, it wil come in the way of a solution to the foreigners' problem. After all, one of the basic and fundamental nroblem in Assam is that the land reserved for the tribal people has been occupied by people who have come from across trie border and if they sought to be evicted in order, to givetheland to the tribal people, why should this eviction be staved? I do not want to accept the allegation that the Assamese officers are pro-Muslims. In fact, I am sure, that the Home Minister at this - fcftg ewil! nota ccept it. Therefore, why do vou suddenly make a ad hoc order of stopping evictions? If there are individual cases brought to your notice that a person who is an Indian citizen has been evicted, undoubtedly protect him and take action against the officer. But the moment you pass a general order to stopping these evictions, you stop this process, And let me poit out that if such type of orders would not have been passed right from the Independence, the problem probably would not have reached the magnitude that it reached today. Therefore, so far as the Assam problem is concerned, I also appealed to the students and also to the Government because I feel also that the democratic process in Assam should come back as early as possible-that oa the negotiation table, a solution will be available. And I am sure that with the charming approach of the Home Minister whom we cannot provoke at any point of time even if we try to, he will be able to find a solution. But the solution has not been possible because, as somebody has said, not only the students have taken a firm stand but the Government of India also has not taken up a very clear stand on the constitutional and legal and political question.

Now, Sir, coming to some of the problems, T will just be making a passing reference because my friend, Mr. Sharma is speaking, and you are very kind enough to give some time to me out of turn. The first point is that so far as oil royalty is concerned, the Government of India, really sneaking, has cheated the oeonle of Assam. I will say how. Under the Act, oil rovalty once made wib not be revised for four years. What the Government of India did was that they announced the oil rovalty. And after announcihng the oil rovalty, they raised the price of crude so that the *benefit of the rising of the nnce of the crude does not go to the neonle of Assam. We are r>.s-.ured in this House by the Petroleum Minister that the Prime Minister is seized of the problem and she was thinking of giving some greater relief to the people

[Shri Dincsh Goswami of Assam. Why has this not been done ? Then there was a demand for a rail-cum-road bridge con necting Jhogi Gopa in !the Megha-]aya region. And we found a report in the 'Assam Tribune' on the basis of a statement from the Governor. And I h'vve checked up that this statement of the Govenor was undoubted' that the Prime Minister has cleared this project. But in an answer to a question; Mr. Mallikarjuri said that this-Is'subject to the availability' of the "fund nee by the Planning .v. this has agaln'ci if confidence in th F Assam because when th pes out that the Gove id that the Prime Minister has cleared a project, the people feel that the project has be !. But in the next moment the Deputy Minister comes and savs fliat it is subject" to the availability of funds and by the IPlannmg Commieclarance ssion. Naturally the people of Assam feel that the Government's words cannot be veven trusted. Even a deputation is coming from that region. I will request the Home Minister to clarify the position and also to accent it. Now, what have you done about the Brahmaputra Flood Control Commission ? I do not want to go into the details. As "am is under the grip of deep floods, war-footing and on а the Brahmaputra flood problem should be tackled.

Sir, the last question is regarding a very great irregularity that came to our notice about the Indian Oil Corporation in the purchase of agars. After all, whenever we have r^{rred} to it *nd in snite of my best efforts to get it under a Calling Attention or otherwise, we could not succeed. Sir, what we found is that the Indian Oil Corporation purchased some agars from some unauthorised persons without paying the required taxes. And the answer

given by the Minister of Petroleum and Chemicals and Fertilizers. question put by Mr. in reply to a Kakati, is that the Indian Robin Oil Corporation has not purchased any agarr wood oil but they have recently purchased agar/ wood from two parties. The concerned State Government authorities, some¹ of whom who came to the refinery also pointed out to the IOC tha certain royalty and sales-tax charges were payable on this item. As soon as this was done, all necessary dues amounting to Rs. 12,290 were paid the State Government, So. to I would like the Home Minister to make an independent enquiry this because' though it was into from the Assam forest, Assam Government does nor permit now this type of sale. And this was shown to have been purchased on an-Aruhachal Government transit permit. And it ! was reported in an important newspaper. I would also like the Home Minister to take note of the fact that the officials of the IOC itself took strong objections to the procedural aspect because I have with me a certified copy of the letter of the Senior Finance - Manager of the Indian Oil Corporation, who said that the payment may be made to the party after the reduction of the Assam Sales Tax and only after receipt

of the clearance from the Department of Economic Offences of the Government. of Assam, functioning under an I.G. Also it is seen that but for the fact that the Assam officers came to the refinery, this should have gone unnoticeod and also this is my information that the case was filed Offience Ny 6/25, but it has been dropped, would like the Home Minister to make a very independent inquiry into the whole thing. Therefore, Sir, I would submit that so, far as this Statutory Resolution of Mr Laskar is concerned, it is totally uncalled for because it has un-

leased a reign of repression on the

Assam employees and it is better

that the Government do away with it and the Government does not follow this type of polic I do hope that the hon. Home Minister will try to sort out the problems of the Assam issue. But it is possible only if we approach the whole problem not only from the point of view of humanitarian considerations but also keeping in view the legal and constitutional perspective properly.

*SHRI ROBIN KAKATI (Assam): Mr. Vice-Chairman, Sir, the Hon'ble Home Minister has come forward with a proposal to extend the Preresident's Rule in Assam. Most probably, in the other state of India, President's rule for such a long period was in practice after independence. I want a categorical reply from the Home Minister that at what point of time the President''' rule in Assam will come to an end and what effective steos are being taken by the Home Ministry to improve the situation in Assam.

There have been discussions on many occasions in both the Houses regarding the problems in Assam. Many rounds of discussions took place between the Government and the movement 'eaders of Assam? but they have not been able to find out a solution but instead the problem has been becoming more complicated now. According to the movement leaders the Government is not keen to solve the problems of Assam. The Gov-M n-ent is trying to suppress tn>- Tn vrment by means of repression and other oppressive methods. Meanwhile, enough mischief has been done by New Delhi, C.R.P. forces unleashed an atmosphere of terror in Assam, by committing large scale brutalities including crimes of worst type against women folk. Although the discussion is continuing for a long time, it seems that the Government is not at all sincere at their efforts. They are trying to

•English translation of original speech delivered in Assamese.

hoodwink the people just like a cunning fisherman, who plays tricks with the fishing hook, some times tightening the rope and some times loosening the rope to weaken the fish concerned and in the long run the poor fish is caught. The Central Government also is playing the same trick with the movement leaders of Assam. The Central Government is adopting dillvdallying methods. The Govern ment is perhaps thinking that the movement will fizzle out auto matically. But this is a wrong idea on the ,part of the Government. The Government is thin king to decide unilaterally and they want to impose their decision on the people of Assam. Therefore, J want to know from the Home Mi nister that what positive steps ar being taken to solve the vexed problem of Assam.

Although the President's rule is in vogue in Assam, but in reality who is conducting- the state of affairs in Assam ? Whether the Assam administration is under the control of the Home Ministry or it is under the control of the advisers' to the Governor or it is being controlled by some unseen power ? For example, the heads of the administration as well as the advisers to the Governor are not Assamese people.

There are large number of en croachments on Government Re Railway serve Forests. land and Government land. other In some place*: these encroachers, becoming very oppressive and it becomes law and order proboems to the District and the State Government. Some of them are engaging in anti-sftcia! activities as stated by N.F. General Under such circumstances in ruch places the eneroachers. The Government passed orders for eviction against those illegal encroachme rit of these places only, state Government decided to evict. After a few days,

the eviction started, that eviction order was stayed by the Central Government . An influencial M.P. from another State made contact with the Prime Minister and the- Home Minister and he apprised of the Prime Minister that the religious and linguistic minorities were harassed a <t a result of the eviction order and he git the eviction o'-der staved. It was also alleged that Indian ' citizens were harassed by evicting them. On the other hand eviction is being done against the Assamese encroachers. In Maligaon and Pandu some Thopries have been demolished. Rut hundreds of Assamese people we-e evicted and their nacca houses were derml shed-There was a news item on the 30th July, again that an MJ⁵. met the Home Minister and the eviction order in the Forests Reserve was stopped because the said M.P. told the Home Minister as it is alleged that the linguistic and religious minority are being harassed their houses, were burnt. In this connection a new; was cumulated in the "Patriot" on the 7th July- "Assam officials doubt legality-Controversy to stav eviction." It is alleged that there is a controversy in between the Central and State Governments.

These phrases are being used— such -linguistic minority, as religious minority, Indian citizen and so on, are being harassed just to mislead the Indian leaders—Central Government and People of India. It is an established fact that during the last 35 years the Assam Government had to stor> eviction at least for 30 times. Tt happened so-simply because of the fact that there is a very strong lobby which can influence the decision of the Central Government. Under the influence of that powerful lobby the Assam Government had to stop eviction against those illegal occupants and their programme of detection, deletion and and deportation of foreign nationals could not be materialised. These phrases of linguistic minority, religious monority are playing a havoc with the people of Assam. Whenever these "Slogans" are raised the Central leaders and Government become nervous. It is like a magic ward in the hands of the encroachers specially railway land encroachers and as well as to the foreign nationals in Assam.

Therefore, I want to say that the Central Government is very much responsible for the foreigners problem in Assam, since no firm principle was formulated by the Central Government. Even today the Forest Reserve land, the Railway land are being encroached in a systematic manner as a* result of such a wrong policy of the Central Government. Even now Thopries are being erected by Bangladeshies whenever found they а convevsent: place. The Government is not taking any action against such offenders although the State of Assam is under the President's rule. When some action is initiated, they are stopped under the lame excuse of harassment of linguistic minority, religious minority, Tndian citizen and so on.

Today, in Assam the bonafide Assamese are being treated as foreigners. The Government have enough forces to maintain law and order in the country. They have got at least 15 thousand C.R.P. personnel at their disposal in Assam. There were 158 bomb explosions cases in Assam. So many murders took place in Assam. In spite of these police and intelligence sources, the Government failed to arrest the real criminals. May I know why? Of course some persons have been arrested. If we look at these arrested persons. We find that majority of them are non-Assamese. On the other hand some innocent Assamese youths have been arrested unnecessarily and

even bail is not granted to them. But the non-Assamese persons are granted bail. I know a certain persons , *who is* non-Assamese and who was arrested 5 times but every time he was released *on* bail. Some tender Assamese youth a^re arrested without any definite charge and they are harassed and inhumanly tortesred by the police.

I want to know from the Hon'ble Home Minister whether Assam is an integral part of India ? Whether Assamese people are Indian citizens or not? Much atrocities are being connnil' ?ed over the Assamese people by C.R.P. personnels-as if Assam is under colonial rule. Dish-pur, the capital of Assam h just like a fort. Barbed wire fencings are all around. No common men can go there. There are so many police, C.R.P. and Military guards at different points. One has to obtain a pass to enter that areas. There is total brain-wash of the C.R.P. personnel posted there. A dangerous idea has been injected in them that Ass-ames peonle are secessionist, they are rebel, they are anti-Indians, there fore, they are to be terrorised and reoressed. A C.R.P. officer stated- Do yon know-why we have b^ei poster! in Assam? Because they are to be terrorised and reoressed. To break down their morals and their anti-Indian movement this is also mentality of some of higher rank. As I.P.S. officers posted in Assam. There officer do not even trust their labour Assaniese officers. Even common Assamese neople move days fears to move freely. No body knows when suddenly C.R.P. will appear and lead them. Even at home students and youths are not safe. "Any time they may be draged out o^r their home, taken to police thana and beaten. What is happening in Assam today, some of them are worse than Jalian-walabagh.

Even todav people from Bangladesh are pouring into Assam. The Government has utterly failed to stop infiltration. Therefore, I urge the Government to take some effective step to stop infiltration. There is a real need for all ardent lovers *of* democracy to cry a halt to all these mischievous designs of the Government of India. Assam no doubt, would fight the evils to the last. But certainly the rest of India cannot afford to remain silent onlookers of this deliberate conspiracy against democracy and peace loving people of Assam who are fighting for a right cause.

I had many more points to refer, but another member from our party is participating in the de-bate. So, with these words I conclude my speech.

ओं जसद मदने (उत्तर प्रदेज) : जनाव नायव सदर साहव, मैं इस वात से मतफिक हं और यह मानना जरूरी है कि यह आताम में गैर-मल्की का मसला, एक कानुनी ग्रौर ग्राइनी मसला है। इसको हमारे ग्राईन ग्रौर कानन के मताविक जैसाकि हमारे कांस्टीट्युजन ने कहा है कौन शहरी है और कौन शहरी नहीं है. इसको बिल्कूल साफ किया है कि अपने णहरियों, सिटीजन्स के मामले में <u>ऐ</u>सा तरीका-ए-कार ग्रख्तियार करना चाहिए जिससे यहां के शहरियों पर कोई जल्म, ज्यादती, ना-इन्साफी, खौफ परेशानी न हो और वे अमन और अमान के साथ अपनी अहरी हकुमत का इस्तेमाल कर सकें ग्रीर सहलियत के साथ जिंदगी गुजार सकें। मुझे इस बात का ग्रफसोस है कि ग्राज कानन का हवाला उन लोगों के हक में दिया जा रहा है जिन्होंने कानन को, ग्रमन को, इन्साफ को, हिन्दुस्तान की हक्मत, हिन्दु-स्तान की दौलत, हिन्दुस्तान की शहरियत इस मुल्क की जिंदगी का मफलूज करने की कोशिश की, पेटोल बन्द किया, ग्ररबों रुपये को दौलत से मुल्क को महरूम किया, महीनों से ज्यादा मुल्क पेटोल से, कच्चे पेट्रोल के आने से महरूम रहा, तिजारत बन्द रही, फिसाद फैलाया, बदग्रमनी फैसाई, मारधाड़ की, वहां के अफसरों को, उनको श्रीरतों को, बच्चों को, सड़कों के रोकने में, ट्रेफिक के रोकने में, बदयमनी फैलाने में, मारघाड़, इन सब में शरीक किसा, डाक्टरों को मारा गया, तालेबिलमों को, जो स्टुडेंट, नोजवान उनकी एजिटेशन में शरीक नहीं हुए, उनको क्लासेज में, उनको बोर्डिंग हाऊस में निहायत तंग किया गया और जो लोग उनके साथ ज़रीक नहीं थे, आसामी थे या नान-असमो थे. उनकी जिंदगियां खतरे में पडी. लडकियों की बेन्नाबरुई हुई, नोजवानों को रास्ते चलते परेशान किया गया, हर किस्म के ला एण्ड आ डेर को खत्म किया गया, तवाह किया गया। आज वह उलटी बातें कह रहे हैं ग्रौर यह कहते हैं कि ग्रमन होना चाहिए. इंसाफ होना चाहिए। अमन और इन्साफ का तो कहीं दूर-दूर भी हवाला नहीं. बदग्रमनी—-ग्राज हिन्दुस्तान का श्रसम हमेशा से खंग है झौर रहेगा।

लेकिन वह दिन याद करना चहिए जब सारी दनिया में वह फोटो छपा था कि इंडियन डाग्स गो बैंक, या क्या कहा था। मैंने ही वह रसाला पार्लियामेंट में पैश किया था। ग्रगर हिन्दुस्तानी सब के सब डाग कहे जा सकते हैं, तो फिर क्या कहना कहने वालों का। वह लोग हिन्दुस्तान के वफादार हो सकते हैं। क्या वह चन्द लोग इस काबिल हैं कि उनकी इज्जत की जाए ग्रौर उनके साथ कोई अच्छा वर्ताव किया जाए। यह हमारी कमजोरी है कि इस किस्म के लोगों का हम लोग सिर पर बिठाते हैं और उनको बदग्रमनी और फिसाद और लोगों की जिंदगी तबाह करने के----यह बात कि बंगला देश से कोई ग्राता है, तो हो सकता है कि हमारे बाज लोगों को उनकी खबर हो, उनका फर्ज है कि अफ सरों को उनकी लिस्ट दें, नाम दें, तहकीकात का मौका दें और यह पता चले कि बंगला देश से कौन झा रहा है और कौन नहीं है, जिनकी उनको खबर है।

हम तो यह जानते हैं कि बार्डर पर सख्ती है और होनों चाहिए। हम किसी भो गैर-मुल्की को गैर-कानूनी तौर पर हिन्द्स्तान में रखने के हक में नहीं हैं। लेकिन इसी तरीके से हिन्दूस्तान के शहरियों को बाजार, घाट, हाट, रास्ते में किसी बेचारे गरीव मजदूर को जिसके पास कागज साथ नहीं ग्रौर सहलियत नहीं है, मिट्टी काट रहा है किसी गांव में किसी बांध पर, उसको वहां पकड़ लिया जाए ग्रीर यह कहा जाए कि तू हिन्दुस्तानी नहीं है, लोगों का चलना-फिरना दूर्भर हो---मैं खुद असम जाता हं ग्रौर मैंने वहां मंजर देखें हैं कि बदग्रमनी, फिसाद है, एजिटेटर्ज को तरफ से सडकों पर चलना नाम मकिन है और हर तरफ से खतरात हैं ग्रौर उनकी जहनियत निहायत खराब है। एरोड्रोम से ग्राना-जाना बंद है, कोई ला एण्ड ग्रार्डर नहीं है। ग्रगर जरा उनके साथ नमीं हो, यह हमारी सरकार की भूल है कि इस किस्म की एजि-टें जन चलाने वालों के साथ किसी किस्म की नमीं होनी चाहिए।

वह हिन्दुस्तान के, असम के अमन में कानून के दुश्मन हैं। उनके साथ दुश्मनों जैसा व्यवहार होना चाहिए। वह चन्द लीडर हैं जिन्होंने लोगों को पागल बना रखा है और जहां तक ताल्लुक है गैर-मुल्कियों का, बेशक अगर कोई गैर-मुल्की गैर-कानूनी तौर पर यहां रहता है, उसके लिए कानून मौजूद है, हुकुमत मौजूद है, उसको रोकना चाहिए ।

लेकिन उसके साथ यह बात कि पुलिस के हाथ में सब मामला चला जाए और कोई इन्साफ न हो, कुछ बात न सुनी जाए, यह बात नहीं होनी चाहिए । मुझे इस बात का दख है कि ग्राज भी वहां के लोगों को

जुल्म के साथ, हिन्दुस्तान के शहरियों को, सिटिजंस को जुल्मन वहां से निकाला जा रहा है ग्रौर बाज-बाज इलाकों में बगैर नोटिस, बगैर उनको मौका दिये कि वह ग्रदालत में जाएं, या किसी जगह जा कर ग्रपने कागजात दिखाएं, उसके बगैर पुलिस पकडती है रास्ते, घाट से और उनके कागजात अगर वह दिखाना चाहते हैं, ता कागजात फाड करके फौंक देते हैं और ग्रगर कोई ऐसामौका नहीं होता है. तो **कहते हैं कि हम ले जाते हैं, कल** आकर पुलिस स्टेंगन से ले लेना। पर फिर कहां मिलता है। कागजात जाया कर दिये जाते हैं और इस तरीके से जल्मन रोखाना लोगों कः असम से लिएगता जा रहा है। हिन्दुस्तान के जहरियां को, नागरिकों को ग्रौर प्रवर किसी गरीब, किसी मजदूर जिसके पात घर नहीं है, झॉपड़ी में रहता है, अपनी जमीन नहीं, अपना खेत नहीं, मजदूरी करके पेट पालता है तो क्या वह हिन्द्रस्तान का गहरी नहीं होगा इस लिए कि कहीं उस का नाम नहीं। कोई गरीब आदमों ऐसा हो जिस के पास कोई तहरीरी सबत न हो लेकिन उस को देखने वाले 50-60 साल से हिन्दुस्तान में मौजूद हैं, वह यहीं 🏲 रहा, लोगों ने उस का वचपन देखा, जवानी देखां ग्रौर ग्रव वह बुढा है, उसको ग्राप पकड़ें ग्रौर कहें कि तुम्हारे पास तहरीरी सबत नहीं, इसे निकाल दो---यह जुल्म है जे। कातिल के साथ भी नहीं होता । कोई कल्ल करता है, मर्डर करता है तो भी उस का सफाई का मौका दिया जाता है। यह सरकारी मशीनरी को जिम्मेदारी है कि वह किसी को गैर-मुल्की कहती है तो फिर साबित करे कि वह कैसे गैरमुल्की है, उस को मौका दें कि वह साबित करे कि वह हिन्द्स्तानी है। ग्रगर वह हिन्दुस्तानी अपने को सावित कर लेता है

या सरकारी मशीनरी उस को गैर-मल्की

साबित नहीं कर सकती तो उस को यहां

रहना चाहिए, उस पर जुल्म नहीं होना

चाहिए। लेकिन प्रगर वह साबित नहीं कर सकता है तो कोई उस का हामी नहीं, उसको मुल्क से जाना चाहिए। इस तरह से जुल्म क्षरना और सताना चौर उस के लिए वकालत करना, इस तरह की फ़िजा बनाना बिलकूत नाम-नासिब है।

जहां तक वोटर जिस्ट का नारलक है इस तरह का आन्दोलन चलाया गया. प्रेत को पिकेटिंग की गई, लोगों का राका गया, तनाम फेंहरिस्तें जाया कर दो गयीं। इस तरीके से नामकम्मल, गलत तरीके की लिस्टें बनाने को कोशिश की गई। पहुंले इलेक्शन हो चके हैं, जा बोटर लिस्टें एक मर्तत्रा इतेकान में या चुकों इलेकान जिन के आधार पर हो चुका है उन को चाहिए । मानना ग्रगर ग्राप के नजदीक कोई गैर-मुल्की है तो आप साबित कीजिए । वोटर लिस्ट का सवात नहीं है । हिन्द्रस्तान में उने रहने का हक नहीं अगर वह यहां का लिटी जन नहीं है। पर इस तरीके से लाखों क/ तादाद में जिक करना, मुख्तलिफ तरीके से हवाला देना, लाखों **ग्रादमियों का हिन्दूस्तान क**े शहरियत से महरूम करना कोई ग्रमनो-ग्रमान की फिजा बनाने की बात नहीं है।

हमारे बहुत से वेचारे हिन्दू भाई पाकिस्तान के जमाने में भी ग्रीर उस के वाद भी बांग्ला देश की सरजमीन से, जो पहले पाकिस्तान था, ग्राथे हैं। ग्रगर ऐसे कुछ लोग ग्राथे हैं ग्रीर वहां मजबूरी महसुस करते हैं तो हमारा फर्ज है कि हम उन को पनाह दें। ग्रगर वहां से कुछ लोग ग्रा जाते हैं, वे परेशानी में हैं, मैं तो कहता हूं कि हिन्दू हों, मुसलमान हों, सिख हों या किसी भी मजहव के हों----पहले वो एक ही मुल्क था----उन को इस लिए रोकना कि दूसरे मुल्क के रहने वाले हैं ठीक नहीं है। हां, विला वजह नहीं ग्राने देना चाहिए । हमारे मुल्क में इतनी जगह नहीं है कि हम लाखों-करोडों को

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षुसा लें, लेकिन अगर दो-चार आदमी मजबूरी से आ जाते हैं तो भो हम उन्हें बसने न दें, ऐसी कोई नीति बनाना कोई भली बात नहीं है । सब चीजों का रूयाल रखना चाहिए । अगर इस तरह कुछ आ जायें तो उनको भी यहां मौका देना चाहिए । कोई जरूरी नहीं है कि पहले मौके पर उन्हें शहरियत दे दें । अगर यहां रह सकें, मौका हो तो जरूर बन जायें, नहीं तो वापस चले जायं, मगर इस तरीके से एक कायदा बना कर लोगों को यहां से निकालने को कोशिश करना कोई म नासिब बात नहीं है ।

मैं इस बात का जिक कर चका हं कि पुलिस के हाथ में इस कं: देना, जिस तरीके के वहां खराब किस्म के आफीसर्स हैं जो एजीटेटर्स के जहर से रंगे हए हैं उन के हाथ में मामला देना और जें लोग के मुकाबले हकुमत की वफ़ादारी उन करते थ उनको हटाना-यह बात गवर्नमेंट के लिए किसी तरह मुनासिब नहीं है। फ़िजा खराब होगी ग्रीर ग्रासाम इससे का अमन तवाह होगा। यह वहां हो रहा है। खास तौर से दारांग जिले में बहत जुल्म हो रहा है। वहां एक गांव है कालाचर। 7 अप्रैल को वहां महम्मद अली 40 वर्ष की उम्र का है, स्क्रीनिंग के नाम पर उसके तमाम कपडे उतार दिये गये. नंगा कर दिया गया ग्रीर नंगा कर के उस के बदन को नापा गया ग्रीर क्या क्या किया गया। इसी तरह दुसरी जगहों पर लोगों को मारा गया, पीटा गया, उन के कागज फाड दिये गये। इस तरह स्कीनिंग के नाम पर मसल्ला पुलिस को ले कर जाते हैं, पूरा गांव घेर लेते हैं। अनपढ़ अवाम, जाहिल देहाती-अाम्र्ड पुलिस ने ग्रा कर गांव घेर लिया, बुला-बुला कर धयका दे-दे कर पूछते हैं, किसी के चपत मार दी-बेचारे गगर उन के पास कागज हों भो तो

मसीवत में उन्हें दिखाना भूल जाते हैं कह नहीं सकते, वयान नहीं कर सकते, ढंढ नहीं सकते और उनको कह देते हैं कि तुम तो गैर मुल्क) हो, निकल जाम्रो। तो इस तरह के मजालिम का रोकना चाहिए ग्रौर इन हालात के दुरुस्त करने की कोशिश करना चाहिए। इसी तरीके से आसाम में ब्रह्मपुत्र ग्रीर दुसरी बहुत सी नदियां हैं। वहदूनिया में सब से ज्यादा बारिज वाला इलाका है। वहां बारिण से ग्रौर बाढ़ से ग्रांर दरियाग्रों के तूफान से ग्रौर उन के कटाव से बराबर नुकसान होता रहता है ग्रौर जब कोई गांव या घर या लोग उस बाढ़ को जद में ग्राजाते हैं तो उन की जमीन कट जाती है। आखिर वह गरीब कहां जायें। कहीं जायेंगे तो कहा जायगा कि तुम तो तीन साल के हिन्दुस्तानी हो । तम सबत दो झौर नहीं ता निकलो यहां से । इसी तरीके से अगर सिटीजनशिप का फैसला होगा कि एक गरीब यहां से वहां चला गया, मंतकिल होने पर मजबूर हुआ और उस कः गैर मुल्की बना दिया गया तो किसी का भी सिटीजन रहना यहां मुक्किल हो जायगा। इस तरोके का जुल्म और ज्यादती को रोकना चाहिए चाहे वह सरकारी जमने में बस गया हो या मजबूरी में वहांबस गये हों। उन के साथ ऐसा मामला होना चाहिए कि व वहां रह सकें। जाहिर है कि जब किसी का गांव और घर उजड गया दरिया में बह गया तो वह कहां जायगा। उन के पास कोई माल या ग्रसास तो बाकी नहीं रहता । पहले 50 बीघे के वह मालिक थे तो ग्रब 10 या 5 बीचे में ही अपनी गुजर कर रहे गरीबी के साथ. लेकिन उन के भी अगर गैर मुल्की कह दिया जाय और कह दिया जाये कि तम सरकारी जमीन में बैठ हो. निकलो, तो यह ता ठीक नहीं होगा। यह बीस सूत्री प्रोग्राम का जमाना है। ग्राज तो जो बगैर जमीन के लोग हैं उन को जमीन देने की बात

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गवर्नमेंट सोच रही है और जिन को जमीन किसी भी हालत में मिली हुई है जो मजदूरी कर रहे हैं उन को भो उजाड़ कर बेजमीन कर दिया जाये, यह तो इंसानियत का नहीं है।. चाहे ऐसे लोग तकाजा बासामी हों या बंगाली हों या कोई उस में मुसलमान हों या हिन्दू हों या सिख हों, यह इंसानियत का और इंसाफ का तकाजा है कि उन के साथ ग्रच्छा वर्ताव होना चाहिए। मैं यह भी जिक करना चाहता हं कि एक एस डी ग्रो साहव हैं, आज कल बहुत ज्यादा तनतने वाले हैं। वह पहले ते। वरपेटा में थे । तो वरपेटा में उन्होंने एक पुलिस के अप्रफसर को, डी एस पी को बलाया और कहा कि अब्दुन लतीफ के खिलाफ जो ए≉त-एम एन ए हैं और एक्स--मिनिस्टर हैं रिपोर्ट करो कि उस की वजह से कम्युनल रायट होने का खतरा है । उस डी एस पो ने कहा कि अच्छो बात है और वह वहां से हट गया। उस ने रिपोर्ट नहीं दी। तो उन्होंने एक छोटे पुलिस अफसर को बुलाया और उनके बलवा कर रिपोर्ट लिखवाई ग्रौर ग्रब्दन लतोक, एकत--मिनिस्टर को जेन में डाल दिया और 15 दिन तक उन की जमानत नहीं होने दो और उस के बाद बड़ी महिकत से जमानत दी। आप एक बार करीमांज वाजार तशरीफ ले आये और कहा कि में म्रादा-बाद का रहने वाला हूं। सब को ठीक कर द्ंगा। एक लड़की का कोई मामना वहां था , ग्रौर ग्राप तहकीकात के लिए वहां तशरीफ लेगये थे। देहात में देख भाज के लिए गयेथे। यहतो ग्राच्छी बात है लेकिन फिर वहां से करीब के बाजार में त शरीफ लेगये। वहां के लोग उन के पास जमा हो गये । उन में कोई डावटर था, कोई दुकानदार था, कोई नौकरी- पेशा था जब वह सारे लोग जमा हो गये तो पुलिस से उन्होंने कहा कि इन सब को पकड़ लो । उस गांव के बाजार का मामना नहीं।

जहां मामला था वहां से हो कर चले आये थे। जो कूछ उन को करनाथा उस मामले में वह कर चुके थे ग्रीर वहां से ग्रा कर दूसरे बाजार में बैठ गये थे। लोगों ने सोचा कि एस डो छो। साहव तशरीक लाये हैं इसलिए वहां कुछ लोग जमा हो गये । लेकिन उन्होंने उन सब लोगों को हथकड़ियांडलवा कर बगैर वारंट के हवालात में बन्द करवा दिया इस जर्ममें कि एस डी ग्रो के पास तुम क्यों तशरीक लाये, तुम क्यों जमा हुए । उसके बाद राताबाडी में एक गांव है, उसका नाम खैर इस समय यहां नहीं है, लेकिन वहां कुछ जंगतात को जमीन थी। वहां उस को कुछ गरीबों ने चन्द साल पहने, दस, बारह साल पहले उस फारेस्ट के अफसर से ले लिया था, डो एफ ग्री से ले लिय था । थोड़ी-थोड़ी जमीत पर वह गरीब लोग अपनी काश्त करते थे। वहां गन्ने को फैं≉उरी बनी है। तो वहां फारेस्ट वालों ने कुछ दिनों के बाद केस किया । एक जगह उस केस में फारेस्ट वाले हारे। वह जमीन बाजाब्ता सरकारी तौर पर उन्होंने ली थी। दूसरी जगह अभीत को गई ग्रौर वहां से फिर वे हारे। फिर वहां उन एस डी क्रो साहब ने विजिट किया ग्रीर वहां जमीन पर उन्होंने जबरदस्ती कब्जाकर लिया। वेलोग जाकर स्टे ले ग्राये लेकिन उस के बावजद उस स्टे के बाद भो डो एफ ग्रो के साथ उन्होंने उन के तमाम जानवर और सामान और मालमता, गाय, बैल, उन सब को लटवा दिया। उसके बाद उनके घर तोड़े, उनकी खेतियां जनाई, उनके मकानान जनाये। उनकी खेतिगों का यह हात है, मेरे पान फोटो है यह देबिए । उनके बच्वों. उनकी मसजिदों, उनके मकानात सब के सब जता डाते । यह मैं चेत्ररमैन साहब की खिदमत में पेग कर रहा है. रह देविए, यह हाल है।

इसी तरीके से वह एस॰ डी॰ ग्रो॰ साहब के कारनामें सुनिये। एक फखरुल इस्लाम वहां मिनिस्टर थे, एम० एल० ए० थे वहां पर तहकीकात के लिए वह आ रहे थे। आप करीमगंज से तशरीफ लायें और उनको पकड कर जीप में लेगये ग्रौर बन्द कर दिया गया। बाद में वारन्ट तामील हन्ना। उसके बाद दसरे दिन जमानत हई। वहां कछार के 22 ग्रहम लोगों के खिलाफ वारन्ट इश्य किये। जब मैं वहां गया हं इस मामले को देखने के लिए उस वक्त तक खेतियां, मकानात वगैरह जलाना जारी था। यह है वहां के ग्रफसरान का हाल । अगर ऐसे ही अफसरान वहां रहेंगे, उनकी हिम्मत ग्रफ़जाई होगी, उन्हें तरक्की देदी गई, 15 दिन वह कहीं और रहे ग्रौर फिर तज़रीफ ले ग्राये, यह हाल होगा तो ग्रसम में क्या होगा, यह कहना ममकिन नहीं है। उस गांव का नाम रौशनाबाद है जहां यह कांड हम्रा ।

इसके बाद मैं अर्ज करूंगा कि जिस तरीके से मरकजी निजाम वहां काम कर रहा है, मरकज कहती है, हॉम मिनिस्ट्री ने यह ऐलान किया है कि जो रेलवे और फारेस्ट को जमीन जोतते बोते हैं उनसे उसको खाली नहीं कराया जाएगा, इसी तरह से जरूरी है कि रिजर्वखास लैंड जो है उसके बारे में भी होम मिनिस्टी ए लान करे कि उनको भो इसी तरीके से खाली नहीं कराया जाएगा और लोगों को बरवाद नहीं करेंगे । जिनके पास जमीन है, उनको सरकार जमीन देना नहीं चाहती है, जिनके पास थोड़ी-थोड़ी जमीन है, जो गरीब हैं, जो इस परेशानी से फंसे हए हैं, सैलाब से या किसी और तरीके से तवाह हो गये हैं उनको अपगर ग्राप उजाडेंगेतो इसका नतीजा क्या निकलेगा ? लाखों जो मसीबत जदा लोग हैं. मेरी दरख्वास्त है कि जो रिजर्व

खास लैंड है, जब तक वहां कोई सरकार बने और वह कोई सुरत सोचे, कम से कम उन लोगों को वहां की जमीनों से नहीं हटाया जाएगा । उसके बाद जो नीति बनेगी इंसाफ पर उसको देखा जाएगा। इन अल्फ़ाज के साथ मैं उम्मीद करता हं कि हकुमत मजबुती से वहां काम चलायेगी ग्रीर कोई कम्युनल टेंशन, कोई वदग्रमनी, कोई फिसाद, कोई बेचैनी वहां नहीं बरती जाएगी और जिस तरह से वहां जलम हो रहा है, लोगों को परेशान किया जा रहा है, न कोई सबूत देने का मौका दिया जा रहा है, उन पर कडी नजर रखेगी। ग्रच्छे ग्रफसरान हैं, जो वफ़ादार जा अफसरान हैं उनकी हिम्मत अफजाई होगी ग्रीर जो गैर-वफादार ग्रफसर हैं उन पर कड़ी नजर रखी जाएगी ताकि वे लोगों को सतान सकों।

इन अल्फ़ाज के साथ मैं उम्मीद करता हूं कि हुकूमत को पालिसी से वहां फायदा होगा ग्रौर मुल्क तरक्की करेगा ।

†[شری اسعد مدنی (اترپردیش): جذاب نائب صدر صاحب میں اس بات سے متنق شرں کہ . اور یہ ماندا فررري ہے کہ یہ آسام میں غیر ملکی کا مسلہ ایک قانون اور آئیدی معاملہ ہے - اس کو شمارے آئین اور قانون کے مطابق جیسا کہ شمارے کانستی ۔ گیوشن نے کہا ہے - کون شہری ہے اور کون شہری نہیں ہے - اس کو بالکل صاف کہا ہے کہ اینے شہریوں ۔ ماف کہا ہے کہ اینے شہریوں ۔ ماف کہا ہے کہ اینے شہریوں ۔ مان کرنا چاہتے جس سے یہاں کے شہریوں پر کوئی ظلم- زبادتی ناانصافی Written Answers

هیں اور یه کهتے هیں که امن هونا چاهئے انصاف هونا چاهئے - امن اور انصاف کا تو کهیں دور دور بھی حواله نہیں - بدامنی....آج هندوستان کا آسام همیشه سے انگ ہے اور رہے گا -

ليکر ولا دن ياد کرنا چاهئے جب ساری دانیا میں وہ فوتو چیپا تیا که ... دداندین دانس کو بیک ، یا کیا کہا تھا ۔ میں نے ھی وہ رسالہ يارليمذ مدن پيش کيا تها - اگر هندوستانی سب کے سب قوف کہتے جا سکتے ہیں تو پہر کیا کہذا کہنے والوں کا - وہ لوگ ہندوستان کے وفادار هو سکتے هيں - کيا وہ چند لوگ اس قابل هيي که ان کې عزت کې جائے اور ان کے ساتھ کوئی اچھا برتاؤ کیا جائے - یہ هماری کنزوری ہے کہ اس قسم کے لوگوں کو ھم لوگ سر پر بتهاتے هيں اور ان کو بدامنی اور فساد اور لوگوں کی زندگی تہاہ کرنے کے ... یہ بات کہ بنگلہ دیش سے کوئی آتا ہے تو ہو سکتا ہے کہ ہمارے بعض لوگوں کو ان کی خبر ھو ان کا قرض هے که افسروں کو ان کی لسب دیں - نام دیں - تحقیقات کا موقعہ دیں اور یہ پتہ چلے کہ بنگلہ دیش سے کون آرھا تھے اور کون نہیں - جن کی ان کو خبر ہے -

هم تو یه جانتے هیں که بارڈر پر ستختی هے اور هونی چاهئے - هم کسی بھی فیر ملکی کو فیر قانونی طور پر

اور پریشانی له هو اور وه امن و امان کے ساتھ اپنے شہری ہتوتی کا استعمال کر سکیں اور سہرلیت کے ساتھ زندگی گزر سکیر - مجھے اس بات کا افسوس ہے کہ آج کانون کا حداثلہ ان لوگوں کے حق میں دیا جا رہا ہے جنہوں نے قانون کو امن کو انصاف کو هانو متان کې حکرمت هدو-تال کې درلت -هدنوستان کی شہرے۔ اس ملک کی زندگی کو مفلوج کرنے کی دوشص کی پترول بند کیا - اربوں روپیوں کی دولت سے ملک کو متحروم کیا -مہیاوں سے زیادہ ملک پترول ہے-کچے پٹرول کے آنے سے محروم رہا -تجارت بند رهی - فساء پیدایا -بد املی پهیلائی - مار دهاز کی -وهاں کے افسروں کو انکی عورتوں کو بچوں مروکنے میں ٹریفک . کے روکئے میں بد اس پیدائے میں -مار هار - ان سب میں شریک کیا -قائترون كو مارا كوا - طالب علمون كو جو التوتيات - لوجوان انكم ایجیتیش میں شریک نہیں ھرئے انکو کلاسیز میں انکو "بورڈنگ هاؤس ميں نہايت ڌنگ کيا گيا - اور جو لوگ انکے ساتھ شریک نہیں تھے آسامی تھے یا ناج آسامی تھے - اُنکی زندگیاں خطرے میں پریں - لرکیوں کی ہے آبروٹی ھرٹی - نوجوانوں کو راسته چلتے پریشان کیا گیا - هر قسم کے لا ایدت آرڈر کو ختم کیا گیا تباہ کیا گیا ۔ آج وہ التی بانیں کر رہے

Written Answers

ليکن اوس کے ساتھ يه بات که یولیس کے ہاتھ میں سب معامله چاہ جائے اور کوئی انصاف نہ ہو -کچھ بات نہ سلی جائے یہ بات نہیں هونی چاهگ - معجه اس بات کا دکه ہے کہ آج بھی رہاں کے اوکوں کو ظلم کے ماتھ - ہندوستان کے شہریوں کو -ستهزامس کو ظامن رهان سے لکالا جا رها هے اور بعض بعض عاقوں موں ابغور اواتس - ابغور ان کو موقعه دیلے که وہ عدالت میں جائوں یا کسی جکه جاکر ایم کفذات دکیاتری -اس کے بغور پولوس پکوتی ہے راستہ • یہ گھات سے اور ان کے کافذات اگر وة دكهانا جاهتے هيو. تو كافذات يواز کر کے پیھنک دیتے ھیں۔ اور اگر كركي إيسا موقعة الهيني هرتا هي تو کہتے میں کہ مم لے جاتے میں کل اً کر ہوا۔ جس استخدشوں سے لے لیلما اپر يهر كهار ماتي هيم - كفذات فائعة کر دیگے ۔۔ تے ہیں ارز اس طریقہ سے ظامن روزانه لوگوں کو آمام سے نکالا جا رہا ہے - عندوستان کے شہدیوں کو الگرکون کو ارز کسی غریمہ - کسی مزدور جمس کے پانس گهر تھیں ہے -جوونيوى مدين رهتا ه - إيلى زمين الهدي - ايدا كريت لهين - مزدوري کرکے پیت پالڈا ہے تو کیا یہ هندوستان کا شہری نہیں ہوگا اِس الجے کہ کہیں اس کا نام نهیم - کوئی غریب آدمی ایسا ہو کہ جس کے پاس کوئی تحدريري ثبرت له هو ليكن إس كو

هلدیستان میں رکھنے کے حق میں نہیں ھیں لیکن اسی طریقہ سے ىقلدوستان كے شہريوں كو بارار - گيات -هات رامته میں کسی بیچارے فریب مزدور کو جس کے پاس کافڈ ماته نهید اور مهولیات نهید هید -متی کاری رہا ہے کسی گؤں میں کسی باندھ پر ۔ اس کو وہاں پکڑ لیا جائے اور یہ کہا جائے کہ تو هدوستانی نہیں ہے لوگوں کا چلنا يهرنا دوبهر هو....مین خود آسام جاتا هو اور موں نے وہاں منظر دیکھے هدى كه بدامنى - فساد هے - اينجى تیٹرس کی طرف سے سوکوں پر چلنا نامیکور ہے اور ہر طرف سے خطران هیں اور ان کی ذهلیت نہایت خراب ہے ۔ ایروڈرم سے آنا جانا بلد ہے - کوئی لا ایڈی آرڈر نہیں ہے - اگر ذرا ان کے ساتھ نرمی ہو یہ ہماری سرکار کی بہول ہے اور اس قسم کے ایجی ڈیٹوں چلانے والوں نے ساتھ کسی تسم کی نرمی نہ ہوئی چاہئے -وہ ہندوستان کے آسام کے امن میں تا ہوں کے دشہوں ہیں اور کے ساتھ دشماوں جیسا ویوہار ہونا چاہئے -وہ چند لیڈر شیں جنہوں نے لوگوں کو پاکل بنا رکیا ہے - اور جہاں تک تعلق ہے غور ملکوں کا بیشک اگر کوئی غیر ملکی غیر قانونی طور پر یہاں رہتا ہے اس کے لئے قانون موجود ھے - حکومت موجود ھے - اس کو - حاهلے اللام

مردبة الهکش مهں آچکی الهکش جن کے آدھار پر هرجکا ھے - ان کو مالنا چاھئے - اگر آب نے نزدیک کوئی فیر ملکی ھے تو آپ قابت کیجئے - ووتر لست کا سوال نہیں ھے - هندوستان مهن اسے رهئے کا حق نہیں اگر وہ یہاں کا ستیزں کی تعداد میں فکر کرنا - مختل طریقہ سے حوالہ دینا لاکیوں آدمیوں کو هندوستان کی شہریت سے محروم کرنا کوئی امن امان کی فضا بیا ہے کی بات نہیں ھے -

الاسلام بہت سے بیچارے الادو بہائی پاکستان نے زمانہ میں بھی اور اس کے بعد بھی بلکلہ دیتے کی سر زمین سے - جو پہلے پاکستان تھا الے ھیں -اگر ایسے کچھ لوگ آئے ھیں اور وھاں مجبوري متصوس کرتے ھیں تو همارا فرض هے که هم آن کو پذاہ دیں۔ اگر وہاں سے کچھ لوگ آجاتے ہیں وہ پريشاسي مهن هين - مين تو کېټا هون هندو هون - مسلمان اهون 🗴 سکه ھوں یا کسی بھی **مذ**ھب کے ھوں پېلے تو ایک هي **ملک تها.**.. انگو اسلئے روکدا کہ دوسرے ملک کے رہلے والے ہیں تبھک نہیں ہے -هاں بال وجه نہیں آنے دینا چاہئے -ھیارے ملک میں اتدی جگہ نه<u>ھن</u> ہے کہ ہم لاکھو*ن* کروزوں کو گهسالیں ۔ لیکن اگر دو چار آدمی

ديكهني والي ٥٠-٩٠ سال سے هددوستان مهن مرجود هين - وديههن رها - لوکين نے اس کا بچپن دیکھا - جوانی دیکھے-ارر اب وہ ہوتھا ہے - اس کو آپ پکریں اور کہیں کہ تمہارے پاس **3ھاریری ٹیوت** نہیں اسے نکال دو -یہ ظلم ہے اور قابل کے سابھ بھی نہیں ہونا - کوئی قتل کرتا ہے -مردر کرتا ہے تو اس کو صفائی کا موقعه دیا جاتا ہے۔ یہ سرکاری مشينری کی ذمهداری ہے که رہ س کو فیر ملکی کنتیج ہے تو پیر ثابت کرے که وہ کیسے غیر ملکی ہے - اس کو موقعہ دیں کہ وہ ثابت کرے کہ وة هندوستاني هے - اگر وا هندوستاني ائیے کو ثابت کر لیتا ہے یا سرکاری مشهندی اس کو غیر ملکی ثابت نهیں کرسکتی تو اس کو یہاں رہا چاهئے۔ اس پر ظلم نہیں ھونا چاہئے - اس طرح سے ظلم کرنا اور ستمانا اور اس کے لئے وکالت کرنا اس طرح کی فضا بنانا بالکل نامناسب ھے-

Written Answers

چهان تک ووتر لست ۶ تعلق ه اس طرح ۲ آردولن چلانا گیا -پریس کی پکیٹنگ کی گئی۔ لوگوں کو روکا گیا - تمام فہرستیں زایہ کردی گمیں - اس طریقہ سے نا مکمل فلط طریقہ کی لستین بنا ہے کی کوشش کی گئی - پہلے الیکشن غو چکے ہیں - جو ووتر لستیں ایک

کیا کیا کہا گیا - اس طرح دوسری جگم وں پر لوگوں کو مارا کیا پیٹا کھا الكي كافذ يوار ديئي كئي - اسطرح اسکریلنگ کے نام پر مصامم پولیس کو لے کر جاتے مہں پورا گؤں گوہر لیتے تعهر - اندة عوام - جاهل ديباتي .. آرمد پولیس نے آکر کاؤں گھیر لرا با با یہ دھی دے دے کر پوچھتے هیں - کسی کے چوہت ماردی.... یے چارے اگر انکے پامس کافڈ ہوں بهی تو مصبحت میں انہیں دکیانا ببول جائے ہیں ۔ کوء نہیں سکتے بهان نهیو کر مکتے - ڈھونڈ نہیں سکتے اور انکو کہتریتے ہیں کہ تم تو فدر ملكم هو أكل جاؤ - سو إسطوم کے مطالم کو روگایا چاہئے اور ان حالات کو درست کرنے کی کوشش کرنی چاهئے - اس طریقه سے آسام میں برہمپتر اور دوسری بہت سی ندیاں ھیں - وہ دنیا میں سب سے زيادة باره والا متنه ه. - رشار بارہ سے اور بارہ سے اور دویاؤں کے طوفان سے اور انکے کتار سے ہراہر نقصان هوتا رهتا هے اور جب کوئی کاؤں گھریا لوگ اس بازھ کی زد میں آجاتے ھیں تو انکی زمین کت جانی ہے - اُخر وہ فریب کہاں جائیں کیہی جائھلگے تو کہا جائیگا کہ تم ڈو نیں سال کے هدوماتیانی هو - تم گیوت دو اور نہیں تو نکلو یہاں سے - اسی طرح سے اگر سالیزنشب کا فیصلہ ہوگا

متجهوری سے آجاتے عہد تو بھی عم انہیں بسلے نہیں دیں ایسی کوئی نئی بلانا کوئی بہلی بات نہیں ھے -سپ چیزوں کا خیال رکھنا چاھئے -اگر اسطرح کچھ آجائیں تو انکو بھی یہان موقعہ دینا چاھئے - کوئی ضروری نہیں ھے کہ پہلے موقہ پو انہیں نہیں ھے کہ پہلے موقہ پو انہیں نہیں موقہ ھو تو ضرور بن جائیں نہیں تو واپس چلے جائیں - مگر اسطریقہ سے ایک فائدہ بنا کر لوگوں کو یہاں سے نکال نے کی کوشھ کرنا کوئی ماناسب بات نہیں ھے -

Written Answers

مهن -اس بات کا ذکر کرچکا هون که پولیس کے هانه میں (سکو دیڈا جسطریقه کے وہاں خراب قسم کے آنيسر ھھي جو ابھي ٿيٽرس کے زھر سے رنگے ہوئے ہیں انکے هاتو میں معامله دياما اور جو لوك إنكم مقابلم حکومت کی وفاداری کرتے تیے انگو هتمانا - يه بات گورنملت كيائي كسى طرح مناسب نہیں ہے - اس سے فضا خراب هوگی اور آسام کا اسی تاباه هوگا یه وهان هورها هے - خاص طور سے دارانگ ضلم میں بہت ظلم هورها ه وهان ایک کاؤں ہے کالجر - 7 اپریل کو وهاں محمد علی ۲۰ ورش کی عمر کا ہے اسکویفلگ کے نام پر اسک تمام کیوے آتار دیے گئے - نتا کر دیا گیا اور نلگا کرکے اسکے بدن کو نایا گیا اور 349

تقاضه هے که انکے سانھ اچھا برتاؤ هونا چاهئے - میں یہ بھی ذکر کرنا چاهتا هون که ایک ايس - دى - او صاحب هدن آجمل بهت زيادة تلتلے والے عين - وا پہلے تو برپیٹا میں تھے تو برپیٹا میں انہوں نے ایک پولیس کے افسو کو قبی - ایس - پی کو بالیا اور کہا که عددالطيف کے خلاف جو ايکس ایم - ایل - اے هیں اور ایکس منستر ههن رپورت کرو که اسکی وجه سے کمیونل رائے ہونے کا خطرۃ ہے اس دی۔ ایس - پی۔ نے کہا کہ اِچھی بادی ہے اور وہ وہ ن سے شت گیا - اس نے رپورے نہیں دی - تو انہوں نے ایک چھوٹے پولیس افسر کو بالیا اور اس کو باوا کر ریورت لكهوائي اور عبدالطيف ايكس منستر کو جیل میں ڈال دیا اور ۱۵ دن تک ان کی ضمانت نہیں ہونے دی اور اس کے بعد بڑی مشکل سے ضانت دى - آپ ايک بار كريم گلج بازار تشری لے آئے اور کہا کہ میں مراد آباد کا رہانے والا ھوں سپ کو ٿهيک کر دون کا - ايک لرکي کا كولى معاملة وهان تها اوو آب تصقيقات کے لئے وہاں تشریف لے گئے تیے -دیہات میں دیکھ بہال کے لئے گئے تھے - یہ تو اچھی بات ہے لیکن پہر وہاں سے قریب کے بازار میں تشویف لے گئے وہاں کے لوگ اُن کے پاس جمع هو گئے ان میں کوئی ڈاکٹر تھا ۔

کہ ایک فریب یہاں ہے وہاں چا كها - ملتقل عونے پر متجدور هوا اور اسکو فیو ملکی بدا دیا گیا دو کسی کا بھی ستیزن رہنا یہاں مشکل هو جائها - اسطريقه كي ظلم أور زیادتی کو روکنا چاهئے چاہے وہ سرکاری زمین میں بس گیا ہو یا مجبوری میں رہاں بس گئے ھیں -نکے ساتھ ایسا معاملہ عونا چاہئے که وہ وہاں رہ سکھی - ظاہر کے که جب کسی کا گاؤں اور گھر اجو گیا -دریا مهن بهه گیا تو وه کهان جائیگا-انکے پاس کوئی مال یا (تائه تو باقی نہیں رہتا - پہلے پیلے سیکم کے وہ مالک تھے اب دس یا پائیے ہیکہ میں هی اپنا کزر کر رہے هیں فریدی کے ساتھ - لیکن انکو بھی اگر فیر ملکی کہه دیا جائے اور کہه دیا جائے کہ تم سرکاری زمین میں بیٹھے هو نکلو تو یہ تو تھیک نہیں هوگا - يه بهس سوتويه پروگوام کا زسانہ ہے ۔ آج تو بغیر زمیں کے لوگ ھیں انکو زمین دیئے کی بات گورنملت شویج رهی هے اور جانگو ز-ين كسى بهى حالت ميں ملى هوئي هے جو مزدوري کر رہے ھيں انگو بھی ایجاز کر بے زمین کر دیا جائے یہ تو انسانیت کا تتاضه نہیں هے - چاھے ایسے لوگ آسامی هوں یا بلکالی هرن یا کرئی اسبین مسلمان هون یا هادو هون یا سکه هون - يه انسالهت كا اور انصاف كا

Written Answers

وہ ہارے - پیر وعاں ان ایس - تی -او - صاحب نے وز**ت** کیا - اور وہاں زمین پر انہوں نے زبرد متی قبضہ کر لیہا - وہ لوگ جا کر اِسٹے لے آئے لیکن اِس کے باوجات اِس اِسٹے نے بعد بھی دی - ایف - او - نے ساتھ انہوں نے ان کے تمام جانور اور سامان اور مال و تناع گئے بھل ان سب کو لتوا دیا -

اس ہے بعد ان کے گھر تورے نئے -ان کی کھیتریاں جلائی شھی - ان کے مکانات جلائے - ان کی کھیتریں کا یہ حار ہے مھرے پاس فرڈو ہے یہ دیکھئے-ان کے بچوں ان کی مسجدوں - ان کے مکانات سب نے سب جلا قالے -ولا مھی چھٹو میں صاحب کی خدمت میں یھس کر رھا ھوں - یہ دیکھنے یہ حال ہے -

اسی طریقہ ہے وہ ایس - تی -او - صاحب نے کارنامے سائے - ایک فتخارالا سالم وہاں ماستر تھے - ایم -ایل - اے - تھے وہاں پر تتحقیقات کے لئے وہ آ رہے تھے - آپ کاریم گنچ سے تشریف لائے اور ان کو یکڑ کو حیپ میں لے گئے اور باد کر دیا گیا - بعد

كوئى دوكاندار ديا - كوئى نوكرى بدشة تھا - جب وہ سارے لوگ جمع ہوائے تو پولیس سے انہوں نے کہا کہ ای سب کو پکر لر ۔ اِس کاؤں نے بارار کا معاملۂ نہیں جہاں معاملہ تربا وہاں ہے ہونر چلے آئے تھے - جو تعجھ ان کو کرنا بها (م محامله میں وہ کر چکے تھے ور وما سے آ در دوسرے بازار یہ یتھ کئے ہے۔ نوگوں نے سوچا نه ایس - دی - او - صاهب بشریف لائے ھیں اس لئے وہاں کچھ لوگ جمع هر گئے - ایکن (نہوں نے ان سب لولوں نے ہتکویاں ڈلوا کو يغير وارنت کے حوالا۔ میں بند کروا دیا اس جرم میں کہ ایس ۔ ڈی ۔ او- کے پاس تم کیوں تشایف لائے -تم دیوں جمع ہوئے - اس کے یعد رانا باری میں ایت کوں ہے اس کا نام خیر اس وتت یہاں نہیں ہے -ليكن وهان كتهه جنكلات كي زمين تھی وتھاں اس کو کچھ غریہوں نے چند سال پہلے دس سال پہلے (س فارست نے افسر سے لے لیا تھا ۔ قى - ايف - او - سے لے ليا نها تهور . تهرزی زمین پر وه غریب لوگ ایدی کاشت کرنے تھے - وہاں گئے کی فیکٹری يدى هے - تو وهاں فوريست والوں نے کچہ دنوں نے بعد نیس نیا - ایک جگهد اس ایس می فوریست والے هارے وہ رمین باضابطہ سرکاری طور پر انہوں نے لے لی تھی - دوسری جگہۃ اپیل کی گئی اور وہاں سے پھو

Written Answers

سے یا کسی اور طریقہ سے تبدہ ہرگئے ہیں ان کو اگر آپ اجازیں گے تو اس کا نتیجہ کیا نکنے گا - لاکھوں جو مصیبت زدہ لوگ ہیں میدی محیبت فے کہ جہ رزرو خاص لینڈ فرخواست ہے کہ جہ رزرو خاص لینڈ ان لرگرں کو وہاں کو زمیدوں سے ان لرگر کو وہاں کو زمیدوں سے نہیں ہتایا جائے گا - اس کے بعد جو نیتی بلے کی انصاف پر اس کو دیکھا جائے گا -

ان الفاظ کے ساتھ میں امید کرنا هوں کہ حکومت فیدطی ہے وقاں کام چلائے گی اور کوڈ کمیںل تینشن -کوئی بداملی - کرڈی فسد - کرئی بینچینی وہاں ٹیمیں برتی جائے گی -اور جس طرح سے وہاں ظام و رھا ھے لرگوں کو پریشان کیا جا رھا ھ، -رھا ھے ان پر کڑی نظر رکھے گی - جو اجھے افسران ھیں جو وفادار افسران شیں ان کی ھمت افزائی عو گی اور جو غیر رفادار افسر ھیں ان پر کڑی نظر رکھی جائے گی - ماکھ وہ لوگوں کو ستا تہ سکیں م

ان الفاظ کے سانھ میں امید کرنا۔ هوں که حکومت کی پالیسی سے وهان فائدہ هوگا اور ملک ترقی کریگا -]

میں وارنت نعمیل ہوا ۔ اس کے بعد دو رہے دن ضمانت عرقی ۔ وہاں کچھار کے ۲۲ اہم لرگوں نے خلاف وارتے ایشو کئے ۔ جب میں رس کیا ہوں اس معاملہ او دیکھنے کے لئے اس وقت تد نھمتیان ۔ مکانات وغیرہ میں وقت تد ہمتیاں ۔ مکانات وغیرہ افسران کا حال ۔ اگر ایسے ھی افسران ہوتی رہاں ہی کیا ہوگا تہ ہے دہنا ممکن نہیں جہاں یہ کانڈ ھرا ۔

Written Answers

اس کے بعد میں عرض کری کا که جس طریقہ سے مرکزی نظم هن کم کر رہا ہے ۔ ۔ لؤ کیتی ہے ۔ ہوم منستار نے یہ اعان نہا ہے کہ جو ويلوے اور فوريست نے زمھن جاڈیداد ہوتے ہیں ان ے اس کو خانی نہیں کرایا جائے گا - اسی طرح سے ضوبی ہے که رزرو خاص نینڈ جو ہے اس نے بارے میں ہیم منسٹری اعلان کرے که ان کو بھی اسی طریقہ سے خالی۔ نہیں کرایا جائے کا اور لرگوں کو برباد نہیں ارین کے - جن کے پاس زمین نهیں ہے ان کو سوکار زمین دینا چاهتی ہے - جن کے پاس نیوزی تھوڑی زمين في - جو غريب هدي - جو اس پریشانی مہں پھنسے ھو نے ھیں سیلاب

पास करो । मैं इस बात को मानने के लिए तैयार हं कि कभी शहरी का मामला नही उठाया जायेगा। हम जानते हैं कि भविष्य में क्या होने जा रहा है। एक तरफ आप कहते हैं कि यह समस्या है कि कुछ लोग बाहर से आए हैं और फिर दूसरी तरफ हम धर्म के नाम पर हम वहां खोज करनी शुरू करें कि कौन किस धर्म का है। ग्रगर वह परदेशी है चाहे हिन्दस्तानी हो या मुसलमान उससे कोई मतनब नहीं। आप एक मर्तवा सारे इलाके में इसकी जांच करा लें कि वहां कितने परदेशो हैं। उसके बाद देखें कि उनको कहां बताना है। क्यों उनको दिल्ली में नहों ले ग्राते? यह समस्या बड़ी राष्ट्रीय समस्या रही है। अगर दिल्ली में हिन्दुस्तान और पाकिस्तान के बंटवारे के बाद लाखों लोग यहां उपाये जा सकते हैं तो जो वहां चार-गांव ताख आहतो विदेशी हैं और उनके वहां रहने की सबस्या है तो ले ब्राइये उनको दिल्लो में । किर देखेंगे कि उनको कहां बसाना है, यहां वसाना है या कहीं और भेजना है। जो वहां की समस्या है उसने कैसे आप अपना मंह मोडना चाहेंगे। शहरी नागरिकता देने का जो आपने कानन बनाया है अगर उसमें थोड़ी सी भी आपने लोब दी तो मैं फिर आपसे कह रहा हं कि भविध्य--दिख रहा है कि हिन्द्रस्तान के जो कानन बने हुए हैं अगर उनका पानन नहों होता है तो फिर हर राज्य अग्ते जार नागरिकता तय करने को परिमाया वनाता जुङ कर देगा। ठीक है आप वहां गवे होंगे मौजाना साहब, लेकिन मैं आपको बताना चाहता हं कि उस धरतों से मेरा भो बहत नज़दोकों रिक्ता रहा है। इनना हो गुनात है कि मैं किसी असमिवामां के पेट ने पैदानहीं हुग्रा। सारे हिन्दूस्तान में जब ग्राग लगो थी, फिरकाबाराना दंगे हो रहे थे जिसको मुल्लाकों की दाड़ों नहीं रोक सकी. जिसको पंडितों को चोटा नहों रोक सकी उस समय असम की घरती पर कोई दंगा नहीं हआ।

[9 AUG. 1982]

थी लाडली मोहन निगम (मध्य प्रदेश): उपसभाष्यक्ष महोदय, मैं कुछ दुसरे तरीके से इस समस्या पर अभी अभी सोच रहा था लेकिन एक तकरीर को सूनने के बाद मझे अव लग गया कि मैं कोई ज्योतिषी तो नहीं हूं, लेकिन लश्कर साहव अगर यही हालत रही तो इस देश को टुटने से कोई बचा नहीं सकता। मैं जवाव नहीं दे रहा हं। मेरी समझ में यह नहीं याता कि अगर ग्रापके पक्ष के किसी आदमी का ऐसा दिमाग है तो फिर क्या गुरेज है कि काश्मीर में ग्रेख बब्दल्ला कौन मल्की है, कौन गैर मल्की है, किसको अपनी इजाजत दे ग्रीर किसको न दे, यह अधिकार अपने हाथ में लेता है तो ग्राप क्यों नहीं उसको मानते । यह बात तय हो चुकी है कि केन्द्र की सरकार अभी तक शहरी के मामले में कि शहरी कौन है, कौन नहीं है, इसका फैसला करने में ही अपना दिमाग नहीं लगा सकी है। मैं इस दृष्टि से कह रहा हं कि पूर्वाचल में घट रहा है उसकी जहनियत को अगर हम नहीं समझेंगे तो मैं आपसे सच कहता हं कि कोई ताकत नहीं है जो इस देश को बचा सके । हिन्दूस्तान को ग्रगर हम देखें. डेढ सौ. दो सौ साल तो में ज्यादा कह रहा हं पिछले ही कुछ सालों का देखें तो पतालगेगा कि पहले होता है फिर टटता है। वदकिस्मती है हम लोगों को कि म्राजादी को 34 वर्ष हो गये, टटने का सिलसिला जारी है ही। यह भी जानने का कोशिश करनी चाहिए कि वहां के लोग इस चीज को क्यों कह रहे हैं, क्यों इस चीज को मांग रहे हैं। यह बत भूलियेगा कि वह पोढी जिसने हिन्दुस्तान को एकता का सपना देखा था. जिसने आजादी के साथ ग्रपने को जोड़ा था वह ग्रव पीढ़ी खत्म हो रही है। अब नई पीढी आ रही है जिसको कोई बात स्थाई नहीं है । उसका एक ही स्थाई सपना है कि अपने को कैसे बचाया जाए । मौलाना साहब में ताईद करता हं। ग्राप ग्रपनी पार्टी में प्रस्ताब

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यहां इस बात पर लड़ाई होती है कि यह किताव उर्द में क्यों नहीं आई, यह किबात हिन्दी में क्यों नहीं आई जब कि असम में कभी भी प्रश्न नहीं खड़ा हुआ। असम में कभी भाषाका प्रश्न न हीं खड़ा हआ। असम में कभी भूसा का प्रश्न नहीं खड़ा हग्रा। ग्रसम में कभी भोजन का प्रश्न नहीं खड़ा हुआ। आज उनकी आर्थिक स्थिति का प्रश्न खड़ा हो गया है। अगर यह चलता रहा तो आधिक तौर पर देश ट्रटेगा ही। यह मत भूलिये कि इसके पड़ोस में मणिपूर है। इसके साथ जुड़ा हन्रा बर्मा है। इसके साथ जुडा हन्रा नागालैण्ड है, मिजोरम है। ग्रगर वरतानिया की सरकार को ग्रपनी फौजों को भेजने के वावजद उस इलाके से समझौता करना पड़ा देश को एकता ग्रौर सुरक्षा को बनाए रखने के लिए तो ग्राज ग्राप उनसे क्यों बात करने को भी तैयार नहीं है। शैतानी आंखों की तरह बात बढ़ती ही जा रही है। हमारे स्नादरणीय बैंकटा-रामन जी जिन्होंने एक लम्बा इतिहास ग्राजादी का देखा है उन्हें पता है कि शायद इतना वड़ा हिंसक आंदोलन कभी नहीं हया। हो सकता है कि स्राज वहां पर टट-फर हुई हो। मैं यह नहीं कहता कि वहां पर कोई टट-फट नहीं हई है। ग्राज उन लोगोंके सामने कोई रास्ता नहीं रह गया है। आप उनके सब रास्ते बन्द कर देना चाहते हैं। ग्रगर किसी इंसान के सारे रास्ते बन्द कर दिये, कोई रास्ता उसके सामने नहीं रहे तो आप इस बात को कब्ल करेंगे कि फिर उसके सामने दो ही रास्ते रह जाते हैं। मैं समझता हं कि आप इस मंसूबे से उन लोगों के लिए सब रास्ते बन्द कर देना चाहते हैं, रोक देना चाहते हैं। ग्राप चम्बल के डाकुग्रों को नहीं रोक सके, उनकी दस बन्दूकों पर कब्जा नहीं कर सके तो कैसे आप असम के नौजवानों का रास्ता बन्द कर पाएंगे, यह मेरी समझ में नहीं 358

ग्राता । ग्रगर वहां के नौजवान का र्ब्राहिसा से विश्वास चला गया, गांधी की ग्रहिंसा से उसका विक्वास चला गया ता फिर क्या होगा ? नागाल ण्ड में जो कुछ हुआ, यद्यपि वह इससे जुड़ा हुआ नहीं है, लेकिन वह किसी से छिपा हया नहीं है। दोतीन सवाल इससे जुडे हए हैं। ग्राप एक ही काम करिये कि क्या ग्राप इस बात के लिए तैयार हैं कि वहां पर कौन देशी है ग्रीर कौन परदेशी है इसकी जांच करने जा रहे हैं या नहीं करने जा रहे हैं ? ग्रगर ग्राप जांच करने जा रहे हैं तो उसका तरीका क्या होगा ? ग्रभी तक इस सरकार ने कोई मंसूबा किसी के सामने पेण नहीं किया है । आपने खद कबल किया है कि वहां पर रदेशी हैं। दूसरा प्रश्न यह है कि वहां पर जो मूल ग्रादिवासी हैं, वे ग्रादिवासी जो बेघर हो गये हैं, जिनकी धरती उनसे छीन ली गई है, क्या आप उसके घरती उसको वापस कर देंगे मुझे ऐसा लगता है कि हम लोग अपने आपको शरीफ समझते हैं, लेकिन हिन्दुस्तान का वह दूर-दराज का रहने वाला ग्रादिवासी, जंगलों ग्रीर ग्रन्धकार में रहने वाला ग्रादमी हम लोगों से कहीं अधिक स्वाभिमानी है। हम जो लोग दिल्ली में रहते हैं वे दिल्ली की सल्तनतों के साथ बहिन-बे टियों का विवाह कर समझौता करते झाए हैं, लेकिन दूर-दराज के व्यक्ति ने अपनी इज्जत को सदैव बनाये रखा है । उसने कभी गलामी स्वोकार नहीं की । चाज वही गरीव आदमी धरती से हटाया जां रहा है, ग्रपनी बेदखल किया जा रहा है। अगर दूर-दराज के लोगों को इसी प्रकार से वेदखल किया जाता रहेगा तो फिर यह समस्या चलतो रहेगी। मैं चाहता हं कि आप इन बातों का जवाब दीजिए। विपुरा में क्या हुग्रा? मैदानों से सारे लोगों को निकाल कर पहाड़ों में पहुंचा दिया गया ।

[श्री लाडली मोहन निगम]

प्रसम में भी यही किया गया । मैदानी इलाकों से लोगों को निकाल कर पहाड़ों में भेज दिया गया । कोई भी ताकतवर ग्रादमी उन लोगों को जमीन लेकर उनको बेदखल कर सवता है । मैं भी अगर 10-15 ग्रादमियों को ले कर जाऊं तो ग्रादिवासियों की जमीन लेकर उनको बेदखल कर सकता हूं। उत्तर प्रदेश और बिहार का ग्रादमी जा कर वहां जमीन खरीद लेता है और उनको बेदखल कर देता है । वहां का रहने वाला ग्रादमी कुछ नहीं कर सकता है ।

जहां तक आधिक पहलू की वात है, मैं इस राय का हं कि कम से कम ग्राप एक फैसला श्रभी तक नहीं कर सके हैं कि हिन्दस्तान में जहां जहां पर राज्यों में तेल है उसके लिए सब को समान रायलिटी दी जाय । ग्रगर ग्रासाम का नौजवान यह महसूस करने लगे कि गुजराती के मकावले में वह नम्बर 2 पर है, अगर म्रासाम का नौजवान यह महसूस करने लगे कि मराठी के मुकाबले में वह नम्बर 2 का है, अगर आसाम का नोजवान यह महसूस करने लगे कि तमिलनाडु के मकाबले में वह नम्बर 2 का है और उसकी ग्राथिक विषैमता इसी प्रकार से बढती गई तो फिर वह क्यों हिन्दुस्तान के साथ रहे, यह प्रक्रन उसके सामने खडा हो जाता है 🖌 असम के लोग क्यों हिन्दुस्तान के साथ रहें, क्यों न अलग हो जाएं, यह प्रक्रन उनके दिमाग में पैदा हो सकता है। उनको हमारे साथ रहने से क्या मिलने वाला है ? वे सिमटे हुए लोग हैं। उनकी तादाद खत्म होती जा रही है, उनकी जवान खत्म हो रही है, उनकी भाषा खत्म हो रही है सी स्थिति में वे हिन्दूस्तान के साथ क्यों रहें ? शायद वें दिन बहत खतरनाक होंगे । यह बात हम सभी जानते हैं

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कि हिन्दुस्तान के ग्रन्दरूनी इलाकों में ग्रौर मिडियम इलाकों में जो धरती है वह ग्रासाम की धरती से कुछ अलग है । असम की धरती की अपनी अलग विशेषता है। सारे हिन्दूस्तान पर कब्जा करने के बाद ग्रंग्रेजों को ग्रासाम के धरती पर कब्जा करने में 80 वर्षलगे थे। इस बात को मैं दोहराना चाहता हं लस्कर साहब कि अगर आप खाली यह समझते रहे कि समस्या इस तरह के है और आप निकल कर चले जाद्योगे, तो 80 वर्ष नहीं एक वर्ष में अगर उन लोगों को यह पता चल गया कि दिल्ली का गोहाटी के साथ कोई रिश्ता नहीं हो सकता है, तो 80 दिन नहीं लगेंगे देश को टुटने में । मैं कड्वे मन से दुखदाई बात कह रहा हं। म्रागकाखेल मत खेलिए। - म्रापके पास पच्चीसों कानून हैं। आपके पास मीसा जैसा कानून बना हुआ है। उसके बाद भी ग्रापको क्या जरूरत पढ रही है जो ऐसा गंदा कानन लायें। इस वास्ते मैं आपसे कह रहा हं कि मेरा एक ही मुदा है कि म्राप म्राज निश्चित घोषणा करिये कि वहां की नागरिकता का मामला तय करने की जो बात है तो वह जो संविधान में दिया हम्रा है वही तय रहेगा या उसमें संशोधन-परिवर्तन करके बनाना चाहते हैं ताकि मामला साफ हो, आंख-मिचोली न हो। वह वहां से भागकर यहां न आंये और आप यहां से वहां न जांये और यह नाटक आगे देखने का मौका न मिले कि जम्हरियत में अल्पमत की सरकारें बनाई जायें, किसी को मारा पीटा जाय । इसलिए पहले आप यह साफ कर दें कि सरकार के इस सम्बन्ध में ये नियम हैं और अब हिन्दुस्तान में जो भी नागरिकता तय की जायेगी बह इस आधार पर तय की जायेगी। ग्रापका बहमत है ग्राप पास कर सकते हैं। आप चाहेंतो सारे संविधान को बदल सकते हैं। आप अपने बहमत के वल पर कह सकते हो कि संविधान सभा नया संविधान बना डाले । लेकिन ग्राज तक जो संविधान है, उसके ग्रन्दर निहित जो सिद्धान्त हैं, उसके ग्रन्दर जो निहित कानून हैं, उसके तहत हिन्दु-स्तान के लोगों की नागरिकता देंगे या नहीं यह प्रश्न मैं ग्रापसे करना चाहता हूं ।

दूसरा प्रश्न यह है कि मैं भी चाहता हं कि आसाम में चुनाव हों। एक आदमी के डंडे, लाट साहब के डंडे से वहां का शासन नहीं चलना चाहिए । मैं तो जम्हू-रियत पर शुरू से ही इस काले ग्वंद राज के खिताफ हं राष्ट्रपति मवन से जो चता जाता है ग्रादेश कि जिस राज्य को चाहो गुलाम वना दो । जम्हरियत के लिए मैं चाहता हूं कि चुनाव हों। ग्रगर चुनाव होता है तो चुनाँव कमीशन ने जो बापलि बताई है, जिसकी वजह से वह च्नाव ग्रभी तक नहीं करा पा रहे हैं तो उनका कहना मत मानिये । उन्होंने जो कहा है, यहां तक कि जब तक यह मामला तय न हो जाय कोई मतदाता सूची नहीं बन सकती, इसके बारे में आपको सफाई करनो चाहिए कि बचा पुरानी मतदाता सूची, जिसके आधार पर चुनाव होते ग्राये हैं, उसी के आधार पर यह होगा। नई मतदाता सूची नहीं बन सकती ग्रौर यह भी सही है कि खाली कोई कमीजन बैठ कर नागरिकता कानून ही बात गुरू करे उसे तय करने में जो समय लगेगा तो वह 6 महीने होगा नहीं । यह बिल्कूल साफ है। ग्रापके सामने दो हो विकल्प हैं। समय-बद्ध, एक महीने. दा महीने के अन्दर बैठ कर फैसला कर दें कि कौन नागरिक कौन विदेशी हैं और कह दिया जाय कि उसके बाद वहां पर कोई विदेशो नहीं है। मैं उस राय का नहीं हूं कि कह दूं कि विदेशियों को वहां से मारकर भगा दो, रखो, लेकिन ग्रासाम ने उसके लिए क्या कोई पाप किया है जो यह सारा उसके सर पर हो । बंगान में क्यों नहीं

रहें, मध्य प्रदेश में क्यों नहीं रहें। ग्रग कोई भला-भटका वहां से सताया हग्रा हिन्दुस्तान में आता है तो आये। मैं उसके लिए तैयार हूं। कि हिन्द्स्तान की सरकार, यह संसद् पास करे कि पाकिस्तान और हिन्दुस्तान का एक कनफैंडरेशन हो और अगर हिन्दुस्तान या पाकिस्तान में कोई ग्राना-जाना चाहे तो उसके लिए यह जो वीसा है मैं उसके खिलाफ हं। लेकिन आप कहेंगे कि यह बड़ी वैसी बात है। लेकिन ग्राप जो ययार्थ हैं उसको क्यों भूल जाते हैं। इसलिए मैं ग्रापसे चाहता हुं कि आप बिना बिलम्ब चनाव करायें । .. (व्यवधान) .. शायद ग्रासाम पर बहस करने का मौंका न मिले कल्पनाथ राय जी ।

नागरिकता का आधार क्या होगा यह आपको तय करना है। अगर चुनाव कराने हैं तो पुरानी वोटर लिस्ट के आधार पर चुनाव होंगें या नहीं ? ग्रादिवासी, वहां के मल लोग हैं जो ग्रपनी जमीनों से बेदखल किये गये हैं, जंगलों पर कब्जा किया गया है उनको वापस ग्राप वे जमीनें देंगेया नहीं। अगर आप नहीं दिला सकते तो आपकी मंशा क्या है। इसके साथ साथ में कहना चाहता हूं कि वहां पर ग्रगर मौनवी साहब की जैसी 10-15 तकरीरें हो जांय तो मैं आपको दावे के साथ कह सकता हूं कि वहां पर फिरकावाराना दंगे हो सकते हैं, बिल्कून निषिचत रूप से हो सकते हैं। खैर, मैं तो उन ग्रादमियों में हंजो। यह समझते हैं कि बोलने का ग्रधिकार सब को है और उन्हें जो बोलना है वह बोलें ग्रीर जिनका काम उससे पैदा होने वाली जो स्थिति है, उसको रोकना है वह उसको रोकें। और इसलिए मैं ग्रापसे कह रहा हं कि जो ग्रव तक डिटेक्शन आपने किया है जो मेरी सूचना है कि उसका कुछ ग्राधार ग्रापने धार्मिक वनाया है । क्योंकि इस मामले में हिन्दुस्तान

पहचान हो चुकी है जो खोले जा चुके हैं क्या उनको मत का अधिकार रहेगा ? इस वास्ते मैं आपसे कहना चाहता हू, एक सुझाव देना चाहता हूं, उसे सुझाव तो नहीं कहूगा एक छोटी सी बिनती है कि आप तत्काल बहां कितने कब से आये. विदेशी कौन है, कौन बाहर से है इसकी लिस्ट बना दीजिए। जब तक आप जो कट इयर रखते हैं उसको रखें हमसे कोइ मतलब नहीं है, आप किसी को बाहर भेजें न भेजें मैं इसको भी नहीं कह रहा हं, मैं सिर्फ इतना ही चाहता हूं कि आप जो निश्चित साल कर लें उसके बाद भी ग्राये हए-आदमी को भोजने की बात नहीं करता, कम से कम उसको डी-फ़ेंचाईज तो कर सकते हैं कि मत में हिस्सा नहीं ले सकता है । जब तक उसकी दूसरी शर्तें पूरी नहीं कर लेता तब तक नहीं करेंगे। तब आपकी नीयत पर कोई शक नहीं करेगा। नहीं तो चुनाव भो दिखावटी हो सकता है। यह बात भी कहीं गई है कि वायोलेंस हो रहा है, हिंसा भड़क रही है। मुझे ताञ्जुव होने लगा, अभी जब मैं आसाम गया पिछले जमाने में तो मैंने उन लोगों से कहा कि तुम लोग इतने सहनशील हो, अब तो मेरा 🚽 विश्वास भी कभी कभी बोली से हटता जा रहा है । कितनी दूर तक सहते चले जाग्रोगे। हमने कहा कि तुम से ग्रच्छे तो वे नागा वाले लोग थे। उपसभाध्यक्ष महोदय ग्राप कभी वहां चलिए, बड़ी ग्रच्छी जगह है। जब इम्फ़ाल जायेंगे तो दीमा-पुर से रास्ता जाता है और कोई तो रास्ता नहीं है। आज भी मिलिटरी कुन्वाय के अन्दर हिन्दुस्तान की पैसेंजर्स गाड़ियां ग्रीर वसें वहां चलती हैं ग्राप ताज्जव करेंगे दीमापुर से इम्फाल की दूरी 136 मील है, 6 सुबह बजे बैठा, शाम का आठ व जे पहुंचा। यह नहीं कि वह बस धीमी चलती है, बस चलती है, चलते चलते एकदम रुक गई शायद उसको कहीं झाड़ियों

में कुछ हिलतानजर श्राया। यहां पर ए क

[श्री लाडली मोह निगम]

की सभी पार्टियां पिलपिली हैं। जाती है उनको लगता है कि अगर हिन्दू आ गया ते उसको वापस कैसे भेजेंगेतो मैं उन लोगों से झभी कहना चाहता हं जिनको बहुत मुहब्बत है हिन्दू से, धर्म से तो उसे बाबा अपने घर में लेकर रखें वहां क्यों उनको रखते हो । इस मेरा दिमाग इस पर साफ है, वास्ते धर्म के नाम पर तो मैं मानता ही नहीं, मेरा बस चले तो हिन्दुस्तान में जब हम कहते हैं ग्रपने को, विधर्मी तो नहीं लेकिन धर्म निरपेक्ष, अपने को कहते हैं तो कुछ बड़ी बात होनी चाहिए लेकिन कहां होगी धर्मनिरपेक्षता इस देश में, जहां हिन्दुस्तान का सदर शपथ लेते ही सब से पहले कहता है मुझे कहीं जा कर अर्दास करनी है, कोई कहताँ है मैं ग्रपनी चादर चढ़ाऊंगा, कोई कहता है तिरुपति जाकर प्रसाद लूंगा तभी जा कर बसुंगा। हिन्दुस्तान के राज करने वाले ग्रगर हर पत्थर को पूजते फिरेंगे, हर मजार को माथा टेकते फिरेंगें तो फिर इस देश के जो बुद्धि जीवी हैं, इस देश के जो हैं---जब इनका दिमाग इतना मालिक भरा हुआ। है----तब वे समझेंगे कि यह पत्थर इलका कुछ दे रहा है, यह तंत्र इनको कुछ कर रहा है। तो फिर देश कैसे चलेगा । उसकी जनता भी धर्म के नाम पर संदेगी। तो मैं चाहता हं कि धर्म के नाम पर स्नापने जा इलेक्शन किया है उसको बन्द कीजिए ।

ज्ञानी जैल सिंह जो पूर्ववर्ती थे ग्राज सदर हो गये हैं। उनका ही वयान है कि दो लाख ग्रस्सी हजार के करीब उन्होंने डिटेक्ट किये थे। तो उस में से कितने भेजें ? यह खोज करेंगे कि नहीं ? जिन लोगों के ग्रापने खुद ही खोज लिया है उनको तो वोटर्स लिस्ट में नहीं रखेंगे या वे रहेंगे यह भी ग्रगर रखना है तो कह दीजिए। यह बिल्कुक्ठल साफ सवाल है कि जो ग्रय तक डिटेक्ट हो चके हैं जिनकी 365 *Calling Attention re.*

लड़का सारी फौज को हिला नागा देता है। उनको लगताहै मार देंगे। ग्रगर ये लड़के भी नागावन गयें, खुकी बन गये, मैतैई बन गये तब क्या करियेगा। इसलिए उप सभाध्यक्ष महोदय, मैं बहुत गम्भीरता से इस वास्ते कह रहा हं, आज मेरा कहने का मन है कि ग्राज हिन्दूस्तान की जो घर मंत्री बनाहै, कम से कम अभी जो है उनके अन्दर तो कम से कम एकता, देश को बचाये रखने, देश को जोडने की भावना है। मैं औरों की तो बात नहीं कहता। आपके मुखिया या ग्रापकी सरकार के जो दूसरे लोग हैं उनके बारे में बात नहीं कहता हूं। लेकिन आपसे कम से कम म उम्मीद यह करता हूं कि आप इस देश को खण्डित होने से बचायें। क्योंकि आपके साथ आजादी की लड़ाई की परम्परा जुड़ी हुई है, इस मिट्टी के ग्राप निकले हुए हैं। इसलिए आपने जो बात करने का फैसला किया है करिये, मैं नहीं कहता मत करिये लेकिन ग्राव की यह नहीं होना चाहिए कि दिल्ली से बिना हल निकले लोग वापस चले इसके लिए आप ग्राज आश्वस्त जांय । कर दीजिए । एक रोज लगे, दो रोज लगें, महीना लगे, उनको यहां से जाने नहीं दें, सब विरोधी दलों को बिठाना चाहें, उनका बिठाइये, लेकिन ग्रन्तिम हल म्रापका हो ही जाना चाहिए ग्रौर ग्रगर ग्राप नहीं करेंगे, तो उसके लिए मैं किसी सरकार को दोषी नहीं, ग्रापको दोषी पाऊंगा। मुझे हक नहीं है किसी की नीयत पर शक करने का, लेकिन तब मैं मान कर के चल्ंगां कि हिन्दूस्तान का गृह मंत्री भी इतना ग्रसहाय है कि वह ग्रपनी वात कह नहीं सकता, करवा नहीं सकता, सरकार का वह गुलाम है, सरकार का साझ ेदार नहीं है।

इस विक्वास के साथ श्री वेंकटरामन जी कि देश की एकता ग्रापके हाथ में ग्राज है, जिस तरह से ग्राप जव गृह सीट पर बैठे हो, गृह सीट पर बैठने वाले आदमी के हाथ में संविधान को चाबी रडती है, न्यायालय के न्यायाधीश के हाथ में हिन्दुस्तान की इज्जत रहतो है, वेंकटरामन जी ग्रापके हाथ में देश की एकता है, उसको खण्डित होने से बचाइये । बस सिर्फ इतना ही मुझको कहना है ।

श्री अधिवनो कुमार (बिहार) : माननीय उपसभाध्यक्ष जी, याज हम लोग विचार कर रहे हैं कि पिछले छह महीने तक जो असम में राष्ट्रपति शासन लागू किया गया था श्रीर सरकार की इच्छा है कि छह महीने को खवधि श्रीर बढ़ा दी जाए श्रीर उसी के साथ-साथ दूसरा भी एक प्रस्ताव है कि बहुत सारी जो वहां पर नौकरियां हैं, सरकारी नौकरियां हैं, अर्ध-सरकारी नौकरियां हैं, उनके ऊपर ध्रसेंशल सर्विसेज मेंटेनेंस एक्ट बढा दिया जाए ।

मैं इन दोनों का विरोध करने के लिए खड़ा हुग्रा हूँ और जो विरोध करता हूं, उसके पीछे कुछ कारण हैं। सरकार के विरोध में शिव चन्द्र झाजी का जो प्रस्ताव है, उसका समर्थन भो करता हूं।

[उपसंचाध्यक्ष (श्रीलःडलेः मोहन निगम)) पीठासीन हुए] ।

मैं गृह मंत्री जी से पूछना चाहता हूं कि जो पिछले छह महीने बीते, जो ग्रापने छह महीने का समय लिया, उसमें ग्रापने इस समस्या के निदान के लिए क्या किया ? उस बीच में यह हुग्रा कि जो सरकारें चल रहीं हैं, दो वार जवरदस्ती ग्रल्पमत को सरकारें बनाई गई केन्द्र के इगारे पर वनाई गई ग्रीर उन्होंने हाउस फेस नहीं किया, हाउस फेस करने के पहले वह रिजाइन करके चली गई। ग्रापको पता था कि बहा पर ग्रल्पमत है, लेकिन ग्राप यहां से ग्रपन सरकार वहां पर कायम रखना चाहते हैं। छह महीने के ग्रन्दर क्या केन्द्र को सरकार

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[श्री अधिवनी कुमार]

जब वहां पर राष्ट्रपति शासन है, बीच में कोई दूगरा नहीं है, आपने कोई भी काम जो आपका दायित्व है, क्या सब से बड़ी समस्या यहां से प्रारम्भ हुई थी, विदेशी नागरिक आ रहे हैं ? सरकार ने स्वीकार किया है कि विदेशी नागरिक इस देश में आ रहे हैं, क्या सरकार के गृह मंत्री आज यह आश्वासन सदन को देने की स्थिति में हैं कि आज विदेशी नागरिकों का आगमन बन्द हो गया है ? क्या वह कैटेगारिकली कह सकते हैं कि आज विदेशी नागरिक असम के अन्दर घूसपैठ करके नहीं आ रहे हैं ? मेरी जानकारी है कि आज भी उसी गति से विदेशी नागरिक आ रहे हैं।

ग्रापने बड़ी उपलब्धि यह को है कि जो 48 वार्डर पोस्टस थीं, उनको 79 कर दिया गया है। आज सरकार स्वाधीनता से लेकर ब्राज तक अपने देश के एक कोने के अन्दर पडा हम्रा जो असम है और साथ के प्रदेश हैं, मणिपूर है और त्रिप रा है, वहां पर जे) सीमा है, उसकी सूरक्षा की व्यवस्था नहीं कर सके। आन्दोलन इसी पर से हआ कि विदेशी नागरिक घुसपैठ करके ग्रा रहे हैं। विदेशी नागरिकों के इस देश में आने के कुछ नियम हैं--सिटिजनशिप के कुछ कानन हैं। कानन के तहत कोई ग्राए और उसके अनुसार यहां पर आ कर के नागरिक बने। हर देश स्वीकार करता है, हमारे भो बहुत से भाई-बन्द अमरीका और इंग्लैण्ड में जाते हैं, वहां की नागरिकता स्वीकार करते हैं। परन्तु रात के अंधेरे में चोरी-छिपे आ कर चुपचाप घर में घुस जाना ग्रीर उसके बाद दूसरे दिन , वोटर लिस्ट में नाम लिखवा करके यहां के नागरिक वन जाना, ग्रगर सरकार इसी को सिटिजन-शिप राइट देना चाहती है, तो सरकार यह भी कहे कि हमने सिटिंजन राइट में

कुछ कानून बक्ष्ला है। ग्रब जो ग्राएगा ग्रौर वोटर लिस्ट में नाम लिखवा लेगा, उन सब की सिटिजनशिप स्वीकार है। इसी पर से तो मसला शुरू हुन्ना है। बडी संख्या में वहां विदेशी नागरिक आए हैं, यह सरकार ने भी स्वीकार किया है। इसी को लेकर असम का जनमानस उद्वेलित हुआ है। आन्दोलन चल रहा है ढाई साल से । एक दिन म्रान्दोलन दो दिन ग्रान्दोलन वडी मण्किल से चलता है। जब तक कोई विशेष उद्विग्नतान हो, कोई विशेष परिस्थितियां न हों, ग्रान्दो-लन नहीं चलता । ग्रान्दोलन किस बात के लिए है ? विदेशी नागरिकों को आइडेंटी-फाई किया जाये, कौन विदेशी नगरिक हैं जो वोटर लिस्ट में छा गये हैं उन को डिलीट किया जाये. डिफ्रेंचाइज किया जाय । इसके लिए ग्राना-कानी करने का स्पष्ट ग्रार्थ है कि इन विदेशी नागरिकों के ग्रन्दर सरकार का कोई वेस्टेड इण्टरेस्ट है। मेरे मिन्न उघर के कह रहे थे वोट बैंक की बात । उनकी बात से लगता है कि वोट बैंक की वात है । इसी लिए जब-जब इस तरह का प्रश्न उठता है---गलजारी लाल नन्दा के जमाने में उठा, ट्रिब्युनल्स बने, महीने भर उन्होंने काम किया, उसके बाद उन को रोक दिया गया--वरावर इस तरह को घटना '47 के बाद से चल रही है। कुछ तत्व हैं जो उनको रोकने देना नहीं चाहते, इस लिए घत्तवैठ हो रही है । उपसमाध्यक्ष महोदय, में आप के माध्यम से गृह मंत्री के सामने रखना चाहता हं कि घुसपैठ अब ग्रासाम तक सोमित नहीं है, बिहार के कटिहार जिले में, संथाल परगना जिले में, पश्चिमी बंगाल में भी हो रही है। मैं सरकार से निवेदन करूंगा कि वह जरा पता करे। आज से दो-ढाई साल पहले ढाका के अखवारों में छपा था, हमारे यहां भो छपा था, कि

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वांग्ला देश में 12 लाख बिहारी मुसलमान कहे जाने वाले मुसलमान हैं जिन को बांग्ला देश स्वीकार नहीं कर रहा। ग्राज वह कहां गये ? आज वह बांग्ला देश में नहीं हैं। उन्होंने घोषणा की थी कि हम लोग मार्च कर के लाहौर चले जायेंगे, लेकिन वह लाहौर नहीं गये, वह सब कटिहार, संथाल परगना, पुणिया ग्रीर पश्चिमी बंगाल में ग्रीर ग्रासाम के मैदानों में ग्रा कर बस रहे हैं । सरकार इसकी जानकारी करे, पताकरे। अभी इसी सत के अन्दर राज्य सभा के अन्दर मकवाणा साहब ने कहा कि हां, घुसपैठ बिहार में हो रही है। मैं आप से पूछना चाहता हं कि क्या ग्राप ने इस की जान-कारों की है ? क्या ग्राप ने उन को सिटीजन-णिप राइट देने का तथ किया है ? ग्रगर यह सरकार की नीति है कि जो आयेगा वह ग्राये, हमारा दरवाजा खुला है, रहो, किसी के लिए मना नहीं होगा तब ठीक है । परन्तु पूर्व में एक कानून है, पक्ष्चिम में दूसरा कानून है। '71 की लड़ाई के बाद जो सिन्ध से ग्राये थे '78 तक वे स्टेटलेस सिटीजन हो कर पडे थे। '78 में जनता गवर्नमेंट ने उन को सिटीजनशिप राइट दिये। आज भी काश्मीर में बहत से लोग ऐसे हैं जो स्टेटलेस सिटोजन हो कर पड़े हैं।

श्वी कल्थाण राथ (पश्चिमी बंगाल) : जिन रिफ्युजीज को ग्राप ने मध्य प्रदेश भेजा उन सब को भी सिटीजनशिप नहीं दी गई ।

श्री अधिक्षतो कुमार: गृह मंती जी इस का जवाब दें। वहां यह समस्या है। अगर सिटीजनशिप कानून में कुछ गलत है उसमें संशोधन करने का प्रयास करें। एक ग्रोर सरकार कहती है कि विदेशी नागरिक हैं, आसाम की समस्या है, वातचीत करती है, सवह दौर बातचीत के हो गये, परन्तु क्या किया।

लस्कर साहब जाते हैं, गौहाटी में कहते हैं, ग्रासाम ट्रिब्युनल में उनका वक्तव्य छपता है 25-5 को ---

"The Union Minister of State for Home Affairs, Mr. Laskar told reporters at Gauhatf last week that detection of post 1971 migrants was going on *in* full swing, without any let up. Similar information has been dished out by the Dispur through a number of press reports earlier. But from these statement the actual situation seems to have remained unclear."

मैं लस्कर महोदय से जाननां चाहता हूं कि जो उनका वक्तव्य छपा है उसमें कितनी सत्यता है ? कितने लोगों को उन्होंने डिटेक्ट किया है जो विदेशी हैं ग्रौर जिन को डिटेक्ट किया है उन को डिफ़्रेंचाइज किया है या डिपोर्ट किया है ? इसी सूचना के ग्रन्दर दूसरी सूचना छपी हुई है । उसमें छपा है—

"The highest number of thirty-eight suspected foreigners has been detected in Lakhimpur district so far and from other districts namely, Kamrup, Nowgong and Darrang five to ten persons have been detected. Those cases have been sent to the district and sub-divisional screening committees."

मैं लस्कर साहब से स्थण्टीकरण चाहूंगा कि उन का स्टेटमेंट ठीक है या जो प्रेस कहता है वह ठीक है ? वास्तव में वहां विदेशी हैं ? अगर विदेशी हैं तो उन को निकालने का, डिटेक्ट करने का प्रोसेस हो रहा है ? अगर नहीं हो रहा है तो उस के लिए वह क्या कर रहे है ? आज तो ऐसा लगता है ग्रासाम में जाने के दाद कि वहां सरकार का नाम नहीं है । वहां कोई व्यवस्था नहीं है । वहां प्रजातंत्र के नियमों का हनन किया जा रहा है । वहां भयंकर ग्रत्याचार

श्रिं। अण्रिनी कुमार

हो रहे हैं। हमारे मौलाना साहब ने अत्याचारों का एक चित्र यहां पेश किया ग्रौर मैंने स्वयं भी वहां देखा। पिछली बार आंदोलन हुआ था। तेजपुर में आन्दो-लन हम्रा था । वहां गोलियां चलाई गयीं ग्रीर लोगों को मारा गया। वह लोग मारे गये कि जो जहां भीड थी उस से चार चार सौ गज दूरी पर थे। जैसे जानवझ कर उन को मारा गया हो यह पता चलता था। इतना ही नहीं, एक महिला प्रोफेसर को, अकेली एक फार्म के अन्दर रख दिया गया और सरकार ने कहा कि हम तुम्हारे लिए भोजन को व्यवस्था नहीं कर सकते, तुम्हारे लिए भुरक्षा की व्यवस्था नहीं कर सकते लेकिन तुम को इस फाम के बाहर नहीं जाना है। एक महिला को इस प्रकार आप रखते हैं तो यह ग्राप की दमन नीति नहीं तो क्या है। वहां एक सरकार का दमन चक चल रहा है और राष्ट्रपति जासन में एक प्रोपेगेण्डा चल रहा है कि आन्दोलनका री वायलेंस कर बायलेंस कर रहे हैं। को गौहाटी शहर में अम्बारी फटासील बाजार में एक बम फटा। और कुछ लोग उस में मरे। कुछ घायल भी हुए हैं। मैं जानना चाहंगा कि कौन लोग इस के लिए जिम्मेदार थे। इसी प्रकार से वहां कई बम बिस्फोट हए हें ग्रीर उन में कौन दोषी है यह ग्राज तक आ इडेंटिफाई नहों हो सका है । आ ज तक उनके लिए दोषी व्यक्तियों को पकडने में सरकार ग्रसमर्थ रही है। उन को सजा दिलाने में सरकार ग्रसमर्थ रही है ग्रीर इस प्रकार से यह निष्कर्ष निकाला जाये कि वहां के लोग दोधी नहीं हैं, यह मरकार को खदकी कारस्तानी है तो आप क्या कहेंगे। या तो सरकार इतनी अक्षम है कि वह दोषियों को पकड नहीं सकती और अगर ऐसानहीं है तो दूसरी बात है। यही नतीजा इस से निकाला जा सकता है ।

इतनाही नहीं, आज वहां बंगला देश के नागरिक आ रहे हैं। उन के बारे में छप रहा है अखवारों में और उस में से कुछ मैं पढ़ रहा हूँ जं! आसाम ट्रिब्यून में छपा है 29 मई के ईश्यू में :---

"Bangladeshi in Assam Assembly Secretariat. Two Bangladeshis are understood to have been appointed in the Secretariat of the Assam Assembly recently and many more suspected to have entered already. According to a report received here, the appointment of those persons were opposed by two officers of the Secretariat on the gound of those persons being of doubtful citizenship. To utter surprise of those officers, the two persons are now serving in the Secretariat under their nose."

इसका कोई कांटैडिक्शन आज तक नहीं हन्ना है। मैं, सरकार से जानना चाहता हं कि इस के बारे में उस का क्या स्पर्धी-करण है। इस बारे में कई ग्रखवारों में छपा है, परन्तु ग्राज तो वहां राष्ट्रपति जासन है और यह मंत्री जी यहां बैठे हैं। वे इसका जवाब देंगे कि इस के बारे में उन को क्या कहना है ? अप्रगर बंगला देश से आये लोग इस प्रकार से वहां की नौकरियों में बैठ रहे हैं तो ग्रागे क्या होगा। दूसरा प्रज्न है कि आप बातचीत करेंगें। सरकार ने. 17 बार वात की। तीन बार अपो-जीमन के लोगों के साथ बैठ कर बात की। लेकिन जो वहां का सारा मसला है उसको -राजनीतिक रूप दिया जा रहा है । कहा जा रहा है कि वह राजनीतिक मसला है, लेकिन जहां तक मेरे सोचने का तरीका है यह सारा सोशल प्रावलम है, इको-नामिक प्रावलम है और यह कल्चरल प्रावलम है। ग्राज ग्रासाम का मूल निवासी समझता है कि जिस संख्या में यह लोग यहां आ रहे हैं यदि वह आते रहे तो वह अपने ही देश में विदेशी करार दे दिया जायेगा और इस बात से उढ़िग्न हो कर वह आंदोलन कर रहे हैं ग्रांर इस के लिए उनको विकाल जन समर्थन प्राप्त है। वहां एक काल जाती है ग्रीर सारा ग्रासाम बन्द हो जाता है ।

ग्रारम्भ कीजिए, हो सकता है कि डिलीट ग्रीर डिटेक्ट करके समस्या का हल हो सके। मैं यह नहीं कहता कि उनको आप बाहर उठा कर फेंग्स्टरें, ब्रह्मपूल में जाकर ड्वा दें। बंगला देश उनको स्वीकार नहीं करता ते। भखे भेड़ियों के पास उनको भेज दें। जैसे राजस्थान और ग्रन्थ प्रदेशों में फारन सिटोजन्स कुछ दिन रह सकते है उनको स्टेटलेस करार दे कर आप नई वोटस लिस्ट बनाइये। जो नई सरकार ग्राये उस मसले को वह तय करेगी। इतनाही नहीं सारे देश में जनगणना की गई, असम में जनगणना नहीं करा सके, इसका भी मैं मंती जी से उत्तर चाहंगा। क्या ग्रसम के ग्रन्दर सरकार जनगणना कराना चाहती है। यह सारे देश के अन्दर भावन। फैल गई है कि सारे प्रवाचल के ग्रन्दर फैल गई है कि दिल्ली वाले समस्याओं का समाधान नहों करना चाहते । असम के नागरिकों को यह विश्वास होने लगा है कि हमको जो कुछ मिलेगा वह अनजन और प्रदर्शन से मिलेगा, डंडे के जोर से मिलेगा। 1962 में संराई-घाटं में जो पूल बना गोहाटी युनिवसिटी वनी वह सब ग्रान्दोलन के वाद वनी । ग्रंब केवल रोड ब्रिज बन रहा है, सालघाट में जब कि रेल और रोड दोनों बन सकता है। ग्रगर सरकार के ऊपर प्रभाव डालकर इसको गलत कहें ता क्या किया जा सकता है ।

तीसरे पूल की बात आई है। अभी-ग्रमी प्रक्न ग्राया, उसकी चर्चाहई। एक छोटी सी मांग है, कई बार उठ चुकी है, मैं भे/ उठाच का हूं। 80 मेल, असम तिरहत मेल और गौहाटी ऐक्सत्रेस गाड़ियां हैं उन्हें उत्तर प्रदेश, विहार से उसको तिन-सुकिया तक ले जाने में रेल विभाग को क्या तकलीफ होगी ? उत्तर प्रदेश के वहत से नागरिक तिनसुकिया तक जाते हैं, मगर उनको केवल छोटी लाइन ही दी गई है, उसको बढाने में, ब्राड गेज करने में दिक्कत है, गाडी को गोहाटी से ग्रागे ले जाने में दिक्कत है. समय लगता है. खर्चा लगता

नहीं करनी पडती। परन्त सरकार का दमन चक जा चन रहा है वह आप है सामने है। अब यह जो बातवीत चन रही है, उनके लिए में ग्राने नये गह मती जो से नित्रेदन करूंगा कि वे इस बात को गंमीरनापुत्रंक लें। आज तक अखबारों में जो इस वात का स्वरूग आया है उस से यह बात तो बहत निम्तस्तर पर की जा रही है। प्रधान मंत्री जी को ग्राज तक बातचीत करने का कमी अवसर नहीं मिला। कमी उन्होंने बात नहीं की कभी-कभी हमारे प्राने गृह मंत्री जी, जो ग्राज कल राष्ट्रवति हैं बह बात चीत करने जाते थे। पर उन को ज्यादा फ़रसत नहीं रहती थी। वह बीच में चले जाते थे और ग्रफ्शर लोग बैठ जाते थे और जब ग्राबवार वाले उन ग्राफसरों से पूछते थे तो वे सफसर कहते थे किंक्या बातचीत हई इन का उन को पतानहीं। हम कोई विचार नहीं दे सकते । तो ऐसे चल ढंग से आप बात चीत न करें। आप उन को बात चीत के लिए बला रहे हैं। मैं गह मंत्री जं से निवेदन करूंगा कि वह समय निकालें। मेरे साथ: श्री निगम जों ने जो कहा मैं उस का समर्थन करता हं कि हमारी प्रधान मंत्री जी समय निकालें। ग्राज अवांचल जल रहा है। उस के लिए समय निकाल कर वे इस समस्था का निदान करें। चनाव 1983 में वहां हो रहे हैं ग्रीर सरकार गोली की नोक पर वह चुनाव कराना चाहती है और वह वहां की वोटर लिस्ट को ठीक नहीं कराना चाहती। इस प्रकार को आशंका वहां के लिए उत्पन्न की जा रही है जिस के कारण वहां को स्थिति बिगड सकती है। मैं सरकार से निवेदन करूंगा कि स्थिति को स्पष्ट करें। श्रीमन्, उनकी 8 मांगें हैं, 5 मांगों पर तो सहमति हो चकी है पर उनका कार्यान्वयनं नहीं हो रहा है। ग्रगर 1971 के बाद जो लोग आप समझते हैं कि जिदेशी हैं, उनका डिलीशन का प्रौसेस

Calling Attention re.

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है तो रेल को बढ़ाने में तो समय नहीं लगता है। लेकिन इतनी छोटी मांग के ऊपर भी दिल्ली सोया हुआ्रा है ? इसका भी प्रमाण सदन के सामने है।

र्श्वामन, ग्रभी-ग्रभी बौंगाईगांव रिफाइ-नरीं और पेट्रोकेमिकल इंडस्ट्री वहां बन रही है। उसके ग्रन्दर घोषणा की गई कि उसमें जो बाई-प्रोडक्ट बनेंगे उसमें कहा गया है कि 30 हजार एम० टी० ए० पोलिय-स्टर फाइवर बनेगा जिसके हिसाब से 20 सिपडल मिल्स वहां चल सकती हैं। ग्रभी तक केवल दो को लाइसेंस दिया गया है । 18 कहां होंगी पता नहीं। प्रखवारों में छप रहा है कि केन्द्रीय सरकार चाहती है कि सारा पोलियस्टर फाइबर देश के अन्य भागों में जाये ग्रौर ग्रसम में न खुले। बोंगाईगांव में जो लोग काम कर रहे हैं उनका कहना है कि 1984 तक हम ये चीजें बनाना शुरू कर दगे। मैं सरकार से जानना चाहता हूं कि असम की स्पिनिंग मिल्स का जे। प्रावधान है उसके लिए आप क्या कर रहेहैं। वह जो 20 स्पिनिंग मिल बनने की बात है, एक-एक में 25 हजार स्पिण्डल्स लग सकते हैं, उसका क्या हो रहा है ? इसी प्रकार असम में हाइड्रोइ पावर का इतना बडा यनिट 200 मैगावाट का हो सकता है, सरकार ने आज तक उसके किए कुछ नहीं किया । कौल माइंस वहां निकर्ला हैं उनका जितना उपयोग होना चाहिए, आज तक नहीं हो रहा है । इसका कारण यह है कि एक प्रेंशर दिल्ली के ऊपर पड़ताजारहा है।

इतना ही नहीं, पीछे एक टास्क फोर्स बना था 28-10-80 को जिसकी सरकार ने ग्राथिक प्रगति के बारे में एक रिपोर्ट दी। मैं मंत्री महोदय से जानना चाहूंगा कि ग्रसम की ग्राथिक प्रगति का क्या नक्शा है, उसके बारे में सदन को ग्रीर ग्रसम की जनताको ग्रापने पक्ष में लें। वहां नार्थ-ईस्ट मेडिकल इंस्टीट्यट बना, उसकी क्या स्थिति है । पता लग रहा है कि उसको असम से बाहर ले जाने की चर्चा हो रही है। मैं आपसे आश्वासन चाहंगा कि आप बतायें कि वह कब से बनेगा यह बतायें तो वहां जो धारणायें उठती हैं वह समाप्त होंगी। मझे यह जानकारी मिली है कि नेशनल इलेक्ट्रोनिक कारपोरेशन जो ग्रखिल भारतीय है वह ग्रसम के ग्रन्दर इलेक्टोनिक कारपोरेशन असम बनाने की बात कहीं गई है। उसके बारे में मंत्री महोंदय से मैं जानना चाहंगा कि क्या यह वात सही है कि आप इसे करने जा रहे हैं? ग्रगर करने जा रहे हैं तो क्या करने जा रहे हैं। ग्रसम के ग्रन्दर रेशम उद्योग बहत बड़ा उद्योग है। खादी बोर्ड उसको बहत ग्रच्छी तरह से कर सकता है। उसे जितना प्रश्रय मिलना चाहिए उतना क्या सरकार दे रही है ? इस उद्योग को बहत बढ़ाया जा सकता है और लोगों की क्राधिक उन्नतिभी की जासकती है। एक मांग वहां बहत दिनों से उठ रही है जिसके बारे में कभी-कभी सरकार की तरफ से कहा जाता है कि सोचा जा रहा है। मांग यह है कि युनिवसिटी ग्रांट कमीशन का कार्यालय वहां खोला जाए । क्या इस बारे में सरकार सोच रही है ? यह जो उनकी आर्थिक मांगें हैं ग्रगर ग्राप इन ग्राधिक मामलों पर सोचेंगे तो मैं समझता हं वहां कार्फा उन्नति हो सकती है ।

अन्त में एक बात और आपके माध्यम से मंत्रो महोदय से कहना चाहूंगा कि असम की समस्या केवल असम की नहीं है। फोरेन इंफ्लिट्रेशन की समस्या विहार और बंगाल की भी है। दिल्ली दूर है यह पूर्वांचल की भावना है। नागालैण्ड में ग्राप जाइये, अरुणाचल में मणिपुर में आप जाइये तो वहां के लोग कहेंगे यह फारेन

कंटरी के लोग हैं। यह भावना वहां के लोगों को बनी हई है। इस भावना को उत्पन्न कराने में निश्चित तौर पर केन्द्रीय सरकार का बड़ा दोष है। आज विपरा के ग्रन्दर गैस निकल रही है उउका क्या उपयोग हो रहा है। क्योंकि वहां रेलवे लाइन नहीं हैं इसलिए उसका परा लाभ नहीं उठाया जा रहा है। वहां सिर्फ 18 किलो-मीटर तक लाइन है इसलिए उसका सही उपयोग नहीं हो रहा है। मैं सरकार से निवेधन करना चाहता हं कि नागालैण्ड की क्या स्थिति है उसको देखा जाए। वहां फ़ुटवाल का मैच हो रहा था तो लोगों ने उनको घेर लिया और उनके ग्रकसरों को रात भर ग्रपने पास रखा। भारत सरकार के अफसरों की वहां पर बेइज्जती की गईं। अपगर शांति की वार्ती खत्म हो जायेगी तो महात्मा गांधी का दरवाजा खत्म हो जायेगा, बन्द हो जायेगा। ग्राज उसके ग्रास-पास नागालैण्ड, मिजोरम, ग्रौर मणिपर में क्या हो रहा हैं इस तरफ मैं ग्रापका ध्यान आकर्षित करना चाहता हं। गृह राज्य मंत्री जी यहां बैठे हुए हैं वह स्वयं इस प्रदेश के और उनकी भावना से परिचित हैं। मैं उनसे निवेदन करना चाहंगा कि ग्रसम की ग्राधिक प्रगति पर विशेष ध्यान दें । जब वह केन्द्र में मंत्री हैं ग्रौर वह ध्यान नहीं देंगे तो ग्रौर कौन उस ऋोर ध्यान देगा। जो वजट है उसका वहां अधिक से अधिक उपयोग किया जाए। आप उनके साथ बातचीत करिए । उनको बुलाइये, उनके मसलों को तथ करिये। वहां शांति की स्थिति उत्पन्न होने दें। यदि वह इससे परे हटेंगे तो शायद इतिहास उनको क्षमा नहीं करेगा। पूर्वांचल जल उठेगा, ऐसी भावना स्पष्ट दिखाई देती है। इसी के साथ में अपनो वात समाप्त करता हूं।

THE VICE-CHAIRMAN (SHRI LA.DLI MOHAN NIGAM): Shri Dhabe. Not there. Shri Kalyauasundaram.

SHRI M. KALYANASUNDA-RAM (Tamil Nadu): Mr. Vice-Chairman, the Statutory Resolution moved by the Home Minister, Shri Venkataraman, for the extension of the President's rule for another term of six months no doubt has become inevitable and although the ruling party is responsible for this abnormal situation. The House has no other altrenative except to support it. Re garding the Budget also, it is necessary to support it because the Government in the State must run. But I have to appeal to Mr. Laskar to withdraw his Resolution, especially now when the crucial negotiations are to take place and confidence-building is very essential. If I am right the Home Minister will be having a tri partite discussion alongwith the lead ers of Assam agitation. For those leaders, confidence should be created that the Government is earnest and serious about the negotiations. cannot Government conduct investigations and invite the leaders on the point of pistol. If this Resolution is withdrawn, that would go a long way to create confidence in the minds of the agitation leaders that the negotiations will be conducted with a view to reaching a settlement.

Sir, the situation in Assam no doubt has become more complicated and abnormal. Blames can be apportioned both wavs. It is no use blaming the Opposition or the ruling party. It is a serious issue. The ruling party no doubt is essentially responsible for this complication. Earlier, the Left parties came together and worked out a formula and other parties which were earlier supporting the agitation also joined with them. Ten parties together formed a front and wanted to take over power; they were in a majority. But with a narrow partisan view the ruling partv called Congress (I) to form the Ministry. That Ministry fell within two days after the first sitting of the Assembly. Even at that stage, the ruling party could have corrected the mistake. They could have called the front that was ready to take over power. They had a formula which was acceptable to majority of the parties there. But the ruling party in their wisdom thought that it was not necessary to hand over power. They wanted to run the show themselves ; and they are facing the situation. It is all right in Haryana, they can have their own way but in a State which has been tormented for three or four years continuously with turmoil is this the attitude the ruling party should take, especially when they know that there are forces in this country, there are people who do not want a settlement there, who do not want peace in that region? So the ruling party must share the blame for this abnormal situation.

Now.howtoproceedfurther ?The negotiations with the leaders of the agitation must be conducted without any loss of time, because tie re is 10 further time for holding the elections. Elections will have to be completed before March, 1983. For that, the process will have to be started now because elections cannot be held without proper electoral rolls and electoral rolls cannot be prepared unless the question of foreign nationals is settled amicably. So negotiations are essentialand a settle ment isalsoessential. The Government must assure the House that they will call a meeting as early as possible and take steps to reach an amicable settlement on the crucial issue of foreign nationals. Afterwards, let us discuss how to deport, how to settle them, where to settle them, whether Assam alone should bear the entire burden. AH these are issue s arising out ol it. Reach a se ttle -ment here, and proceed further. If there is no possibility of a settlement, there should be some understadingat least. 1 will appeal to the leaders of the agitation also. How long do you want to carry on this agitation ? It is neither good for Assam nor goodfor the whole country. Assam is not separate, it is an inseparable part of India. Its development, its problems are all part of the problems faced by other States also. So I would appeal to them. No doubt they have genuine grievances because

in their own homeland they are likely to be reduced to a minority. That is their interest. But, at the same time, they should feel that India is their own country. Theitstruggle for betterlife, the ir struggle for cleVelo pment, more progressive development, is part of the struggle of the Irelhn people as a whole, especially workers and peasants, for a better life z gainst exploita-t ion. All of us togethe r are e xploite d by the new forces. So,Assam people should join the mainstream of the struggle for democracy and socialism in the country. That-is my appeal. If there is no settlement, what is to happen? This is a question to which the Gove IT. -ment of India should get ready with an answer. The Government of India should not be tempted to rely on article 356 (5). They thirkthere is. a way out, that is , by declarn.ge me 1 -ge ncy. No more $_{\varepsilon}$ mer get-cy. The Assr m leaders must realise that if they prolong the agitation m.d if there is 10 settlement, there is a dznger to our Constitution, danger to our democratic institutions as a whole. So, on behalf of my party I want to advise the Gove rr ment ol India th at a crucial stage has beenreachedalrerdy. Negotiations must be conducted sincerely for evolving an acceptable formula. If by any misfortune there is no acce p-ted formula, then, the Goverrment of India should themselves come out with their own formula openly. Goto the people. The forces which stznd ior national integration and secularism are not so weak. They will assc rt .There are forces who want to disrupt the unity of the country. There are forces who want to create chaos not only in Assrm but also in the entire region. But how to mobilise the forces which are for national unity and for solving this problem in a constitutional way? That should be the concern of all concerned. Particularly the ruling party should not arrogate to itself all the capacity to administer a State by themselves or solve a problem by the mselve s. Of course, the y hold meetings. Of course theyhold the meetings. But meetings should not become

a formality. There are Opposition parties -which want to exploit the situa -tion. So, on behalf of my party my suggestion is, again to repeat, that sincere negotiations must be conducted immediately with the leaders. Earnest efforts must be made to reach an amicable settlement. If there is no settlement, an understanding must be reached. The Government of India should announce their formula openly and go to the people and try to implement it, not only announce it but every step must be taken to implement that formula. Then, simultaneously steps must Iĸ taken to prepare forholdingelectionsbcfore March, 1983. No other Way seems to be possible. And I warn the Government again. Do not full a prey to the temptation that we have article 356 (5) under which we can declare an emergency.

SHRI AJIT KUMAR SHARMA

(Assam): Mr. Vice-Chairman, Sir, today the Home Minister has brought before ushis motion for extension of the President'srule for another six months, the Minister of State for Home Affairs has brought the Resolution to approve a notificat ion declaringcertain services to be essential services within the State of Assam for the purposes of the Essential ServicesMaintenance (Assam) Act, and the Finance Minister has placedbeforeusadeficitBudgetforthe State of A«am. All these three combined together present beofere us a picture of the crisis of a colonial situa-tion in a part of our country.

This part, now known as Assam and which formerly included almost the whole of the presentNorth-Eastern Region, still remains a place which is treated by the Government of India for all practical purposes as a colony economically and also politically.

The peopVe of Assam have been protesting against the situation at various tim"s, bat their p:otest_s have gore in vain. Added to thi_s economic stituation, a new dim. ension was added by the huge

scale on rush of people from the neighbouring State which is now Bangladesh and also from Nepal. *hese people who came from this ^area posed a threat oi a mw expansion-an new expanionist horde. So, I would like our hon. Home Minister to kindly remember this basic background of the situation which is a combination of colonialism and expansiotiism, leading to a situation where the people of Assam nowadays genuinely feel that their existence is at stake. Anybody who may care to visit that area will reali7.e this conclu-sion. They will see that the psychology of the people there is the'result of a justified grievance and a justified sense of insecurity. I Very humbly request our hon. Home Minister not only to immediately complete negotiations on tins issue with the leaders of the Assam movement, but also once agin to visit Assam and see how his administration, how the Presidential "administration under the Home Ministry, has been further alienating the people of the State. Todav if you go to Assam, you will find that the presence oi the huge number of CRP forces and also miU'arv forces, and then-attitude and fur-e'donhg has led the people to think that they are under an occupation force. Ine people are not secure even in their residences. Even in Gauhati, the capital city, where I reside last time when I went there, one night a voung man ran literally mad to me and told me that the police had entered his house and arrested three of his brothers without any cuase being shown. And when I telephoned to the police officer, he simply refused to entertain my complaints. The Deputy Commissioner was not available over the phone and the boys were kept for three days in the Thana and then

{ShriAjit Kumar Sharma—Contd.)

let off without any charge. Now these things are going on everywhere. The students oi Universities and Colleges are threatened. I have written constantly to the former Home Miniter also. And our present Minister of State for Home Affairs must be knowing, even though he may not say it openly that things are happening that way in the whole State. Mow, Sir, I do not want to dilate on these matters except to reciuest the Home Minister to instructhis administration in Assam to change their course and bshave in a civilized manner. No administration can run if they decide to pursue an anti-people policy, a policy of revenge. If the Government of Assam under President's rule comes to prove as an out-and-out anti-Assamese Government, then you cannot create confidence among the people. Look at how the administration is running there. You find that any Assamese officer or any other officer, whether he comes from Pumjab or any other part of the country, if he is suspected to have anv kind of remote sympathy for the cause oi the movement, then he is immediately transferred and put in some Very inconsequential position. Now this is what has been done in the administration for the last one and a half years. Can this administration have any confidence of the people ? And even if y^{ou} provide thousands of crores of money in the budget, this administration is not going to utilise that money for the good of the people. Now the whole administrative set-up has become not only corrupt but also completely revengeful and inefficient. They have no in,, terest in administration, no interest in doing We have been good to the people. talking about this problem of foreign nationals for a pretty long time. For the last 3 years we have been talking about this issue in this House. We have discussed the Presi-

dential proclamations for five times; we have passed the Assam Budget for the fourth time. Why has this unusual situation continued for such a long time? Does it do any credit to the Governmen t of India ? The Government have failed to solve the problem and they have allowed things to drag on why? It is again a pointer it is a vital question before the present Home Minister. I had several talks with the previous Home Minister on this issue. From his talks I could only guess thathe did nothave a mind to solve or he did nothave the will to solve the problem or he was prevented from coming to a correct dicision on 24th December 1981 in this very House he made a statement, he made an open invitation to the leaders of the movement catting them for the next discussion. He also stated that there will be no condition fronveither side, neither from the side of the (government nor from the side ol the leaders of the movement, that the Government withhave an open discussion. which means there will be no precondition of 1971 or anything »» that. But after making the statement, for three months he remained silent, no invitation was issued even after a commitment made in this very House. Now I point out this thing in order to let the present Home Minister know that all these developments have created a crisis of confidence in the minds of the leaders of the movement and the people of The movement leaders have Assam. come seventeen times for discussion and e[^]ery time they have gone back disappointed because whenever any issue was to finally settled, then suddenly the discussions were suspended. Therefore, you cannot blame them. They are young men and it is their future which is at stake, not the future, not the personal future of the Home Minister of the Central Government or anybody who is in Delhi. These young men are facing a very dark future for thier lives. That is why they are so much concerned with this problem of foreign infiltration. Therefore. this aspect must be taken into consideration, otherwise you cannot solve this problem- I did not want to mention all these things. But 1 am constrained to do so. i you need made by the Prime the statements Minister, the Home Minister and other Ministers, In both the Houses, you will find that there is the lack of basic sympathy for the people of Assam. All these statements made by responsible persons are sufficient to destroy any sense of confidence in the minds of the people of Assam. I may also tell you, Sir—just before me the honourable member Kalyana the sundaram advised people of should Assam that they come into the mainstream of India. Very respectfully let me remind he Honour able member that the people of Assam, the Assamese people, are not behind anybody in India in that respect- Let me also remind him, when at the time of partition Assam was almost sacrificed °ur national leaders, it to Pakistan by was the people of Assam, with the help of Mahatma Gandhi and Lokpriya Bardoloi who resisted it and this is how they remained in Indja. So, whenever you choose to the Assamese people as secessionists, please remember this history. Apart from that, Sir, when I was listening to the Maulana Madani Sahib's speech, I was simply aghast. It is true leaders like him very often go to Assam, to collect votes for the congress at the time of elections, they make the mosaues, speeches in collect money and incite the people communally.

If such people are allowed a free hard, you cannot SaVe Assam from being a part of Bangladesh. The whole north eastern will be lost. It is not a auestion of either language of religion that is relevant to the present situation. It is not a question of Bengali language or Islamic religion. As my friend Nigam ji has stated, Assamese /society is a remarkable society where communalism has never raised its head. Even during these three and half years' movement, you cannot cite a single instance of that type communal fracas in any part of Assam. This long movement has been continuing without any communal tension.

What has happened is that for generations in the past. But there is a Qualitative difference between immigration before 1950-51 and the immigration after that. So far as those who came earlier are concerned, whether they were Muslims or spoke Bengali, they all become part and parcel of the society and they were all integrated into a stronger Assam. But later on when people came from Bangladesh, they came as political elements with political ambitions and political and cultural designs. The new immigrants and refugees became an expansionist force. Then the people of Assam considered them to be a threat to their future existence socially, culturally, linguistically and politically. There is no other State in India where so many people from outiside have been accommodated. There is no other State except Tripura, where guest have sought to throw out the host.

You look to the Railways. To day people of Assam, young men and women, do not get any job the railway administration. in But in 1950 when more than 20,000 employees of the Railways falling under the present Bangladesh had to be transferred to India, and when no other Railway accep ted them, it was the leaders accepted of Assam who them in the Assam Railway. Remember they were all Bengalis. No body objected to etheir languages. The Assamese people then looked

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[Shri Ajit Kumar Sharma]

at from an humanitarian point Today when we are called antf Bengalis, I want to ask these Bengal leaders : is it because we accommodated more than 20,000 Bengali employees ? Now children of these 20 thousand Bengalis have put up the claim whereas the people of Assam, tribals or non-tribals, do not get any job in the railways.

I want to draw the Home Mini ster's attention to two more important which have caused damage facts sense of trust among the to the people of Assam. One. there has been a demand for a separate Posts & Telegraphs Circle. Assam was accepted seven years This back. But somebody manipulated and the circle was prevented. When we purued this matter with the present Government. they sought to bvS-o.the North-eastern circle with rcate at Shillong into two. headquarters original proposal Was-for an The Assam circle and N.E. Circle. But the proposal for a separate Assam circle was dropped. One circle was created with Assam and Meghalaya and another circle with Manipur. Tvipura and Arunachal with Mizoram, headquarters at Imphal. Any body who got the minimum geographical has knowledge of this area will realise how the PM \overline{G} with his headquarters at Imphal can _mn the postal department upto Arunachal Pradesh. But it was done so that Assam can not be given a separate circle. If Assam is given a separate circle with Gauhati as its headquarters, then the people of Assam will get some chance of employment. To deny them this chance, this game was played. Ultimately, when we protested , a more funny proposal was made. The whole proposal was reversed and the North Eastern Circle was again revived and the PMG, who was appointed at Imphal. was

transferred to Delhi, He is now functioning from Delhi as the Additional PMG for the North-Eastern Circle. Can you imagine such a preposterous plan in any other State in India ? Is it colonial conspiracy ? Or what else ?

Now, Sir I refer to another which relates to the Home point Minister's recent order stopping evictions of unauthorised occupants in the railway lands, government lands and the various reserve forests in Assam. I do not know what the 20-Point Programme says. But, in the 20-Point Programme, I have, one of the items is to preserve the forests. $N^{OVk} > Sir$, the Home Miv-istei's order has just violated that and he has allowed damage to be done to the Various forests. And, then, Sir. what about the railway lands and what has happened there? In this very House, the Railway Minister has repeatedly stated in answer to questions, in written answers, that largescale Bangla-deshies, Bang'adcsh nationals, are in occupation of the rilway lards in Assam, that they are unautho-risedly occupying the railway lands in Assam. His statements are on record. Even the last Railway Minister Mr. Pande, wrote to me a letter saying, "We have decided to evict all of them. Kindly help me by persuading the Government of Assam to give 115 police help". Now, to our utter surprise, we find that suddenly there is an order from the Home Ministry. In this connection I met the. General Manager, NF Railway and he told me : "I am trying. But how can I do that ? Delhi orders me to stop it. Delhi knows it better". May I know from the Home Minister one thing ? Can any people in any State believe that a Government which makes an order like this is at all interested in solving the foreign nationals problem ? The Government says

genuine and they want to solve it. But what has the Government been doing all along? Every action of the Government is against the Assamese people, against the Indians in Assam and all their actions are in favour of those who are suspected foreigners in the State of Assam- This is the total impression of the people of Assam from actuai experience of Government actions.

In this context, if the people lose faith in the Government. You cannot blame he people for that.

Now, Sir, I want to know from he Home Minister as to what his idea is about the solution of the current problem. In 1980, in the very fVrst discussion that was held by . the Government of India with the leaders of the movement, they had agreed to certain things. The Government had agreed that the foreigners would be detected, that their names would be deleted from the electoral rolls and they would be deported. Now, these were all accepted in the very ftrst meeting and the Government are committed on these points. In this House and in the other House also, the Government also clearly stated that Indian citizenship could only be defined under the provisions of the Constitution, the Citizenship Act, the Passports Act and the Foreigner Act and no other document would be Valid for determining the Indian citizenship. This is another commitment by the Home Minister made in this very House. Now Sir, when the Government spokesman were all speaking about what is called the international obligations, without defining what th% obligations are, once I put a question to the Foreign Affairs Minister to give me the names of the different international agreements or pacts with Bangladesh and to lay them on the Table of the House, the texts of those agreements, of course, the first answer was that the Government was collecting the information. In the ntxt session, I again put another Question r-r.d this was not allowed on the ground that it was already answered. Tien, in the third session, I put yet another question to obtain the information. This time I asked him as to whether it was a fact that the agreements and pacts between India and Bangladesh were missing from the foreign affairs office and, if so, whether the officers responible for this have been punsihed. Then there was an immediate answer. The answer was that the pacts and the agreements were intact in the Foreign Office. Within a w«k copies of the pacts were, suppled to me. Now, in these copies, not even in a single sentence, there, is an indication of any obligation on the part of the Govmrcw-nt °{ India to accept the citizens, ot Bangladesh as the citizens of India.

7.00 P.M.

I raise this point because I do not want that Government should deceive the peolple. If you go on deceiving the people, then ultimately a situation will be created in which you will completely alineate the people not only of Assam, but of the entire North Eastern region. There is a strong movement in Arunachal Pradesh started by the students last month for the removal of foreigners from that area. There wfl3 firing and some 60 students were injured in the firing by the C.R.P.F. May I point out that you cannot save the situation like this.

I am playing all these matters before Mr. Venkataraman because he was not directly connected previously and because he is now in charge of both Home and Defence. (Time Bell Rings)

I request him to consider the whole background in its right perspective without any prejudice for this side or that side and with a real intention to solve the problem.

As far as I can understand, the hitch remains about the question of detection and deportation. I learn the leaders of the movement are not very much is misting on immediate deportation. On detection and deletion of names from the voters' list, there must be a clear and precise formulation of the point of view of the Government of India. I may also remind that the former Home Minister made a statement that if Assam cannot accommodate all the foreigners after they have been detected, then he would make arrangements for their dispersal into different States. This is on record. The words spoken by the Minister are the words of the Government. The Government should not go back on them. It does not serve the national purpose if you say that the leaders of the movement go back from their words. There is a strong propaganda let loose by the Government that the leaders of the movement discuss something here in Delhi, then they go back on reaching Gauhati. If I may say so, the correct position is reverse.

The Government of India has neither made up its mind nor has acted *on* its *own* words. Now, the Government must make up its mind.

I will mention two things about the budget and conclude. (Time Bell Rings). I would only mention two thing here, One is regarding the Home Ministry and the other Is regarding the Education Ministry. If we take a total picture of the Government of Assam, it is a non-functioning Government. I find that the Governor's orders are not carried out by the Advisors and the Advisors' orders are not carried out by the Secretaries. It is not known who decides what. There is an immediate need for change in the personnel of the top level of the Home Department in Assam. I do not want to discuss the details. I would request the

Home Minister to take up this problem. Otherwise, he cannot solve any problem whether of administration or of the foreigners infiltration-(Time Bell Rings). Secondly, the Education Department needs thorough а overhauling there. It is the biggest Department with the largest amount of money involved.But that Department has remained completely inefficient resulting in great damage to the future generation of the country. {Time Bell Rings.)

With these words, I hope that our present Home Minister will be able to put a stop to the unending business of negotiations and he will succeed in bringing about a happy solution to the problem. I also hope the Minister of State for Home Affairs would not say anything about elections or make any statement on that issue without solving the problem of foreign nationals and without first coming to a settlement with the leaders of the movement.

SHRI BISWA GOSWAMI (Assam) : Mr. Vice-Chairman, Sir, this is not the first time that we are discussing the Assam Budget and the extention of President's rule in Assam.

Sir, 12 seats from Assam in the Lok Sabha and two seats from Assam in this House are unrepresen-tedand the Assam Assembly has been dissolved. If the elections are not held by March, 1983, then a constitutional crisis will develop. But the elections cannot be held without solving the foreign nationals issue in Assam.

Sir, several rounds of talks have been held but with no effect. At the time of the dissolution of the Assam Assembly, last time in this House we demanded that urgent steps should be taken to find an amicable solution to the Assam problem. We were assured that the Government was keen to find an amicable settlement. After that, the hem. Minister of State for Home Affairs visited the State of Assam recently. But through his utterances at different places we were given to understand that the Government of India was determined to held elections whether or not the Assam probems was solved. So, the people got provoked. Here is the Minister of State for Home Affairs who is touring the State and meeting the people and addressing meetings. And from his speeches, the impression was gathered that the Government of India was determined to hold elections even without solving the foreign nationals problem in Assam. After his visit, we saw another thing that the eviction of illegal encroachers on railway land was stopped. And there was a blanket stoppage of all evictions in the State of Assam. Sir. in Assam. encroachment is the problem. This is the problem of Assam. Where do the infiltrators stay. Either they occupy the Government lands or forest lands or railway lands. If you are determined or if you are willing to solve the foreign nationals issue in Assam, you cannot but evict those encroachers. Sir, some Members in this House have alleged that the minorities have been evicted, the minorities are evicted. inguistic Maulanasaheb has said that landless people have been evicted, that religious minorities are harassed. Sir, whenever of eviction of illegal we talk encroachers, these issues are raised and the evictions are stopped. But I want to inform this House that eviction was done not only from the rai'way lands but a iarge number of Assamese people were packa buildings evicted, were demolished *m* Gauhati, Jorhat and many other towns. But those things are not reflected and when the Assamese people are evicted there is nobody to shed tears for them. The moment the Government makes bold to evict those infi trators, then some people come up and say that the minorities are being harassed, linguistic and re igious minorities are being evicted. Sir. Maulanasaheb doubted the sincerity of the

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Assamese people. I want to tell him that in 1962, when the Chinese invaded India, the Assamese people stood by the Government of India. And I want to inform this House that there were people in Tezpur who hoisted the Pakistani flags and they were ready to receive the advancing Chinese soldiers because China and Pakistan were friends. And because of this, the Government of India instituted an enquiry and Mr. Mallick was deputed ar d on the basis of his report the scheme of Pakistani Infiltration Project (PIP) was adopted. And, today there are people who doubt the sincerity and patriotic feelings of the people of Assam. Sir, the movement that is going on for thealast three years, >s not for secession, »t is not a seces sionist movement. The movement is going on or the detection and deportation of foreigners and this issues, has not been raised by the people of Assam first. This issue has been raised by no less a person than the Chief Election Commissioner himseff. It was he who first announced that there were a large number of foreigners' names wh'ch ' were included in the voters' lists of Assam. So, Sir, it is a genuine cause for which the people of Assam are fighting. In Assam we are facing a situation where the majority community is going to be converted nto a minority community. It is because of this apprehension that the entire people have jo'i.ed in this movement. Sir, we want an early solution of this problem. But where is the sincerity of the Government of India? They had first announced that out of the eight demands they accepted five demands. But the Government did not implement those demands. They have not even protected the borders. Even new, even today, infiltration is go'r.g en (Time Bell rings). Sir, I want a few more minutes.

The infiltration is still going on. So, the need is the Government's sincerity to soive the problem. I would urge upon the present Home Minister, please, do not announce_r that you are determinded to held the elections without solving the foreign nationals issue in Assam. The foreign nationals issue should be solved through negotiations and voters' lists should be prepared by deleting the names of the foreigners from the voters lists. Sir, I hope the present Home Minister will be able to do this job. We have got faith in him and I have also heard that some formula is being mooted by the hon. Member from the Lok Sabha, Shri Ravindra Verma, who had a talk with the agitation leaders also and we hope that if sincere efforts are made then the solution can be possible.

Sir, I want to say that the Government of India is not keen in detecting those who are responsible for the violent incidents. Theyare very, keen on assaulting people in the streets, assaulting the smdents and peace-loving people. But up till now they have not been able to detect the cdp-its wnoa.e responsible for bomb blasts, wl o are responsible for the death of Parthasarach.i, lor the death of Subhash Das. I hope the Government of India will take stem mea-' sures against all violent incidents and violent activities. Their present repressive measures on the peaceful people, peaceful s udents, should be stopped.

Sir, I want to tell the Government diat by such repressive measures and by this policy of repression the T eople cannot be suppressed. I, therefore, hope that 'hey will retrace their steps and will soke the problem through negotiations.

Sir, coming to the Assam Budget, I want to say that in Assam there is a colonial economy, and colonial exploitation is going °n. The hon. Minister has said that more money has been earmarked for plan projects. But I want to ask the hon. Minister as to how much money was returned last year, during the last plan period ? I hope that this money will be pro-

perly utilised. Sir, I may mention that only more money will not solve the problem of Assam. (Time B2II rings). Sir, in Assam if the economy is to be developed then this colonial exploitation must stop. The agro-based industries, industries, samll-scale forest-based industries should be developed and it cannot be done by giving license to the capitalists. Here is a place where if you are really sincere to help the Assamese people, then you cannot but adopt socialist economy in that State. Capitalist path of development will not help the people of Assam. In that case, the people of Assam will be exploited-We have seen how the industrialists, in the plywood and other industries, are exploiting the people; they are only interested in exploiting the area and in exploiting the people. What is needed in Assam is a socialist economy. You have to nationalise the tea gardens. You have to nationalise the plywood industry. Moreover, the small-scale industries. the cottage industries, the agro-based and forest-based industries. should be developed. Then, the hydel power, natural gas, oil and other resources should be properly developed and utilised and the ancillary industires of the petro-chemical complex should also be developed.

Then I would request that the Brahmaoutra river should be declared a national waterway. I would also request that the royalty on crude oil should be increased. I made this demand in my speech in the last Session also. The royalty on crude oil should be increased to Rs. 315 per tonne. Then, Sir, Assam is facing a serious situation due to erosion and floods. Unless the erosion and floods are controlled, unless the Brahmaputra Flood Control BoaM takes urgent measures to stop the erosion and floods, Assam's eco-nomy will be doomed. With these words, I conclude.

SHRI SHIVA CHANDRA THA: Mr. Vice-Chairman, Sir, I am thankful to those hon. Members who have

spoken in favour of my Resolution and those who have opposed the extension of President's Rule in Assam. There are a few points on which I would like to have clarifications from the hon. Minister. Let us say, a person living in the United States or in the United Kingdom, having the U.S. or U.K. Citizenship there comes, to India. Let us say, some election is going to be held in his area and he decides to give up the U.S. or U.K. Citizenship; in such a case, is he entitled to Indian Citizenship or not ? I want a clear-cut answer. Now, you are deleting the names of the foreigners, the foreign nationals in Assam, from the electoral rolls of Assam. When these names are being deleted, have you come across a situation where they have expressed a desire to become Indian citizens ? You are deleting a persons' name. If that person is willing to acquire Indian Citizenship, what will be your reaction ? What will be your decision in such a case? Have you come across such a situation ? In that context, in such a situation, can be, the person which is a foreign national at present, acquire Indian Citizenship or not ? I would like to have a clear-cut, unambiguous, clarification from the hon. Minister.

Mr. Vice-Chairman, as I said in the beginning, the student leaders came to me. I went into the details. I wanted them to put forward every point which they had in mind. This was my argument before them. They said, these persons are foreign nationals. I asked them this question. They may be foreign nationals. But after all, they have gone from India. They might have gone from Bihar or U.P. or West Beganl or somewhere else. But if, after living there for ten or twenty yea^rs, they have come back here, or, they want to come back here and acquire Indian Citizenshin, whether they would be entitled to Indian Citizenship or not? This is the basic question. As I asked in the beginning, can an Indian, living in the U.S. or in the U.K., having that Citizenship, acquire Indian Citizenship or not ? Can Indians, who had migrated to Pakistan/Bangladesh at the time of partition, and who have come back here and have been living in Assam for a long time, decide to take up Indian Citizenship —you are detecting them and deleting their names from the electoral rolls— acquire Indian Citizenship or not ? Will you clarify the position ?

Lastly, Mr. Vice-Chairman, Sir, I would like to know from the hon. Minister; are you going to give an assurance to this House that elections will be held in Assam by March next year ? Do you think that you will be able to detect foreign nationals and delete their names from the electoral rolls ? Are you sure, their n^.mes would be deleted, the name? of foreign nationals? Do you think, you would be able to complete all the other preparations in regard to holding the elections by that time ? Can you give an assurance to this House that there will be no further imposition of President's Rule in Assam? There are the points on which I would like to have an answer. This I want for my personal clarification because this was the argument I had to face with the agitation leaders from there.

SHRI R. VENKATARAMAN :

Mr. Vice-Criairmau, Sir, a large number of speakers have taken part in the debate. They have covered a verv wide ground. The opposition will not be worth its salt unless it attacked the Government, and naturally I had a full share of such attack, But then I will neither be persuaded nor will I be provoked to answering both criticisms which are not germane or relevant to the matter which is before the House and the matter which requires very careful consideration by the entire country-Therefore, If I do not answer some of the points raised, it is not because I cannot do it, but because I do not want to waste the time of the House by referring to matters which will not have a bearing in solving the

problem. I proposed to confine my reply only to those matters which will help to solve the problem.

At the outset, I would like to repeat what I stated elsewhere that Government are keen on, having the elections conducted before the 18th March, 1983. They are very anxious to have it and they will take every possible step for the purpose of holding elections before the expiry date of this Proclamation.

The second point which I wanted to state even at the outset is that the tripartite negotiations will be held on the 25th August of this month. We have decided to resume the tripartite negotiations on the 25th. In fact, the purpose of my calling all the opposition parties on the 6th of August was to get an idea as to the suitable date on which the tripartite negotiations could be held. Since a large number of people could not come for various reasons, Government have taken a decision to hold them on the 25th of August.

The third point which I want to place before the House is that for the purpose of negotiations the discussions that were held and the sort of a draft that was reprepared as a basis for discussion on the 23rd August, 1981, will be taken up. This was also the matter on which I wanted to have a consultation will other opposition parties. I mentioned to Mr. Kalyaynasundram and others who came to the meeting that we propose to start the negotiations not *de novo*, from the beginning, but start from the

SHRI SHIVA CHANDRA JHA: Why did the others not come ?

SHRI R. VENKATARAMAN : The attendance is optional. Therefore, as far as I am concerned..

SHRI M. KALYANASUNDA -RAM : I hope it will not amount to any precondition. SHRI R. VENKATARAMAN :

Nothing. Infact, we should start from some basis. Otherwise, the negotiations will again start from the beginning. On the 23rd August there was a sort of understanding and it is on the basis of which further discussions are sought to be pursued.

SHRI M. KALYANASUNDA-RAM: What I mean, adjustments are possible.

SHRI R. VENKATARAMAN : You must have working paper, a working formula on which you can add, subscribe, modify or change..

SHRI M. KALYANASUNDA-RAM:

Negotiable-SHRI R.

VENKATARAMAN :

That is right. I said that this will be the basis for discussion. That is the point which I wanted to make and this is what we propose to do. Since I do not have a direct access to the agitators, I have used the forum of this House to convey to them that we will be any having negotiations on the basis of the 23rd August, discussions from which they broke. That will certainly be quite acceptable to others also because the discussions broke up to that stage and it was on this basis that some of the opposition leaders have made some of the suggestions. Hon. Revindra Verma also made some suggestion. It is on the basis of 23rd August that the various changes/modifications were suggested. Therefore, I do hope that it will form the basis.

SHRI IM. KALYANASUNDA-RAM : Wish you success.

SHRI R. VENKATARAMAN : I will deal with the few points which have been raised in the course of the debate. It has been charged that the Government did not do anything in respect of preventing further infiltration of foreigners etc. You know that the border has a wide range of terrain which is just plain land and it is very difficult to put any sort of obstruction on the border. One of the suggestions made that we should put a barbed wire, fencing, a wall etc. Hon-Members know how difficult it is to put up a wall around a State or a country. No country in the world has raised a wall as a boundary and it will be impossible. And the money should be sneut on the people rather than on brick and mortar. All that we have done is to increase the number of border posts from 48 to 79; we have increased the number of speedboats so that they can chase the people who come via the riverine border.

Then we have also passed legislation on regulating- the acquisition of property by the foreigners and the detection of people has been going on. In the vear 1981, 1165 persons were detected and 1056 persons were deported. Upto May, 1982, 594 were detected and 473 were deported. Therefore, this work is s^oing on. It would be wrong to say that we have not done anything in this matter.

SHRI AJIT KUMAR SHARMA: On a point of clarification. About the transferrance of land to the foreigners, you have said that it has been stopned by legislation. But unless you know who are the foreigners how can you really implement that particular law ?

SHRI R. VENKATARAMAN : The detection is on the basis of 1971. There was a consensus among all the people that those—whatever they are who came after 25th March, 1971, will be deemed *to* be foreigners. It is on that basis that this detection is going on. It was as a result of consensus in which all the leaders of Opposition parties participated.

This leads made to the next question—of detection of foreigners. Almost every Member insisted that we must detect the foreigners and then send them out. In fact, they are begging the question. The problem

is to find out who is a foreigner and then the question of detection comes. In the course of negotiations, certain preliminary ground had been covered. instance, it has been agreed-I For won't say "agreed"; it has been suggested-that all those who were in India before rg6r should be treated as people who are Indian citizens. People who came after 25th of March-that is the Bangladesh Agreemenf^should be treated as foreigners. The question naritself to a short rows complexiq7i, in thh between rp6r and period who is the foreigner is the issue and unless we retain the parameters with regard to these foreigners, we cannot say who is a foreigner. How can we say that foreigners must be detected, the foreign nationals must be deported unless we know who is a foreigner? For this purpose, negotiations have been going on and among the various points which have been discussed with them is, the foreigners shall be detected o n the basis of the Constitution and relevant laws as exist today including- this is the mistake which the hon. Member has made-inch/ding the Foreigners Act 1946, the Citizenship Act 1951, and the Passport Act 1967. In doing so, enquiry shall be . conducted on the basis of set guidelines in the form of questionnaire to This is the discussion be attached. which has been goinpr on in the tripartite talks. And I would also like to draw the attention of the hon Members to a which was passed in 1950 legislation by Parliament. This is the Immigrants (Explusion from Assam) Act, 1950. Hereunder, this Act says :

"The Central Government is of the opinion that any person, or a class of persons, having been ordinarily resident in any place outside India, has or have, whether before or after the commencement of the Act, come, he shall be deemed to be a foreigner and rejected." There is a proviso which is very

important, which the hon. Membe 1 should know.

[Shri. R. Venkataraman],

"Provided that nothing in this section shall apply to any person who on account of civil disturbance, or fear of such disturbance, in any area now forming part of Pakistan, has been displaced'from, or has left his place of residence in such an area, and who has subsequently resided in Assam."

So these persons cannot be thrown out. We have an Act. There arc. so many things that we have to take into account before we say who is foreigner. And that is why all these relevant factors, including the laws, the relevant laws as exist today,' will be taken into account and then it would be decided. It can be decided only by an authority. It cannot be a rule of thumb. You cannot saw X, Y and Z who come under this definition will be foreigners; those who do not come under this definition will .be-citizens. But it has to be done by some authority who will account the citizenship law, take into the Foreigners Act, the passport law, the immigration law which I have read. All these things, various parameters, will have to be taken into account. And then that authority has to decide who is to be declared to be a foreigner and who should not be declared to be a foreigner. Now, therefore, you are begging the questions. When you sav that vou declare him a foreigner and send him out, the difficulty is to find out who is a foreigner. That is the problem which is facing us and that is what we are trying to solve.

So I would aopeal to the hon. Members to understand that as a result of this presentation, what is very important is the ascertainment of the fact. And this can be done only by negotiations, not by anybody just passing something. Some people ask the Government: Why don't you, on the basis of the Census etc., say that all these people who come after rq7i alone should be thrown out as foreigners and" other should be given citizenship ? Well, it is a sug-

Government. gestion made to the But even the Assam agitators do not accept it. They wanted to unilate rally enforce this thing. Government is not ready to do such a thing. We want to find a solution in consul tation with the Assam people-agita the people-in tors. students and which both will make sort of a con cession. There must be an amount of give and take. Government will position; give up some the Assam people will give up some position. There will have to be some give and take and mutually accentable basis should be found. Without this. this problem canrot be solved. If each one says, stick to one particular legal position and then try to solve it. I am afraid it will be very difficult. Therefore, I am making an appeal to all the political parties to stand by the move which the Government has undertaken, to find a solution on the basis of give and take, not on the basis of any particular rule, any particular set particular law, any of criteria which you lay down to be blindly applied without a certain measure of discussion and comoromise and a mutual agreement. This is. the nosition I wanted to place before this House and I hope

SHRI AJIT KUMAR SHARMA : Here also, I am just seeking a clarification from the hon. Home Minister. Supposing we decide the question of citizenship by negotiation, will that be legally valid?

SHRI R. VENKATARAMAN i

Well, we will enact a law to make it binding. If you agree, it is yerv easy. We have a maiority in the House to put through that legislation.

. SHRI - AJIT KUMAR SHARMA: That is true, but it will involve the whole country again.

SHRI R. VENKATARAMAN : Yes. In fact, that is why I am more worried. Thank you for reminding inc. Sir. this is not 3 problem of Assam alone. Take Tamil Nadu. There are people from Sri Lanka who ! have come and settled there, there

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are people from Burma who have settled there. Take Punjab, Harvana and Rajasthan- People from west part of Pakistan have come and settled there in every place. Take West Bengal itself. A large number of people have come and settled there-Therefore, you cannot accept anything only for Assam. It will have very wide and deleterious consequences on other parts of the country-That is why we are very keen that we should have an agreement in which all aspect¹? will be taken into account, and it will be done in such a way that it does not affect anybody and that it satisfies also the aspirations of the Assamese people.

So far as Government is concerned, I want to assure again that we want to stand by the aspirations of the Assamese people to protect their culture, their Ianguag-e, their ancient traditions and everything. We would not be **a** party to their being submerged by the infiltration of a large number of people damaging or disrupting their entity in any way. I give this assurance. Practically this will cover all that is necessary for the purpose.

I will only answer a few points which have been raised in the course of the debate. Shri Shiva Chandra Jha a'ked me a few clarifications. They have been covered by what I have said in this.

SHRI SHIVA CHANDRA JHA:

Not covered. Has anyone who has been detected desired, wished, to acquire Indian citizenship? Have you come across that phenomenon, that situation? I want an answer to that.

SHRI R. VENKATARAMAN: Please sit clown. You cannot ask legal questions to be decided by a Home Minister on the floor of the House. This is a question involving law and all that. It will have to be decided on the basis of law which we will have to enact. At the moment you may apply the present law. You must give me fee for giving a legal opinion on this matter. As Home Minister I am not bound to give a legal opinion.

(RAJYASABHA!)

The second point which has agitated a number of people is about evictions. Evictions have been stopped. Everybody mentioned that. We must make a distinction between the detection of the foreigners and the eviction of the people who have occupied the Government land, forest land and all that. There is a difference. Anybody can be an occupant of the Government land and all that, and it is a question of eviction essentially. They are not thrown out of the country. Detection is different. It has been represented .to me by almost all the parties, excepting people representing Assam that this has caused a great deal of harm and inconvenience to the people. Assam is now having monsoon. At this time, when vou evict them, throw them out, they are exposed to *the* floods, rains and all that. It causes such a human misery that I thought that in the interest of human welfare I should stop it temporally r'l! the whole question is decided. This is a simple question. This is the first pomt. I said that it should be stopped temporarily because a number of people have been thrown out: of their dwellings. This is not the time to do eviction. Ever, if Government wants to evict, wants to carify out its legal rights, justice must be tempered with mercy. It must always be done at a time when people will not suffer. This is exactly the time when the varc having floor"! as well as rains in Assam: they are having the worst time. Therefore, I said that it should be temporarily stopped.

Secondly, I want to create a climate. It is moie important. We are now going to have discussions and all that. At those discussions T do not want to have another problem created, some people saying that they are citizens, not citirer.s,

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foreigners, not foreigners and that they have been thrown *oat*. Mr. Madni was here. He was saving that every fellow was being bundled out lock, stock and barrel. This kind of thing, I do not want. If we are going to have negotiations m August, we must have some kind of quiet in that area, and this temporary stoppage will not in any way affect anybody. On the contrary, throwing them out will disturb the peace and disturb the conditions. Asking them to stay there will not disturb anybody's peace. Therefore, this is the second reason which induced me to stop the evictions temporarily.

Then, Sir, Mr. Kalyanasundaram mentioned about the foreigners' issue being settled and elections being held only after that. Also a number of other Members mentioned this point. Some people asked me this question: what would you do if the negotiations do not succeed ? Will the elections if the you go on with negotiations fail? Well, I am a person who crosses the bridge when he comes to it. I have infinite confidence and faith, that the negotiations may have a breakthrough this time and that it would be possible to come of an understanding. to some kind Therefore, we may have both the question of foreigners as well as the question of elections, settled smoothly. But I will not in any event, even at this stage, envisage or contemplate what I will do if something fails because if I begin to think what I will do if something fails, it means that I persuade my mind, to think that it will fail. I do not want to think of failure. We will consider it. I will consult all of you afterwards. That is the only answer I can give. I will consult all the leaders. If the talks do not succeed, then again I will consult you. But I have every confidence that it will succeed and T have no doubt about it.

Then a numbei of persons said that Assam has not been given its

due share in economic development. I want to remind the hon. Member there that the very fi)ff g wide) he had suggested, that we must have a regional development centie, is already in vogue there. The Norfh-Eastern Regional Council is 1< :< king after the development of the whole of this region. The dvelopmer.t of power plants. communications through the Border Roads Organisation and all infrastructure connected with the whole region, not only Assam but the whole noi th-eastern region, is being taken up by the North-Eastern Regimel Ccur.cil and it is being properly a He need to. We have made allocations for this purpose and it is being implemented.

Then the hon. Member asked whether the money winch has been allocated has been spent. I am very happy to inform you that the utilisation is 97 per cent. Theitfoie, even there not only has 3 larger allocation been made hut even the allocation made has beer, hills utilised.

Mr. Goswami-he is not here now -put some dialectical questions. He said: if the Government said the "Bandh" was a failure, why does it want security measures? Then if the Essential Services Act is required, then it shows the situation is different. I am afraid this logic is not very correct because the "Bandh'* might have failed and yet sabotage might have taken place. A few persons could have done sabotage ar>d the Government would not be wi ong in saying that certain sabotage tcck place, done by some miscreants. It need not be by political organisations. Very often it has been, our experience that whenever there is some political agitation, misci cants-come into the picture and create some difficulties and unsettlements with the result that either the political parties get the blame or it gets-accentuated. Therefore, I would not say that his argument is correct. Then r.e said, oil royalty Well, it has already should be revised. been

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raised by a number of people. It doesnot pply only to Assam. Gujarat also has oil. It also wants the royalty to be increased. This is a matter which will be properly considered. I want to assure him the Jogi Gopa bridge has been cleared and it has been sanctioned. I was really rather painted by Robin Kakati's passionate speech. I want to remind him and I want to tell Kalvanasundaram that in 1948 Robin Kakati and I both represented the plantation labour. He represented the Assam plantation and I represented the Nilgiri plantation workers and we fought against the planters and got a very big, successful, deal for workers. And that is the camaraderie the existing" between us at that time. Today he is a very bitter man. He complains of the rest of India treating Assam as a colony and so on. I want to assure him that so far as the rest of India is concerned, our feeling towards Assam is one of brotherhood and we will not let anything to injure that kind of relationship. It is a great heritage that we got and all of us have struggled for our freedom and have got together this great country of ours. Temporary aberrations may set in and may cause some kind of misunderstanding, some bitterness, but I hope it will not be allowed to go deep, and I am sure that when once this matter is settled, and I hope it will be done by the end of this month or later, we will forget all the bitterness and we will continue to have the same brotherly feeling which we had.

Then the question was asked whether we will have a new electoral list. The question of electoral b'st is again linked up with the question of foreigners. Now, some list should be taken up because it will be difficult just to work in a vacuum. Some list may be taken up and in that you can add, make additions and deletions on the basis of the parameters which we have fixed. Well, this is a matter which we will put to the tripartite committee for negotiation and I will like that to consider this matter. All I want to say is that I am very thankful to honourable Mem bers for the very valuable coopera tion they have rendered, particularly in trying to find a solution to this problem.^ Only some people do have a sneaking hesitation towards the essential services. But I wish to assure them that it will not be misused ; it will be used only for the purpose of maintaining essential supplies in that area

SHRI M. KALYANASUNDARAM : What a bout the complaints made against the ORP and police atrocities?

SHRI R. VENKATARAMAN:

Well, it is not possible to reply in a debate on Assam. They are only allegations. On that I must get the other side of the question. After all, ultimately the principle of jurisprudence is *audi alteram parton*. I must hear the other side before I say anything. Therefore, I thank you with these words, (ends)

SHRI SAWAI SINGH SISO-DIA: Sir. the honourable Home Minister has very ably, properly and satisfactorily replied to all the political aspects as well as the economic aspects of the debate and the points raised here. In order to make the position more clear I will only like to put before the House some facts and figures which are quite relevant and I will briefly deal with this matter. The total outlay for five years from 1974-79 was Rs. 460 crores for which the Central assistance was Rs. 302 crores representing about 66 per cent. The size of the Sixth Plan has been fixed at Rs. 1,116 crores. The Central assistance has been fixed at Rs. 826 crores which constitutes about 75 per cent of entire Plan outlay. The per capita outlay for Sixth Plan comes to Rs. 764 on the basis of 1971 census. In the Fifth Plan the per capita Central assistance for all States was Rs. 102 while for Assam it was Rs. 166. In the Sixth Plan

the per capita Central assistance to all the. States is Rs. 258 while for Assam it is Rs. 565..

As far as utilisation is concerned, the hon. Home Minister has stated just now that the Plan fund has been utilised to the extent of more than 97 per cent in 1980-81 and 1981-82;

As far as important services in Assam are concerned, for power the • Plan outlay for 1980-81 was Rs. 74.80 crores. For 1982-83 the outlay has gone up to Rs. 90.70 crores. For agriculture and allied services, (he outhy for 1980-81 was Rs. 37.97 crores and in 1982-83 it has gone up to Rs- 52.87 crores. For major and medium irrigation the, outlay for 1980-81 was Rs. 0.75 crores.. In 1982-83 it has gone up to about Rs. 11 crores. Much has been said about roads and bridges for which the outlay for 1980-81 was Rs. 14 crores, but in 1982-83 it has gone up to Rs. 16.50 crores. For industry and minerals the outlay for 1980-81 was Rs. 6.19 crores whereas in 1982-83 it is Rs. 10.75 ^{cror}es-Other aspects have already been covered-Still, I want to mention two important points which were raised by hon. Members.

One is regarding roads in Assam. For this item also the plan outlay has been continuously increasing. In 1980-81 it was Rs. 14.79; in ra8i-

82 it was Rs. 16 crores and in 1982-

83 it was Rs. 17 crores. Some roads of inter-State importance are being-built with North-Eastern Council assistance. Tn 1982-83 this Council will provide assistance to the tune of Rs. 2.23 crores.

About royalty, the Home Minister has given some information. The position actually at present is like this. I think Mr. Dinesh Goswami raised this point about royalty. The last review of this was made in 1981 and the rate was revised from Rs. 42 per metric tonne to Rs. 61 per metric tonne. Under the existing Oilfields (Regulation and Development) Act, the next revision is due only in 1985.

LYo. 2) Bill, 1982

These are some of the facts and figures and these will clarify the points and remove all doubts raised by some hon. Members. I want to conclude *in* just one sentence. The Central Government has taken special care for the economic development of Assam and North-Eastern region and there is no question of any negligence or carelessness on the part of the Central Government.

SHRI SHIVA CHANDRA JHA : What about Ashok Paper Mill ?

उपलमारुक्ष (श्वः लाडली मोहन निगम): अब मैं श्री गिव चन्द्र झा के प्रस्ताब को मत्त तेलिए पेश कर।। द्रं।

प्रमन यह है कि ----

"यह समा राष्ट्रपति से सिफारिण कारतो है कि असन राज्य के सम्बन्ध में, संविधान के अनुच्छेद 356 के अधीन राष्ट्रपति द्वारा 19 मार्च, 1982 को जारी की गई उद्वोषणा का प्रतिसंहरण किया जाये।"

The motion was negatived.

उपसमाध्यस (भी लाडलो मोहन निगम): ग्रंव मैं श्री ग्रार0 बैंकटरापन के संकल्प का मत के लिए पेण करता हूं। प्रान यह है कि---

> "यह समा प्रसम राज्य के सम्बन्ध में राष्ट्रपति ढारा 19 मार्च, 1982 को संविधान के प्रनुच्छेद 356 के प्रधीन जारी की गई उद्घोषणा के 19 सितम्बर, 1982 से छः महीने की ग्रीर प्रवधि तक प्रवृत्त बने रहने का मन्मोदन करती है।"

The motion was adopted.

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उपसमाध क्ष (श्रो साडलो सोहन निथम): ग्रव मैं श्री नीहार रंजन लस्कर के निम्नलिखित प्रस्ताव को मत के लिए रखना चाहता हूं।

"ग्रावश्यक सेवा ग्रधिनियम, 1981 (1981 का 40) के ढारा यथा संशोधित ग्रावश्यक सेवा (ग्रसम) ग्रधिनियम 1980 (1980 का 41) की बारा 2 की उपघारा (2) के ग्रनुसरण में यह सभा ग्रसम सरकार राजनैतिक (क) विभाग की उस ग्रधिसूचना सं0 पी0 एल0 ए0 906/82/3 दिनांक 5 मई, 1982 के जारी किये जाने का ग्रनुमोदन करती है जिसमें आवश्यक सेवा (ग्रसम) ग्रधि-नियम, 1980 के प्रयोजनों के लिए निम्न-लिखित सेवाग्रों को ग्रसम राज्य के भीतर आवश्यक सेवा घोषित किया गया है :--

(1) राज्य सरकार के स्वामित्व वाले अथवा लियंवण वाले किसी भी उपक्रम या प्रतिष्ठान में खाद्यात्रों तथा अन्य आवश्यक वस्तुओं के भंडारण, सण्लाई ग्रोर विदारण सम्बन्धी सभी सेवार्ये।

(2) राज्य सरकार के स्वामित्व वाले ग्रयवा नियंत्रण वाले किसी उपकम था प्रतिष्ठान में कृषि ब्रादानों तथा मशीनरो के मंडारण, सण्लाई ग्रीर वितरण सम्बन्धी सभी सेवायें।

(3) राज्य सरकार के स्वामित्व वाले अववा नियंत्रण वाले किसी उपकम या प्रतिष्ठान में पाठ्य पुरूतकों के प्रकाशन, उत्पादन और वितरण सम्बन्धी सभी सेवायें।

(4) राज्य सरकार के स्वामित्व बाले था नियंत्रण वाले किसी उपकम था प्रतिष्ठान में कृषि कार्यों के लिए बीजों के मंडारण, सण्लाई ग्रौर वितरण सम्बन्धी सभी सेवार्ये। ") {No. 2) Bill, 1982 414 The motion was adopted.

उपलमाइनक (श्री क्षाडलो मोहॅन निगम) ब्राव में ब्रासम विनियोग (संख्यांक 2) विधेयक 1982 जैसा लोकसभा में पारित किया गया, उसको मत के लिए रखता हं:

प्रक्रन यह हैकि :

"1982-83 के वित्तीय वर्ष की सेवाओं के लिए असम राज्य को संचित निधि में से कतिपय राशियों के संदाक्ष तथा विनियोग का प्राधिकार देने वाले विश्वेयक पर, जिस रूप में वह लोकसभा द्वारा पारित किया गया है, विचार किया जाये।"

The motion was adopted.

उपसभाध्यक्ष (श्वी साडलो मोहन निगम) : ग्रव हम घारा-व घारा इस बिल को विचार के लिए लेते हैं।

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and Title were added to the Bill.

SHRI SAWAI SINGH SISO-DIA : Sir, I beg to move.

"That the Bill be returned."

The question was put and the motion was adopted.

MESSAGE FROM THE LOK SABHA

The Industrial Disputes (Amendment) Bill, 1982

SECRETARY-GENERAL : Sir, I have to report to the House the following message received from the